BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 61/2025(CZ)

IN THE MATTER OF:

MAHENDRA PRATAP SINGH .....APPLICANT

VERSUS

STATE OF MP & ORS. .....RESPONDENTS

INDEX

SR.	PARTICULARS	Annexure	PAGE
1.	Joint Committee inspection report submitted in compliance of order dated 21/05/2025		1-7
2.	Copies of the Nominations of the members of the Joint Committee by concerned departments	**1**	8-11
3.	Copy of Notice sent to applicant regarding date of inspection by Joint Committee	**2**	12
4.	Copies of relevant permissions/NOC granted to saw mills by different departments	**3**	13-113
5.	Status of Saw mills in from Schools/Colleges, Residential Area and Water Bodies in District Satna	**4**	114-115
6.	Copy of notification dated 31.03.2022 published by Forest Department Madhya Pradesh	**5**	116-118

7.	Photographs taken during visit		119-126
8.	Proof of Service		127

Date: 18.07.2025

Place: Bhopal

Submitted by MPPCB:-

through Counsel

Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Joint Committee Inspection Report

Hon'ble NGT (CZ) vide its order dated 21st May 2025 in O.A.61/2025 in the matter of Mahendra Pratap Singh & Vs. State of Madhya Pradesh& Others directed as follows:

"The Committee is directed to visit the site and submit the factual and status report with the regard to the Saw Mills. operating in the State of Madhya Pradesh and SOP issued by the State of Madhya Pradesh within six week The State PCB will be the nodal agency for coordination and logistic support. Applicant is directed to supply the required documents and copy of the application to the Committee and the respondents within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee."

In compliance of above, a committee was constituted of the following nominated members:

1. Dr. Yogesh Gairola, Technical Officer , Regional Office MoEFCC , Bhopal(M.P.)
2. Shri Mayank Chandiwal IFS, District Forest Officer, Satna(M.P.)
3. Shri Milind Kumar Nimje, Scientist-C. CPCB, Regional Directorate, Bhopal (M.P.)
4. Sh. S. P. Jha, Regional Officer M.P. Pollution Control Board Satna (M.P.)

Copy of the committee member nomination is enclosed at **ANNEXTURE-1.**

A. Work executed by the Committee:

1. The Committee has undertaken site visit on 10.07.2025 and inspected 11 Saw Mills in Satna City area as mentioned in the Original Application. In compliance of the directions passed by Hon'ble NGT, Joint Committee inspection comprising of representative of MoEFCC, CPCB & MPPCB, and the representative of District Forest Officer, Satna was convened on 10.07.2025.

   During the visit/inspection of saw mill units the following officials were present:

   i. Shri Abhishek Tiwari -Sub Divisional Officer Forest, Satna
   ii. Dr. Yogesh Gairola -Technical Officer, MoEFCC Regional Office, Bhopal
   iii. Sh. S.P. Jha -Regional Officer, MPPCB, Satna
   iv. Shri Milind Nimje - Scientist 'C' CPCB, Bhopal
   v. Shri SK Mishra - Junior Scientist MPPCB Satna

   The Applicant/Petitioner Shri Mahendra Pratap Singh was informed regarding visit of committee by letter, WhatsApp and also by telephone , but he refuge to be present during visit due to his personal work. Copy of the letter issued by MPPCB Regional office, Satna is enclosed at **ANNEXTURE-2**

The Committee has undertaken site visit on 10.07.2025 and inspected following 11 Saw Mills in Satna City area as mentioned in the Original Application. One unit - M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel was closed and locked , so visit could not be done . Details as follows-

Table-1

S. No.	Name of Saw Mill & Owner	Address	Location Coordinates	Area covered by Saw Mill (Acre)
1.	M/s. Sharda Enterprises, Proprietor Sh. Ishwar Das Gupta, Satna (Plywood manufacturing unit)	Semariya Road, Badkhar Tahsil Rajuraj Nagar, Satna-485001	24.597416 80.871298	1.0
2.	M/s. Jagdamba Saw Mills, Proprietor Sh. Naresh Kumar Goyal	ITI, Birla Road Satna-485001	24.580711 80.852238	8.50
3.	M/s. Puranmal Hanuman Das Kedia, Proprietor Smt. Minni Devi Kediya	Rewa Road, Satna-485001	24.574257 80.840699	1.11
4.	M/s. Das Timber Company,Proprietor Sh. Ghanshyam Das Agrawal	Naya Talab Road, Satna- 485001	24.564582 80.835835	2.96
5.	M/s. Umiya Timber, Proprietor Sh. Dilip Patel	Semariya Road, Badkhar, Satna-485001	24.597483 80.870437	1.11
6.	M/s. Khan Saw Mills, Proprietor Sh. Abdul Jabbar Khan	Semariya Road, Badkhar, Satna-485001	24.595797 80.866728	0.155
7.	M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel ***(Non- Operational Closed/ locked the main gate)***	Behind FCI Godown, Birla road,Satna-485001	24.580336 80.853176	0.195
8.	M/s. Universal Cavils Ltd. Satna (Power cable manufacturing unit)	Birla Development Road, Drum Section, Satna-	24.596851 80.850463	1.0
9.	M/s. Harikrishna Timber Industries, Proprietor Sh. Harikrishna Choudary	Behind Green Talkies, Satna-485001	24.570683 80.831248	0.029
10.	M/s. Agrawal Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	Near Kunwar Ram Talkies, Krishna Nagar, Satna-485001	24.566698 80.836458	0.148
11.	M/s. Prem Chand Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	Near Kunwar Ram Talkies, Krishna Nagar, Satna-485001	24.566852 80.836584	0.148

2. During inspection of saw mill units, The committee verified the documents / permissions required from different departments for saw mill units eg Forest department, NOC from municipal body, land diversion records, fire NOC , factory license and CTO from pollution control Board. The details are as per **Annexure 3**. The committee carried out operational Saw Mills Noise level Monitoring at 04 locations adjoining the Saw Mills. Results of the Noise Level Monitoring are as below:

Table-2 Sound Level monitoring- Date of Monitoring 10-07-2025

Name of Saw Mills	**GPS Location**	**Location Details**	**Result Noise Level dB(A)**	**Standard Unit dB (A) Day time (Industrial Area)**
M/s. Umiya Timber	24.5968946 80.8703915	Near Factory Gate(E)	**59.1**	75 dB(A)
	24.5975108 80.8704552	Near Saw Mill appx. 10 mt. away (West)	**71.7**	75 dB(A)
M/s. Jagdamba Saw Mills	24.580727 80.852194	Near Factory Gate(South)	**66.8**	75 dB(A)
	24.580545 80.852398	Near Saw Mill appx. 10 mt. away (North)	71.3	75 dB(A)

The monitoring results of Noise level pertaining to 59.1-71.775 dB(A) were found within the limit i.e., 75 dB(A) While the value of Noise Level in Saw Mill was not found exceeding limit. During the operational condition were observed.

B. Joint Committee Observation:

The committee also verified for liquid waste, solid waste, noise problem and air pollution sources. Due to heavy rains during the visit of units, the ambient air monitoring could not be done . The unit wise details are as per **ANNEXURE -4**

Joint committee also identified school/ college, residential area, water body in nearby to saw mill units. Details is as follows-

Status of Saw Mill Satna

Table:3

S. No.	**Name of Saw Mill & Owner**	**School/ Colleges**	**Water Bodies/ Ponds Distance**	**Stagnant water stored in ponds**	Near by Residential Locality distance
1.	M/s. Sharda Enterprises, Proprietor Sh. Ishwar Das Gupta, Satna	400 mt.	Nearby not observed	Nearby not observed	Approx. 60 meter
2	M/s. Jagdamba Saw Mills, Proprietor Sh. Naresh Kumar Goyal	500 mt	Nearby not observed	Nearby not observed	Approx. 90 meter

3	M/s. Puranmal Hanuman Das Kedia, Proprietor SMt. Minni Devi Kediya	500 mt	Nearby not observed	Nearby not observed	Approx. 80 meter
4	M/s. Das Timber Company, Proprietor Sh. Ghanshyam Das Agrawal	500 m	Nearby not observed	Nearby not observed	Approx. 40 meter
5.	M/s. Umiya Timber, Proprietor Sh. Dilip Patel	400 mt.	Nearby not observed	Nearby not observed	Approx. 50 meter
6.	M/s. Khan Saw Mills, Proprietor Sh. Abdul Jabbar Khan	300 mt.	Nearby not observed	Nearby not observed	Approx. 50 meter
7	M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel	**Unit closed and locked**	Nearby not observed	Nearby not observed	Approx. 10 meter
8.	M/s. Universal Cavils Ltd. Through Chaiman	300 mt.	Nearby not observed	Nearby not observed	Approx. 200 meter
9	M/s. Harikrishna Timber Industries,Proprietor Sh. Harikrishna Choudary	500 m	Nearby not observed	Nearby not observed	Approx. 20 meter
10.	M/s. Agrawal Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	1.0 km	Nearby not observed	Nearby not observed	Approx. 40 meter
11.	M/s. Prem Chand Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	1.0 km	Nearby not observed	Nearby not observed	Approx. 40 meter

General Observations of committee:-

In view of the above facts and findings observed by the committee during the visit's to the listed Sites granted license under the provisions of rules framed in Wood based Industries (Establishment & Regulation) Guidelines 2016 and as amended in 2017, the following observations are noted- **:**

1. This is observed during the visit that all Saw Mills subjected are granted necessary approval/license from the Forest Department after procedural recommendations from the state level committee (SLC) constituted under the above mentioned guidelines 2016. All 10 units of saw mill have valid license as per MP wood chiran (viniyman) Act 1984 sec 4 and are included in list approved by Hon'ble supreme Court. One

Plywood manufacturing unit is also registered and having valid permission from forest department as per MP forest product Rules 1984.

2. As per the guideline as a proof of valid source of wood and the subjected capacity of the concerned saw mill, the transit passes (TPs) and necessary certificates/registrations has been collected by all units listed in the petition.
3. This is observed that all units are located in the municipal area within 100 meters or less distance from the residential zone but they are active in the area for more than 30 years of time and renewed from time to time by the Forest Department. Further this is pertinent to be mentioned here that almost all units have provided NOCs of the Nagar Nigam which has been issued to the units more than 10 years back. There is no clarity observed by the committee for having renewed NOCs after the enactment of Wood based Industries (Establishment & Regulation) Guidelines 2016 and as amended in 2017.
4. Committee observed that since these all units are situated near by residential areas of the municipal boundaries and working with the fire sensitive components (Wood Products), these must have been equipped with all fire safety measures. This is observed that Nagar Nigam Satna has issued a general fire safety certificate to the units in around 2013 but the committee do not find this sufficient from safety point of view to the adjoining population and infrastructure. Some of the units have informed to the committee that communication to the district/state government has been made by some of the units in order to have a latest fire safety systems certification but this is under consideration since long.
5. This is also observed by the committee that as mentioned in the petition no sign of severe water pollution has found in and around the subjected units. The points related to the water pollution has been mentioned by the petitioner in general without giving promising facts and figures. These units are not using water in process or any such substances which can create water pollution.
6. **The committee also observed that as per the provision in the section 9 mentioned in Wood based Industries (Establishment & Regulation) Guidelines 2016 and as amended in 2017, any person aggrieved by any decision taken by the SLC may file an appeal before the concern Regional office of MoEF and CC seeking appropriate relief within sixty days time and if, for any reason person is aggrieved by the order so passed in the appeal he may prefer an appropriate petition/application/appeal to the DGF and SS/MoEF and CC. This is not clear from the petition that the petitioner has followed the above procedure for his grievances.**
7. This is also observed by the committee that in view of prevailing rules and guidelines except one unit (Universal Cables Limited), all saw mills units have to get consent to operate (CTO) in order to check on their impact on environmental parameters by the concerned Pollution Control Board, which is not been obtained by any of the units except “Sharda Ply woods”.
8. The committee informed that the action has been initiated by the Pollution Control Board, Satna against Wood based Industries running in their jurisdiction with the direction that all units must have collected all necessary approvals/consents required

as per prevailing rules and guidelines in order to run the units in the area. Though, this is pertinent to be mentioned here that as per the circular issued by the State Government in 2007 these Saw Mill units are exempted from the requirement of CTO but as per the amended circular vide 1607 dated 10-12-2021, these kinds of units' falls in the green category industry and required necessary CTO form the PCB.

9. This is also observed by the committee that all subjected units are registered in Udyam portal and having license to work a Factory (under Rule 5 of M.P. Factories Rules, 1962) which shows that these units are registered as commercial/Small Scale Industry activities.
10. The committee has observed that, since these units are established in the area for more than 30 years back when the density of population and demography of town area was limited to certain extent and possibly the impact of units to their surroundings is not significant as of today. Some where the issue could have been attended on time while planning of city area is being carried out by the District/State Administration.

Recommendations/ Suggestions :- **In view of the above facts and findings observed by the committee during the visit's, the following recommendations /suggestions are submitted to the Hon'ble Court :**

1. In view of the prevailing rules and guidelines all concerned units except Universal Cables Limited and Sharda Plywood Industry have to process applications for Consent to operate (CTO) certificates from the concerned PCB. It is pertinent to be mention here that State Government has to issue a general advisory to all such units in the State of M.P. for having consent to operate form the concerned offices of PCB in the State. This is also suggested that because these all units are active since long period of time with all necessary approvals/license enforced to them from time to time, therefore sighting parameters for issuing above CTO has to be developed afresh for such units.

2. In view of the data collected for noise pollution level from the visited sites, this is suggested that installation of noise barriers could be part of order/letter issued while granting consent to operate by State Government through PCB. It will definitely reduce the impact of noise pollution to the surrounding population and simultaneously reduces the direct impact of dust to the people living nearby.

3. After discussion with the persons running these units, it is found that the process of identifying/notifying a cluster of these units in the municipal area/ out side the municipal area was initiated since long by the District Administration but could not be completed because of various reasons, that need to be addressed and resolved. The cluster arrangements for such units may reduce the conflicts arise with the adjoining populations.

4. This is observed by the committee that there are no such parameters taken under consideration while granting license to the Saw Mill units related to minimum requirement of the area matches to the capacity of wood utilizing by the units per annum. The committee suggested that parameter related to utilization of wood by the units per annum and area in which units has been established shall be analyzed while considering the proposal for license renewal by forest department.

5. The shifting of Saw mill units to other location or closing the units is suggested to decide case to case basis by the competent authority under the provisions of Wood based Industries (Establishment & Regulation) Guidelines 2016 and as amended in 2017, and after examining the units while considering their proposals for consent to operate.

6. This is also recommended to consider the view of resolution dated 11 September 2017 section 5 (b) a wood based industry can be established in an industrial estate or a municipal area irrespective of the areal distance from the boundary of nearest notified forest or protected area. In view of the fact this is suggested that the units required to be shifted on the basis of proper examination while granting CTO, be shifted to the identified industrial estate in the District.

7. The state government may notify the area for "Wood tall" as per MP kasth chiran Act 1984 sec 5 (ka) to establish saw mill units in clusters out side the municipal boundary. Copy of circular from forest department is attached as **Annexure 5.**

Date- 16-07-2025

(Mayank Chandiwal)
District Forest Officer
(representative of PCCF of MP)

(Dr. Yogesh Gairola)
Technical Officer,
MOEFCC, Bhopal

(Milind Kumar Nimje)
Sc-C., CPCB, RD-Bhopal

(Sh. S. P. Jha)
Regional Officer
M.P. Pollution Control Board
Satna (M.P.)

Annexture – 1

ANNEXURE-1AN

क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,

रीवा रोड मैहर बाई पास, सतना (म.प्र.)
E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 401 /क्षे.का/प्र.नि.बो./पूर्व/2025, सतना, दिनांक 03.07.2025

प्रति,

1) डॉ. योगश गैरोला,
तकनीकी अधिकारी
पर्यावरण, वन एवं परिवर्तन
मंत्रालय, क्षेत्रीय कार्यालय, भोपाल (म.प्र.)

2) श्री मिलिन्द कुमार निमजे
वैज्ञानिक ग
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.) मो.न.. 9424440007

3) उप वनमण्डल अधिकारी
वन विभाग जिला सतना (म.प्र.)

विषयः– मान्नीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल के प्रकरण कमांक 61/2025 (CZ) (महेन्द्र प्रताप सिंह विरूद्ध म.प्र. शासन व अन्य) के संबंध में ज्वाइंट कमेटी समित द्वारा संयुक्त निरीक्षण के संबंध में।

सन्दर्भः–1. मुख्यालय भोपाल का पत्र कमांक 1634 दिनांक 23.05.2025 ।
2. पर्यावरण, वन एवं परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, भोपाल का पत्र क. 21–8दि.30.05.25
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड का पत्र दिनांक 30.5.2025
4. इस कार्यालय का पत्र कमांक 363 दिन्नांक 24.06.2025
5. वनमण्डल अधिकारी जिला सतना (म.प्र.) का पत्र कमांक 5729 दिनांक 20.06.2025 ।

उपरोक्त विषय के संदर्भ में मान्नीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल के प्रकरण कमांक 61/2025 (CZ) (महेन्द्र प्रताप सिंह विरूद्ध म.प्र. शासन व अन्य) के संबंध में दिनांक 21.05.2025 को मान्नीय एन.जी.टी. द्वारा पारित आदेश के परिपेक्ष मे समित द्वारा संयुक्त निरीक्षण दिनांक 10 एवं 11 जुलाई 2025 को किया जाना निर्धारित हुआ है।

कृप्या निर्धारित दिनांक को जिला सतना स्थित सॉ मिल ईकाईयो के निरीक्षण हेतु उपस्थित होने का अनुरोध है । निरीक्षण उपरांत प्रतिवेदन माननीय एन.जी.टी को 20 जुलाई 2025 के पूर्व प्रस्तुत किया जाना है।

3/7/25
(एस.पी. झा)
क्षेत्रीय अधिकारी

पृ.क्रमांक 402 /क्षे.का/प्र.नि.बो./पूर्व/2025, सतना, दिनांक 03.07.2025

प्रतिलिपि,

1. श्री राजशेखर रत्ती वैज्ञानिक ई पर्यावरण, वन एवं परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, भोपाल, (म.प्र.) कि ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
2. वनमण्डल अधिकारी, जिला सतना (म.प्र.), कि ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।
3. श्री सुनील कुमार मीणा वैज्ञानिक ई केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।

3/7/25
(एस.पी. झा)
क्षेत्रीय अधिकारी

कार्यालय

वनमण्डल अधिकारी, वनमण्डल सतना (म.प्र.)

(मुखियारगंज रेल्वे फाटक के पास, सिविल लाइन, सतना)
Phone. 07672-223355
E.Mail.dfotsatna@mp.gov.in

क्र./ न्याया0/5729 /सतना, दिनांक 20-6-2025

प्रति,

प्रधान मुख्य वन संरक्षक
(संरक्षण)
वन भवन भोपाल

विषयः— माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेन्च भोपाल में दायर प्रकरण कमांक ओ0ए0 61/2025 (CZ) महेन्द्र प्रताप सिंह विरूद्ध म0प्र0शासन।

संदर्भः— आपका पत्र क0/2476 दिनांक 06.06.2025

———000———

विषयान्तर्गत लेख है कि, माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेन्च भोपाल में दायर प्रकरण कमांक ओ0ए0 61/2025 (CZ) महेन्द्र प्रताप सिंह विरूद्ध म0प्र0शासन एवं अन्य का प्रकरण प्रस्तुत किया गया है। विषयांकित प्रकरण सतना नगर अंतर्गत स्थापित आरामशीनो स्टोन केशर एवं अन्य जोखिमपूर्ण उद्योगो को आवासीय क्षेत्र से बाहर किये जाने से संबंधित है।

प्रकरण में माननीय न्यायालय द्वारा दिनांक 21.05.2025 को निर्णय पारित करते हुये संयुक्त समिति गठित की है, जिसमे प्रधान मुख्य वन संरक्षक की ओर से एक प्रतिनिधि नियुक्त किया जाना है। उपरोक्त प्रकरण में प्रतिनिधि के रूप में **उपवनमण्डल अधिकारी सतना** को नियुक्त करने की अनुशंसा सहित प्रतिवेदन आवश्यक कार्यवाही हेतु आपकी ओर सादर संप्रेषित है।

वन मण्डल अधिकारी
वन मण्डल,सतना

पृ.क./न्याया0/5730 /सतना, दिनांक 20-6-2025

प्रतिलिपिः—

मुख्य वन संरक्षक रीवा वृत्त रीवा की ओर सूचनार्थ संप्रेषित।

वन मण्डल अधिकारी
वन मण्डल,सतना

Scanned with OKEN Scanner

भारत सरकार/GOVERNMENT OF INDIA
पर्यावरण,वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
क्षेत्रीय कार्यालय,भोपाल/ REGIONAL OFFICE, BHOPAL
Kendriya Paryavaran Bhavan, Link Road No.3, E-5, Ravi Shankar Nagar,
BHOPAL – 2426611 (M.P.)
TEL: 0755-2426611E-mail: rpwz.bpl-mef@nic.in

म०प्र० प्रदूषण नियंत्रण बोर्ड
क्रमांक 789
दिनांक
हस्ता 10/7/25
सतना (म०प्र०)

क्रमांक:21-8/2025(ENV) दिनांक:30/05/2025

प्रति,

सदस्य सचिव,
मप्र प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी,
भोपाल, मध्यप्रदेश - 462016

विषयः माननीय एन.जी.टी., सेंट्रल बेंच द्वारा ओ.ए. 61/2025 (महेंद्र प्रताप सिंह विरुद्ध मध्य प्रदेश, राज्य एव अन्य) में पारित आदेश के अनुपालन बावत्।

संदर्भः माननीय एन.जी.टी. का आदेश दिनांक 21.05.2025 के अनुपालन बावत्।

महोदय,

उपर्युक्त विषय एवं सन्दर्भित पत्र के संबंध में माननीय अधिकरण द्वारा परित आदेश के अनुपालन हेतु इस कार्यालय से डॉ० योगेश गैरोला "तकनीकी अधिकारी" को कमेटी हेतु नामांकित किया जाता है। उन्हें निम्न जानकारी पर संपर्क किया जा सकता है –

मोबाइल क्र - 9412075090
ई-मेल आई डी– gairolayogesh@gmail.com

आवश्यक कार्यवाही हेतु अग्रेषित किया जाता है।

भवदीय

R. Rajsekhar

(राजशेखर रत्ती)
वैज्ञानिक (ई)

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

CM-13012/19/2025-LAW-RD BHOPAL/22334/210

दिनाँकः 30 मई, 2025

Most urgent
NGT Case

प्रति,

सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5,
अरेरा कॉलोनी, भोपाल – 462016

M.P. Pollution Control Board
BHOPAL (M.P.)
E/No. 2089852
Date 10/6/25

विषयः NGT OA No. 61/2025(CZ) "Mahendra Pratap Singh Vs. State of Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत।

संदर्भः माननीय एन.जी.टी. द्वारा पारित आदेश दिनांकः 21/05/2025

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांकः 21/05/2025 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें एकीकृत कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भोपाल; प्रधान मुख्य वन संरक्षक, मध्य प्रदेश राज्य, भोपाल; केंद्रीय प्रदूषण नियंत्रण बोर्ड तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Status Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 21/07/2025 को नियत की गई है। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से श्री मिलिंद कुमार निमजे, वैज्ञानिक 'ग' (मोबाइल नं - 9424440007, ईमेल- milind07.cpcb@gov.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

Thorbakar 10/6 SE(L)

भवदीय,

(सुनील कुमार मीणा)
वैज्ञानिक 'ई'

प्रतिलिपिः

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली – की ओर कृपया सूचनार्थ।
2. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., सतना } की ओर कृपया सूचनार्थ एवं
3. श्री मिलिंद कुमार निमजे, 'ग' के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु।

श्री मोहिन 11/06/25

वैज्ञानिक 'ई'

Annexture-2

क्षेत्रीय कार्यालय,

म.प्र.प्रदूषण नियंत्रण बोर्ड,

शीवा रोड मैहर बाई पास, सतना (म.प्र.)
E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

LiFE Lifestyle for Environment

कमांक 429/क्षे.का/प्र.नि.बो./पूर्व/2025, सतना, दिनांक 08/07/25

प्रति,

श्री महेन्द्र सिंह सोलंकी,
ग्राम,पोस्ट– लखनवाह, तहसील कोटर,
जिला सतना (म.प्र.)

विषयः– मान्नीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच के प्रकरण कमांक 61/2025 (CZ) (महेन्द्र सिंह विरूद्ध म.प्र. शासन व अन्य) के संबंध में संयुक्त कमेटी का निरीक्षण दिनांक 10 एवं 11.07.2025 को रखे जाने की सूचना बावत्।

———

महोदय,

उपरोक्त विषयांतर्गत लेख है कि मान्नीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच के प्रकरण कमांक 61/2025 (CZ) (महेन्द्र सिंह विरूद्ध म.प्र. शासन व अन्य) के संबंध में संयुक्त कमेटी द्वारा दिनांक 10.07.2025 एवं 11.07.2025 को सुवह 10.00 बजे संयुक्त कमेटी द्वारा निरीक्षण किया जाना है। कृपया निरीक्षण के दौरान अगर चाहें तो उपस्थित हो सकते हैं।

(एस.पी. झा)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

O/L

NGT Case OA 61/2025 (CZ) **Annexure-3**

Status of Saw Mill Satna Districts Satna`

Table:1- License/ permissions

S. No.	Name of Saw Mill & Owner	Address with Khasra No.	Factory License	Permission from Forest department	NOC from Municipal body	Details of CTE/CTO	Permission of Fire Safety	Near by Locality distance	Documents Attached
1.	M/s. Sharda Enterprises, Proprietor Sh. Ishwar Das Gupta, Satna	Semariya Road, Badkhar Tahsil Rajuraj Nagar, Satna-485001	Yes	Yes	Yes	Plywood unit CTO Valid up to 28/02/2026)	Yes	Approx. 60 meter	Annexure 3 (1)
2.	M/s. Jagdamba Saw Mills, ProprietorSh. Naresh Kumar Goyal	ITI, Birla Road Satna-485001	Yes	Yes	Yes	No	No	Approx. 90 meter	Annexure 3 (2)
3.	M/s. Puranmal Hanuman Das Kedia, Proprietor Smt. Minni Devi Kediya	Rewa Road, Satna-485001	Yes	Yes	Yes	No	No	Approx. 80 meter	Annexure 3 (3)
4.	M/s. Das Timber Company,Proprietor Sh. Ghanshyam Das Agrawal	Naya Talab Road, Satna- 485001	Yes	Yes	Yes	No	No	Approx. 50 meter	Annexure 3 (4)
5.	M/s. Umiya Timber, Proprietor Sh. Dilip Patel	Semariya Road, Badkhar, Satna-	Yes	Yes	Yes	No	No	Approx. 50 meter	Annexure 3 (5)

6.	M/s. Khan Saw Mills, Proprietor Sh. Abdul Jabbar Khan	Semariya Road, Badkhar, Satna-485001	**Yes**	**Yes**	**Yes**	**No**	**No**	**Approx. 50 meter**	**Annexure 3 (6)**
7.	M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel	Behind FCI Godown, Birla road,Satna-485001	**Unit found closed and locked.-**	**-**	**-**		**-**	**Approx. 25 meter**	**-**
8.	M/s. Universal Cables Ltd.	Birla Development Road, Drum Section, Satna	**Yes**	**Yes**	**Yes**	Power cable plant . CTO valid up to 31/10/2025)	**Yes**	**Approx. 200 meter**	**Annexure 3 (8)**
9.	M/s. Harikrishna Timber Industries, Proprietor Sh. Harikrishna Choudary	Behind Green Talkies, Satna-485001	**Yes**	**Yes**	**Yes**	**No**	**No**	**Approx. 20 meter**	**Annexure 3 (9)**
10.	M/s. Agrawal Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	Near Kunwar Ram Talkies, Krishna Nagar, Satna-485001	**Yes**	**Yes**	**Yes**	**No**	**No**	**Approx. 40 meter**	**Annexure 3 (10)**
11.	M/s. Prem Chand Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	Near Kunwar Ram Talkies, Krishna Nagar, Satna-485001	**Yes**	**Yes**	**Yes**	**No**	**No**	**Approx. 40 meter**	**Annexure 3 (11)**

Annexture-3 (A)

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 23AETPG8053N2ZX

1.	**Legal Name**	ISHWAR DAS GUPTA			
2.	**Trade Name, if any**	SHARDA ENTERPRISES			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	Main Road, Sharda Enterprises, Semariya Road, Badkhar, Satna, Madhya Pradesh, 485005			
5.	**Date of Liability**	01/07/2017			
6.	**Period of Validity**	From	01/07/2017	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.07.18 03:44:24 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	18/07/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

Annexure A

सत्यमेव जयते

GSTIN	23AETPG8053N2ZX
Legal Name	ISHWAR DAS GUPTA
Trade Name, if any	SHARDA ENTERPRISES

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0

सत्यमेव जयते

Annexure B

GSTIN	23AETPG8053N2ZX
Legal Name	ISHWAR DAS GUPTA
Trade Name, if any	SHARDA ENTERPRISES

Details of Proprietor

1		Name	Ishwar Das Gupta
		Designation/Status	Propriter
		Resident of State	Madhya Pradesh

In the High Court of Delhi at New Delhi

W.P.(C) 11...../2013

Date of Decision: 29-11-2013

...Petitioner

Through: ...Advocate

...Respondent

Through: ...Advocate

CORAM:

HON'BLE MR. JUSTICE ...

HON'BLE MS. JUSTICE ...

1. Whether Reporters of local papers may be allowed to see the judgment?

2. To be referred to the Reporter or not?

3. Whether the judgment should be reported in the Digest?

(...)

(...)

कार्यालय

वनमण्डल अधिकारी, वनमण्डल सतना (म.प्र.)

(मुस्तियारगंज रेल्वे फाटक के पास, सिविल लाइन, सतना)

E.Mail.dfotsatna@mp.gov.in Phone. 07672-223355

क्रमांक/राजस्व/2632 सतना, दिनांक –18-3-2025

वनोपज के आयात का रजिस्ट्रीकरण प्रमाण–पत्र

प्रारूप– "घ" नियम नियम 17 (II)

वर्ष 2025

1.	वनोपज के आयातकर्ता का नाम तथा पता	– मेसर्स शारदा इन्टर प्राइजेज प्रो.श्री ईष्वरदास गुप्ता पिता स्व.श्री मदनलाल गुप्ता, एम.आई.जी. 16 सिद्धार्थनगर वार्ड नं. 08, जिला सतना ।
2.	आयात की जाने वाली वनोपज का विवरण	
	(क) देश/राज्य जंहा से वनोपज की जावेगी	– समस्त राज्यों सें
	(ख) आयात की जाने वाली वनोपज का नाम	– कोर विनियर फेसविनियर एवं चिरान
	लकड़ी तथा अनुमानित मात्रा	– कोर विनियर 5.00 लाख sqm. – फेस विनियर 3.00 लाख sqm. चिरान फन्टी 200.00 घ.मी.
3.	मार्ग, जिससे गन्तव्य स्थान तक उसका परिवहन किया जावेगा।	– समस्त पी.डब्लू.डी. रोड़
4.	गन्तव्य स्थान का नाम	– सतना (म.प्र.)
5.	जांच नाका/डिपो का नाम जंहा वनोपज जांच हेतु प्रस्तुत की जायेगी।	– समस्त वन अवरोध नाका
6.	रजिस्ट्रीकरण की तारीख	– वर्ष 2025 हेतु।
7.	रजिस्ट्रीकरण के अवसान की कालावधि	– 31–12–2025
	जी.एस.टी. नं.	– 23AETPG8053N2ZX

टीप – काष्ठ का तिमाही लेखा इस कार्यालय में प्रारूप 'ङ' में अनिवार्य रूप से प्रस्तुत करना होगा (प्रारूप 'ङ' संलग्न है)। मध्यप्रदेष अभिवहन (वनोपज) नियम 2000 की धारा 17 (3) का उल्लघंन करने के फलस्वरूप नियम की धारा 20 (4) के अन्तर्गत धारा 52 में कार्यवाही की जावेगी।

वनमण्डल अधिकारी
वन मण्डल, सतना

क्र. /राजस्व/ 2632 सतना, दिनांक 18-3-2025

प्रतिलिपि:-

1. मेसर्स शारदा इन्टर प्राइजेज प्रो.श्री ईश्वरदास गुप्ता पिता स्व.श्री मदनलाल गुप्ता, एम.आई.जी. 16 सिद्धार्थनगर वार्ड नं. 08, तहसील रघुराजनगर जिला सतना की ओर सूचनार्थ अग्रेषित कर लेख है कि आपको उपरोक्त वनोपज अन्य प्रान्तो से सतना लाने की अनुमति निम्न शर्तो के अधीन दी जाती है।
   (अ) अन्य राज्यों के परिवहन अनुज्ञापत्र मध्यप्रदेश के प्रथम नाके पर जमा कराने के पश्चात नियमानुसार मध्यप्रदेश परिवहन अनुज्ञापत्र प्राप्त करना अनिवार्य होगा। उपरोक्त वनोपज का तिमाही लेखा–जोखा अधोहस्ताक्षरकर्ता को विधिवत निर्धारित प्रारूप "ङ" में प्रस्तुत करेगें।
   (ब) रजिस्ट्रेशन प्राप्ति हेतु माह नवम्बर में आवेदन करना अनिवार्य होगा।
   (स) उपरोक्त शर्तो का पालन न करने पर रजिस्ट्रेशन निरस्त कर दिया जावेगा।
   (द) सूर्यास्त के बाद परिवहन वर्जित रहेगा।
2. संभागीय उपायुक्त वाणिज्यक कर सतना संभाग रीवा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. अपर आयकर आयुक्त सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. वन सरंक्षक रीवा वृत्त रीवा की ओर सूचनार्थ एव आवश्यक कार्यवाही हेतु अग्रेषित।
5. वन मण्डलाधिकारी, वन मण्डल सीधी, सिंगरौली एवं रीवा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
6. उप वन मण्डलाधिकारी, उप वन मण्डल सतना, मैहर एवं चित्रकूट की ओर सूचनार्थ एव आवश्यक कार्यवाही हेतु अग्रेषित।
7. वन परिक्षेत्राधिकारी वन परिक्षेत्र सतना की ओर सूचनार्थ।

-Sd-
वन मण्डल अधिकारी
वन मण्डल, सतना

क्रं 3413 दिनांक 01-05-2023

वन विभाग

मध्यप्रदेश शासन

विनिर्दिष्ट इमारती लकडी के विनिर्माता / व्यापारी / उपभोक्ता के रूप में रेजिस्ट्रीकरण का प्रमाण-पत्र

प्रारूप ज

पंजीयन क्रमांक -422300020

यह प्रमाणित किया जाता है कि मेसर्स / श्री M/s Sharda Enterprises / श्री ISHWAR DAS GUPTA , आत्मज/ आत्मजा MADAN LAL GUPTA, निवासी ब्लॉक - नगरीय निकाय-सतना, नगर निगम/नगर पालिका/नगर पंचायत - सतना ,वार्ड - वार्ड 8 मकान नं - 16 ,गली/मोहल्ला - Siddharthnagar Satna , पता - SATNA , पिन कोड - 485001, थाना- kolgawan , जिला - सतना, को मध्यप्रदेश वन उपज (व्यापार विनियमन) अधिनियम, 1969 की धारा 11 तथा उसके अधीन बनाये गये नियमों के अपेक्षानुसार विनिर्दिष्ट इमारती लकडी के विनिर्माता तथा उपभोक्ता , केवल व्यापारी के रूप में वर्ष 2023 से 2025 के लिये रजिस्ट्रीकृत किया गया है।

विनिर्माता तथा उपभोक्ता , केवल व्यापारी के लिये व्यवसाय में प्रतिवर्ष विनिर्दिष्ट इमारती लकडी की अनुमानित मात्रा लगभग 1,000 घ.मी. है जो निम्नलिखित स्थानों में संग्रहित है -Ward no 10 Badkhar Satna

टीप:- मासिक रेखा अपाले आह की 10 मा० के पूर्व वन मण्डल कार्या० व परिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है

वन मण्डलाधिकारी कार्यालय की मुद्रा

वन मण्डल अधिकारी
खंडीय वन अधिकारी
खंड : सतना
दिनांक : 07/03/2023 11:20:38

Government of India
Ministry of Micro, Small and Medium Enterprises

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER	UDYAM-MP-40-0007920
NAME OF ENTERPRISE	SHARDA ENTERPRISES

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	01/04/2025
2	2024-25	Micro	27/04/2024
3	2023-24	Micro	09/05/2023
4	2022-23	Micro	26/06/2022

MAJOR ACTIVITY: MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR: GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	SHARDA ENTERPRISES

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	Main Road	Name of Premises/ Building	sharda enterprises semariya road badkhar
Village/Town	satna	Block	Badkhar
Road/Street/Lane	semariya	City	satna
State	MADHYA PRADESH	District	SATNA, Pin 485001
Mobile	8770314172	Email:	shardaply2013@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE: 05/12/2013

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS: 05/12/2013

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1621 - Manufacture of veneer sheets; manufacture of plywood, laminboard, particle board and other panels and board	16211 - Manufacture of ply wood and veneer sheets	Manufacturing

2	46 - Wholesale trade, except of motor vehicles and motorcycles	4620 - Wholesale of agricultural raw materials and live animals	46209 - Wholesale of other agriculture raw materials n.e.c.	Trading

DATE OF UDYAM REGISTRATION 17/02/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing- 27/05/2025

For any assistance, you may contact:

1. District Industries Centre: SATNA (MADHYA PRADESH)

2. MSME-DFO: INDORE (MADHYA PRADESH)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; ww v.in

Follow us @mlnmsmo &

LICENCE TO WORK A FACTORY
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :
Licence No : 30/14922/STN/2m(i)/NII
(Mention this number invariably in all correspondences with this office)
Factory Id : FAC1507000

Fee(in Rs) : 18825
Challan No : NA
Date : NA
Treasury : NA
Auto Renewal

Licence is hereby granted to Mr./Mrs. : ***ISHWAR DAS GUPTA***
Occupier of : ***Sharda Enterprises***
Located at : ***Semariya Road Badkhar***
District : ***Satna***

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing ***not more than 50 (Fifty)*** *workers on any one day during the year and having installed motive power* ***not Exceeding 100 (Hundred)*** *Horse Power, where the manufacture process of* ***MFG. OF PLYWOOD BOARD*** *will be carried by him.*

This licence shall remain in force till the 31st day of December, 2025 (2025-2025)
Excess Amount : 0(In Rs)

Signature Not Verified
Digitally signed by NAMITA TIWARI
Date: 2025.01.10 17:34:17 IST
Reason: Factory
Location: MP

SATNA
Dated : 10/01/2025

Jt. Chief Inspector Of Factories
Madhya Pradesh

वैधानिक सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा सत्यापन के केवल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अत: असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

LiFE Lifestyle for Environment

Consent Order

Amarpatan Maihar By Pass,
Rewa Road Satna,Pin -485001
Satna
Tele : 07672-237273

ORANGE-SMALL	CCA-Renewal (AW) Valid upto - 28/02/2026	CONSENT NO: ***	PCB ID: 30135

Outward No:14917,29/11/2023 Consent No:AW-117483
NO: /MPPCB/SAT

To,

The Occupier,
M/s. Sharda Enterprises Partner Shri Ishwerdas Gupta, Semariya Road Badkhar,
Khasra No. 38/2kh/2, Semariya Road Badkhar,
Tal : Raghurajnagar,Dist : Satna

Subject: Grant of Renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of consent Application Receipt No. 1323003 Dt. 16/11/2023.

With reference to your above application for Renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2026**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Khasra No. 38/2kh/2, Semariya Road Badkhar Semariya Road Badkhar, Badkher, Raghurajnagar, Satna

b. The capital investment in lakhs: Rs. 237.5

c. Product & Production Capacity:

Product	Qty / year
Ply wood Board	12000 Sq. Feet/day (Twelve Thousand Square feet per day only)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **28/02/2026** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

Copy to:-

1. S.E., M.P. Poorvi Kshetra Vidyut Vitran Company Limited Satna for information and Reconnection of electricity of the industry.

eSign Services from UIDAI Server
Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by :
PUSPENDRA SINGH,S.E.
Date: 29/11/2023 05:51:20 PM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U944W7K6B2

PUSHPENDRA SINGH
Regional Officer

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.600 KL/day.

2. Trade Effluent Treatment :-
The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.000	WWG : 0.600	Water Source
1	Domestic Purpose	1.000	0.600	Borewell
2	Mnfg Process	1.000	0.000	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

the American Public Health Association, New York U.S.A. shall be used.
vii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Amarpatan Maihar By Pass,
Rewa Road Satna,Pin -485001
Satna
Tele : 07672-237273

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Furnace	ply wood industry	30	WOD	Green Belt,Wind Breaking Wall,	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Wood	4 K.G./HOUR

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

(Minimum number of plants to be planted by the unit:-23 Nos.)

Additional Air condition:-

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures. the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

Amarpatan Maihar By Pass,
Rewa Road Satna,Pin -485001
Satna
Tele : 07672-237273

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

This Certificate generated from xgn.mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mpcnic.in using "TPAV" Number.

Amarpatan Maihar By Pass
Rewa Road Satna,Pin -48500
Satn
Tele : 07672-23727

Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

eSign
Digitally Signed with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U944W7K6B2

PUSHPENDRA SING
Regional Offic
For and on
M.P. Pollution Cont

Consent No:AW-117483

VIRAT GLOBAL LAB

An Analytical Laboratory

Recognized by MoEF & CC, Accredited by ISO/IEC-17025:2017 (NABL)
(An ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)

TEST REPORT CODE: VGL/A/24/01/05/001 TEST REPORT ISSUE DATE: 10.01.2024

TEST REPORT (AMBIENT AIR)

Name and Address of Customer	:	M/S SHARDA ENTERPRISES KHASRA No. 38/2kh/2 at SEMARIYA ROAD BADKHAR, TEHSIL-RAGHURAJNAGAR, DISTRICT- SATNA (M.P.)
Location of Sample	:	STACK POINT
Duration of Sampling	:	03.01.2024 TO 04.01.2024
Time of Sampling	:	09:25 AM TO 09:25 AM
Sample Collected by	:	VGL TEAM
Environmental Condition (Temp. & RH)	:	18.5°C & 62 %
Sample Packing	:	SEALED
Sample Id No.	:	001
Method of Sampling	:	IS: 5182
Sample Receiving Date	:	05.01.2024
Sample Processing Date	:	05.01.2024 TO 10.01.2024

TEST RESULTS

Sr. No.	Parameters	Test Method	Result	Unit	Limits as per CPCB
1.	Particulate Matter (PM2.5)	IS 5182 (Part-24)	32.47	µg/m3	For24Hrs.=60
2.	Particulate Matter (PM10)	IS 5182 (Part-23)	73.53	µg/m3	For24Hrs.=100
3.	Sulphur Dioxide (SO_2)	IS 5182 (Part-2)	17.65	µg/m3	For24Hrs.=80
4.	Nitrogen Dioxides (NO_2)	IS 5182 (Part-6)	23.57	µg/m3	For24Hrs.=80

Note:

1. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
2. The sample will be destroyed after 15days from the date of issue of test certificate unless otherwise specified.
3. Any discrepancy in test result should be reported within 15Days.
4. The above Results are related to the tested sample only.
5. BDL: Below detection limit.

Review By:

VIRAT GLOBAL LAB Lucknow

Dr. Ashok Kumar
Technical Manager

Authorized Signatory
Virat Global Lab

Authorised Signatory

D. K. Yadav
Lab In-charge

Address: Ground Floor, Khasra No.973, BDS Hostel Campus, Opp. Gate No.2 CRPF Camp, Bijnaur, Sarojini Nagar, Lucknow (U.P.) – 226008, Mob. - +91-9990366186, 9415135012, 0522 -7118739
E-mail: viratgloballab@gmail.com, ceo.viratlab@gmail.com, Web: www.viratlab.com

VIRAT GLOBAL LAB

An Analytical Laboratory
Recognized by MoEF & CC, Accredited by ISO/IEC-17025:2017 (NABL)
(An ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)

TEST REPORT CODE: VGL/A/24/01/05/002 TEST REPORT ISSUE DATE: 10.01.2024

TEST REPORT (AMBIENT AIR)

Name and Address of Customer	:	**M/S SHARDA ENTERPRISES** KHASRA No. 38/2kh/2 at SEMARIYA ROAD BADKHAR, TEHSIL-RAGHURAJNAGAR, DISTRICT- SATNA (M.P.)
Location of Sample	:	**DISPATCH POINT**
Duration of Sampling	:	03.01.2024 TO 04.01.2024
Time of Sampling	:	10:15 AM TO 10:00 AM
Sample Collected by	:	VGL TEAM
Environmental Condition (Temp. & RH)	:	19.2 °C & 63 %
Sample Packing	:	SEALED
Sample Id No.	:	002
Method of Sampling	:	IS: 5182
Sample Receiving Date	:	05.01.2024
Sample Processing Date	:	05.01.2024 TO 10.01.2024

TEST RESULTS

Sr. No.	Parameters	Test Method	Result	Unit	Limits as per CPCB
1.	Particulate Matter (PM2.5)	IS 5182 (Part-24)	33.23	µg/m3	For24Hrs.=60
2.	Particulate Matter (PM10)	IS 5182 (Part-23)	72.37	µg/m3	For24Hrs.=100
3.	Sulphur Dioxide (SO_2)	IS 5182 (Part-2)	16.48	µg/m3	For24Hrs.=80
4.	Nitrogen Dioxides (NO_2)	IS 5182 (Part-6)	24.82	µg/m3	For24Hrs.=80

Note:
1. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
2. The sample will be destroyed after 15days from the date of issue of test certificate unless otherwise specified.
3. Any discrepancy in test result should be reported within 15Days.
4. The above Results are related to the tested sample only.
5. BDL: Below detection limit.

Review By:
VIRAT GLOBAL LAB Lucknow
Dr. Ashok Kumar
Technical Manager

For Virat Global Lab
Authorised Signatory
D. K. Yadav
Lab In-charge

Address: Ground Floor, Khasra No.973, BDS Hostel Campus, Opp. Gate No.2 CRPF Camp, Bijnaur, Sarojini Nagar, Lucknow (U.P.) – 226008, Mob. - +91-9990366186, 9415135012, 0522 -7118739
E-mail: viratgloballab@gmail.com, ceo.viratlab@gmail.com, Web: www.viratlab.com

VIRAT GLOBAL LAB

An Analytical Laboratory

Recognized by MoEF & CC, Accredited by ISO/IEC-17025:2017 (NABL)

(An ISO 9001:2015, 14001:2015 & 45001:2018 Certified Company)

TEST REPORT CODE: VGL/W/24/01/05/001

TEST REPORT ISSUE DATE: 10.01.2024

TEST REPORT (WATER)

Name and Address of Customer	:	M/S SHARDA ENTERPRISES KHASRA No. 38/2kh/2 at SEMARIYA ROAD BADKHAR, TEHSIL-RAGHURAJNAGAR, DISTRICT- SATNA (M.P.)
Location of Sample	:	IN SIDE FACTORY
Sample Description	:	STP WATER
Date & Time of Sampling	:	03.01.2024 & 11:30 AM
Sample Collected by	:	VGL TEAM
Environmental Condition (Temp. & RH)	:	19.5 °C & 63 %
Sample Packing	:	SEALED
Sample Id No.	:	001
Laboratory Sample Receiving Date	:	05.01.2024
Duration of Sample Analysis	:	05.01.2024 TO 10.01.2024
Method of Sampling	:	APHA 1060B

TEST RESULTS

Sr. No.	Parameters	Test Method	Result	Unit	Limit as per IS 10500:1991 (Reaff:2012)	
					Desirable	Permissible
1.	pH	APHA 4500H+A+B	7.42	-	6.5-8.5	No relaxation
2.	Temperature	APHA 2550-A+B	18.0	°C	Not Specified	Not Specified
3.	Colour	APHA 2120-B	<5.0	Hazen	5	15
4.	Turbidity	APHA 2130-A+B	<1.0	NTU	1	5
5.	Odour	APHA 2150-B	Agreeable	-	Agreeable	Agreeable
6.	Alkalinity	APHA 2320-A+ B	154.0	mg/L	200	600
7.	Total Dissolved Solids	APHA2540-C	357.0	mg/L	500	2000
8.	Total Hardness	APHA 2340 A+C	147.0	mg/L	200	600
9.	Calcium	APHA 3500 Ca- A+B	41.0	mg/L	75	200
10.	Magnesium	APHA 3500 Mg A+B	21.4	mg/L	30	100
11.	Sodium	APHA 3500 Na, A+B	15.5	mg/L	-	-
12.	Phosphate	APHA 4500-SO42- E	0.72	mg/L	-	-
13.	Sulfate	APHA 4500-PD	31.6	mg/L	200	400
14.	Potassium	APHA 3500 K, A+B	9.8	mg/L	-	-

Note:

1. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
2. The sample will be destroyed after 15days from the date of issue of test certificate unless otherwise specified.
3. Any discrepancy in test result should be reported within 15Days.
4. The above Results are related to the tested sample only.
5. BDL: Below detection limit.

Virat Global Lab
Authorized Signatory

Reviewed By

VIRAT GLOBAL LAB Lucknow

Dr. Ashok Kumar
Technical Manager

Authorised Signatory

D. K. Yadav
Lab In-charge

Address: Ground Floor, Khasra No.973, BDS Hostel Campus, Opp. Gate No.2 CRPF Camp, Bijnaur, Sarojini Nagar, Lucknow (U.P.) – 226008, Mob. - +91-9990366186, 9415135012, 0522 -7118739

E-mail: viratgloballab@gmail.com, ceo.viratlab@gmail.com, Web: www.viratlab.com

Annexture-3(b)

30/5/25

Registered Post / Dasti Notice

NGT-CZB/2025/138

Bhopal, Date 22/05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

R-20

Jagdamba Sawmills,
Through its Proprietor Shri Naresh Kumar Goyal,
ITI, Birla Road, Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before 21.07.2025 at 10.30AM; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025

Notice + Petition Copy.

DL 22-5-25

(Dharmendra Kumar Singh)
Registrar

For: JAGDAMBA SAW MILL

Manager/Partners

कार्यालय अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी (सा.) वनमंडल सतना

जावक क्रमांक /आरामिल/2024 / 4916 दिनांक - 08/Apr/2024 21-6-2024

आरामिल पंजीयन क्रमांक -422400020

(प्रारूप ग)[नियम 4 (1) देखिये]

स्थापित आरामिल को चलने एवं नवीनीकरण के लिए तथा नयी आरामिल स्थापित करने तथा चलने के लिए

अनुज्ञप्ति (लायसेन्स) वर्ष 2024 से 2026 तक

1	फर्म का नाम	M/S JAGDAMBA SAW MILL
2	आरामिल अनुज्ञप्तिधारक का नाम, पिता /पति का नाम (कंपनी के मामले में भागीदारों तथा मुखत्यार नामधराण करने वाले व्यक्तियों के नाम दिए जावें)	श्री NARESH & SURESH GOYAL RAM KUMAR GOYAL NARESH & SURESH
3	व्यवसाय	आरामशीन संचालन
4	पूरा पता	BIRLA ROAD SATNA , 0 , NEAR ITI BIRLA ROAD SATNA , Ward 13 , Satna , ULB Satna , Satna , Madhya Pradesh , 485001
5	माननीय सर्वोच्च न्यायालय को दिनांक 12.12.96 को प्रेषित जिले की सूचि का अनुकमांक एवं तत्समय अनुज्ञप्तिधारी का नाम	जिला Satna क्रमांक 18 अनुज्ञप्तिधारी का नाम NARESH & SURESH GOYAL
6	आरामिल की स्थिति के ब्यौरे	खड़ी
7	भूमि की विधिक प्रस्थिति और भूमि के स्वामित्व जिस पर आरामिल स्थापित है या स्थापित करना प्रस्तावित है।	पटवारी हल्का न./खसरा न. 215/3/2(S) भूमि का रकबा 0.0730 हेक्टेयर / वर्गफिट भूमि के स्वामित्व Owner NEAR ITI BIRLA ROAD SATNA
8	आरामिल की स्थिति के ब्यौरे	
	(क) चिराई मशीन का मेक तथा वर्ष	मेक बैण्डसॉ वर्ष 1973
	(ख) चिराई मशीन की संख्या	1
	(ग) गतिदायी शक्ति का प्रकार तथा अश्वशक्ति	20
9	आरामिल पर चिराई की मासिक/वार्षिक क्षमता (घन मीटर)	6 मासिक / 70 वार्षिक
10	काष्ठ की जाति जिसकी सामान्यतः चिराई की जानी है	Sagon/Satkat Mixed
11	वह कालावधि जिसमें आरामिल स्थापित किया जावेगा	2024 से 2026 तक, 3 वर्षो हेतु
12	चिराई से भिन्न अन्य क्रिया-कलाप जो आरामिल में किया जावेगा	फर्नीचर, चौखट एवं दरवाजे आदि
13	वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर /नवीनीकृत की जा रही है। (म. प्र. काष्ठ चिरान अधिनियम 1984 की शर्तों के अनुसार)	2024 से 2026 तक, 3 वर्षो हेतु
14	अनुज्ञप्ति शुल्क भुगतान किये जाने का प्रमाण	STATE BANK OF INDIA (2) DD/Challan No: 051/9999999/0406/11/23/002293 DD/Challan Date: 25/11/2023 Amount Rs 1500 /- GST Rs 270 /-

अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी
वन मण्डलाधिकारी
सामान्य वनमंडल सतना
वन मण्डल, सतना

नोट- 1 वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही है और प्रारूप जिनके लेखे रखे जावेंगे, अनुज्ञप्तिधारी को दिए गए है।

2 इसके प्रतीक के स्वरूप अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिए गए है।

अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी
सामान्य वनमंडल सतना
वन मण्डल, सतना

टीप:- डैमरीशल लेखा अलके बाद की 10 तक के पूर्व तक प्रत्यक्ष कार्यालय में प्रस्तुत करना अनिवार्य है ।

For.: JAGDAMBA SAW MILL

Manager/Partner

कार्यालय अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी (सा.) वनमंडल सतना

आवेदन क्रमांक /आरामिल/2024 / 4918 दिनांक - 08/Apr/2024 31-6-2024

आरामिल पंजीयन क्रमांक -422400021

(प्रारूप ग)[नियम 4 (1) देखिये]

स्थापित आरामिल को चलने एवं नवीनीकरण के लिए तथा नयी आरामिल स्थापित करने तथा चलने के लिए

अनुज्ञप्ति (लायसेन्स) वर्ष 2024 से 2026 तक

1	फर्म का नाम	M/S JAGDAMBA SAW MILL
2	आरामिल अनुज्ञप्तिधारक का नाम, पिता /पति का नाम (कंपनी के मामले मे भागीदारो तथा मुखत्यार नामधराण करने वाले व्यक्तियों के नाम दिए जावें)	श्री NARESH & SURESH GOYAL LATE SHRI RAM KUMAR GOYAL NARESH & SURESH
3	व्यवसाय	आरामशीन संचालन
4	पूरा पता	BIRLA VIKAS SATNA , 0 , NEAR ITI BIRLA VIKAS , Ward 13 , Satna , ULB Satna , Satna , Madhya Pradesh , 485001
5	माननीय सर्वोच्च न्यायालय को दिनांक 12.12.96 को प्रेषित जिले की सूचि का अनुक्रमांक एवं तत्समय अनुज्ञप्तिधारी का नाम	जिला Satna क्रमांक 36 अनुज्ञप्तिधारी का नाम NARESH & SURESH GOYAL
6	आरामिल की स्थिति के ब्यौरे	खड़ी/आड़ी
7	भूमि की विधिक प्रस्थिति और भूमि के स्वामित्व जिस पर आरामिल स्थापित है या स्थापित करना प्रस्तावित है।	पटवारी हल्का न./खसरा न. 215/3/1(S) भूमि का रकबा 0.0730 हेक्टेयर / वर्गफिट भूमि के स्वामित्व Owner NEAR ITI BIRLA VIKAS SATNA
8	आरामिल की स्थिति के ब्यौरे	
	(क) चिराई मशीन का मेक तथा वर्ष	मेक बैण्डसॉ वर्ष 1981
	(ख) चिराई मशीन की संख्या	2
	(ग) गतिदायी शक्ति का प्रकार तथा अश्वशक्ति	35
9	आरामिल पर चिराई की मासिक/वार्षिक क्षमता (घन मीटर)	8 मासिक / 100 वार्षिक
10	काष्ठ की जाति जिसकी सामान्यत: चिराई की जानी है	Sagon/Satkat Mixed
11	वह कालावधि जिसमें आरामिल स्थापित किया जावेगा	2024 से 2026 तक, 3 वर्षो हेतु
12	चिराई से भिन्न अन्य क्रिया-कलाप जो आरामिल में किया जावेगा	फर्नीचर, चौखट एवं दरवाजे आदि
13	वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर /नवीनीकृत की जा रही है। (म. प्र. काष्ठ चिरान अधिनियम 1984 की शर्तो के अनुसार)	2024 से 2026 तक, 3 वर्षो हेतु
14	अनुज्ञप्ति शुल्क भुगतान किये जाने का प्रमाण	STATE BANK OF INDIA (2) DD/Challan No: 051/9999999/0406/11/23/002289 DD/Challan Date: 25/11/2023 Amount Rs 1500 /- GST Rs 270 /-

अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी
वन मण्डल अधिकारी
सामान्य वनमंडल, सतना

नोट- 1 वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही है और प्रारूप जिनके लेखे रखे जावेंगे, अनुज्ञप्तिधारी को दिए गए है।

2 इसके प्रतीक के स्वरूप अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिए गए है।

अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी
वन मण्डल अधिकारी
सामान्य वनमंडल सतना

टीप:- अनुज्ञप्ति लेखा जखरो माह की 10 तारीख को पूर्व वन मण्डल मजगवां व पथरिया कार्यालय में प्रस्तुत करना अनिवार्य है

For : JAGDAMBA SAW MILL

Manager/Partner

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

JAGDAMBA SAW MILL

01/04/2004
Permanent Account Number

AAEFJ7869E

06012005

For: JAGDAMBA SAW MILL

Manager/Partners

पंजीयन प्रमाण पत्र

CERTIFICATE OF REGISTRATION

अतिरिक्त पत्र - 1

ADDITIONAL SHEET -1

पंजीयन क्रमांक
Registration no. 1033248O

जारी होने की तिथि
Date of Issue. 091285

यंत्र - संयंत्र में वृद्धि / विलोपन
Addition / deletion in Plant & Machinary

स.क्र. S.No.	मशीनरी का नाम Name of Machinary	सम्मिलित / विलोपित Added/deleted	मूल - मूल्य (000 में) original value Rs. in '000
1.	Peeling Lathe machine		00300
2.	Kanchi & chopping Knife		00005
3.	Monrail, Grinding & CST@4% on 1,2&3		00014.57
4.	Grinder, Peeling knife & V-Pully		00009.39
5.	W.BST on grinder, knife & V-Pully		00006.38
			00329.34

यंत्र-संयंत्र का पुनरीक्षित मूल्य (सरल क्र. 14)
Revised value of investment in Plant & Machinery (S. No. 14) (Rs. in '000)

स्थल में परिवर्तन (सरल क्रमांक 7)
Change in location : (S. No. 7)

संगठन /संगठन के प्रकार में परिवर्तन।
(सरल क्रमांक 9)
Change on constitution / type of organisation :
(S. No. 9)

महाप्रबंधक
Signature
जिला उद्योग केन्द्र
पंजीकरण प्राधिकारी का नाम व पदनाम
Name & designation of Registering Authority

दिनांक : 24/05/97
Date :

For: JAGDAMBA SAW MILL
Manager/Partners

अति लघु उद्योगों के लिए

FOR TINY ENTERPRISES :

यह इकाई लघु उद्यम के रूप में पंजीकृत है और इसका "लघु उद्यम" के रूप में स्तर ..... तक वैध है।

The unit is a tiny enterprise and its status as "tiny enterprise" is valid upto .....

वैधता ..... तक बढ़ाई गई।

Validity is extended upto

वैधता ..... तक बढ़ाई गई।

Validity is extended upto .....

हस्ताक्षर /

Signature :

दिनांक :
Date : 0 9 1 2 8 3

पंजीकरण प्राधिकारी का नाम / पदनाम
Name & Designation of
Registering Authority

1. पृष्ठांकित आवेदन पत्र पंजीयन प्रमाण पत्र का भाग है।
The endorsed application form is a part of the certificate of registration.
2. यह प्रमाण पत्र सरल क्रमांक 11 और परिशिष्ट — "अ" में अंकित वस्तुओं / कार्यकलापों के लिए वैध है और इकाई द्वारा बनाई जाने वाली अन्य वस्तुओं / की जाने वाली गतिविधियों के लिए भी वैध है।
The certificate is valid for the items of manufacture/activity noted at S. No. 11 and Appendix A and is also valid for any other item / activity undertaken by the unit.
3. लघु उद्यम के रूप में प्रत्येक पांच वर्ष में स्तर का पुष्टीकरण निर्धारित प्रक्रिया अनुसार पुनर्विधित / नवीनीकृत किया जायेगा।
Conferment of the status as a tiny enterprise is to be validated/ renewed every five years as per procedure prescribed.
4. प्रमाण पत्र पंजीयन के लिए दिए गए आवेदन के संदर्भ में दिए गए शपथ पत्र की शर्त पर दिया गया है।
The certificate is subject to the affidavit furnished by the applicant in respect of the application for registration.
5. यह प्रमाण पत्र पंजीकरण प्राधिकारी द्वारा लगाई गई किसी एक/ सभी शर्तों के अंतर्गत है।
The certificate is subject to any or all the conditions that may be imposed by the Registering Authority.
6. यदि आवेदक द्वारा दिया गया घोषणा पत्र - शपथ पत्र सही नहीं पाया जाता है अथवा पंजीकरण प्राधिकारी द्वारा लगाई गई किसी भी शर्त का उल्लंघन होता है अथवा पूंजी निवेश निर्धारित सीमा से अधिक हो जाता है, तब बिना किसी पूर्व सूचना के यह पंजीयन प्रमाण पत्र निरस्त / विलोपित माना जायेगा।
If at any time it is found that the declaration/affidavit furnished by the applicant is not true or in the event of violation of any of the conditions imposed by registering authority, or if the investment exceeds the prescribed limits, the registration certificate is liable to be cancelled / quashed without any prior notice.
7. यह प्रमाण पत्र किसी भी वैधानिक आवश्यकता या तात्कालिक रूप से प्रभावशील किसी भी नियम के अंतर्गत लागू किसी शर्त के संदर्भ में साक्ष्य नहीं माना जा सकता है और न ही आवेदक को कोई अधिकार प्रदत्त करता है। इस प्रकार की आवश्यकताओं अथवा शर्तों की सन्तुष्टि और पूर्ति का पूरा उत्तरदायित्व आवेदक/इकाई पर होगा।
This certificate does not confer or accrue any right to the applicant and cannot be treated as proof in respect of any statutory requirement or condition that may exist under any law for the time being inforce. The onus of satisfying and fulfilling such requirements or conditions rests squarely on the applicant / unit.
8. यंत्र-संयंत्र की सूची में वृद्धि / विलोपन और इसके फलस्वरूप पूंजी निवेश के पुनरीक्षित मूल्य और / अथवा इकाई के संगठन या स्थल में किसी प्रकार का परिवर्तन के निवेदन करने पर प्रमाणीकरण के लिए संलग्न अतिरिक्त प्रपत्र पर किया जायेगा।
Additions/deletions in the list of plant of Machinery and the revised investment value thereof and /or any changes in the constitution or location of the unit should be made in the additional sheets appended to the certificate on the request of the applicant.

(5)

Duplicate

केवल कार्यालय के उपयोग के लिए
FOR OFFICE USE ONLY

आवेदन पत्र क्रमांक
Application No. [ ][ ][ ][ ][ ]

एन.आई.सी. कोड
NIC Code [ ][ ][ ][ ]

ब्लाक कोड Block Code [ ][ ] जिला कोड District Code [3][3] राज्य कोड State Code [1][0]

क्या निर्मित होने वाली वस्तुओं / कार्यकलापों के लिए औद्योगिक अनुज्ञा पत्र आवश्यक है। हाँ -1 नहीं -2 [2]
Whether the items of manufacture/ activity require an industrial licence yes-1, No. -2

(लाइसेंसिंग अधिसूचना दिनांक 25-7-91 की अनुसूची II में सूचीबद्ध वस्तुओं के लिए औद्योगिक अनुज्ञा पत्र आवश्यक नहीं होगा यदि इकाई में कार्यरत कर्मचारियों की संख्या 50/100 शक्तिचालित होने / न होने पर से कम है।)
(No Industrial licence is required for items listed in Schedule II of the licencing notification dated 25-7-1991 if the unit employs less than 50/100 workers with/without power)

मै० जगदम्बा सा मिल बिरला रोड सतना

पंजीयन प्रमाण पत्र
CERTIFICATE OF REGISTRATION

Exp/26 Ac 2117 यह इकाई आवेदन पत्र में दर्शाये अनुसार और सारांश में नीचे अंकित वस्तुओं / कार्यकलापों के लिए लघु उद्योग/ लघु सेवा व्यवसाय उद्यम के रूप में स्थायी रूप से पंजीकृत है।

The unit is permanently registered as a SSI / SSSBe unit for the manufacture of items / activities as stated in application from and briefly noted below. :

कार्यकारी राज्य दोनों स्थापित उद्यम स्थापना, अस्थायी सं० प्र० निर्मित होने वाली वस्तुयें / कार्यकलाप (सरल क्रमांक II और परिशिष्ट –"अ")
Item of manufacture /activity (S. No. II & Appendix - A)

		स्थापित उत्पादन क्षमता	उत्पादन प्रारम्भ करने की तिथि
1.	लकड़ी चिराई	15000 EFT	6-6-1981
2.	लकड़ी पैकिंग निर्माण	1000 नग	— " —
3.	अतिरिक्त आयटम का समावेश दिनांक 24/5/97		
4.	वीनियर	2560 क्यूबिक मीटर	6-4-1997
5.			

यंत्र-संयंत्र में पूंजी निवेश
Investment in Plant and Machinery
रु. ०००० में
Rs. in '000 [0][0][2][6]
(सरल क्रमांक 13 व परिशिष्ट - ब)
(S.No. 13 & Appendix - B)

महा प्रबंधक
जिला उद्योग केन्द्र
सतना (म०प्र०)

स्थायी पंजीयन क्रमांक
Permanent Registration No. [1][0][3][3][0][3][8][8][0]

जारी होने की तिथि
Date of issue : [0][9][1][2][8][3]

इकाई की श्रेणी : (सरल क्रमांक 6)
Category of unit (S. No. 6) 04

Fo.: JAGDAMBA SAW MILL
Manager/Partners

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :23AAEFJ7869E1ZS

1.	Legal Name	JAGDAMBA SAW MILL			
2.	Trade Name, if any	M/S JAGDAMBA SAW MILL			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	Birla Vikas, Jagdamba Saw Mill, Near ITI, J R Birla Road, Satna, Satna, Madhya Pradesh, 485005			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9. Date of issue of Certificate		02/10/2020			

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 02/10/2020 .

Fo.: JAGDAMBA SAW MILL

Manager/Partners

Annexure A

सत्यमेव जयते

Details of Additional Place of Business(s)

GSTIN	23AAEFJ7869E1Z8
Legal Name	JAGDAMBA SAW MILL
Trade Name, if any	M/S JAGDAMBA SAW MILL

Total Number of Additional Places of Business(s) in the State 0

Annexure B

सत्यमेव जयते

GSTIN	23AAEFJ7869E1Z8
Legal Name	JAGDAMBA SAW MILL
Trade Name, if any	M/S JAGDAMBA SAW MILL

Details of Managing / Authorized Partners

1	Name	Suresh Kumar Goyal
	Designation/Status	Partner
	Resident of State	Madhya Pradesh
2	Name	Naresh Goyal
	Designation/Status	Partner
	Resident of State	Madhya Pradesh

पंजीयित व वाणिज्यिक कर आयुक्त, मध्यप्रदेश, इन्दौर

मध्यप्रदेश शासन, वाणिज्यिक कर विभाग द्वारा अधिसूचित विभिन्न अधिनियमों के तहत पंजीयित संस्थाओं को पंजीयन प्रमाण पत्र जारीकर्ता है. 11 अंकों के नये करदाता पहचान क्रमांक (Tax Payer's Identification Number -TIN) में परिवर्तित किया जा रहा है। दिनांक 1.07.2003 के पश्चात विक्रय पत्रों, बार कोड के स्टाम्पों, विक्रय बीजकों तथा अन्य दस्तावेजों में, यथास्थान, पंजीयन प्रमाण पत्र के स्थान पर, नये TIN का उल्लेख करना अनिवार्य है, क्योंकि उक्त दिनांक के पश्चात पुराना पंजीयन प्रमाण पत्र मान्यता प्राप्त नहीं माना जायेगा।

जावक क्र. : 710

वृत्त कार्यालय सतना-I में पंजीयित
मेसर्स मे जगदम्बा सा मिल सतना
बिरला कैम्पस्री रोड सतना

के नये TIN का विवरण निम्नानुसार है :-

अधिनियम (Act) का नाम	आपका पंजीयन/पंजीयन प्रमाण पत्र क्रमांक	आपका नया TIN
व्यापिज्यिक कर	0903102195	23037001021

(यदि करदाता केन्द्रीय विक्रय कर अधिनियम के तहत पंजीयत है तो उनका केन्द्रीय पंजीयन प्रमाण पत्र क्रमांक भी उक्त दिनांक से पश्चात बदले जायेगा, जो प्रांतीय अधिनियम के तहत उनको जारी नया TIN है।) यह सूचना पत्र आपके मूल पंजीयन प्रमाण पत्र के सह-पत्र के रूप में देय है अतः इसे मूल पंजीयन प्रमाण पत्र के साथ सुरक्षित रखें। इस सूचना पत्र की प्राप्ति दिनांक को यदि कोई पंजीयन प्रमाण पत्र निरस्त (Cancelled) है, तो उसकी वैधानिकता (Validity) में इस सूचना पत्र के कारण कोई परिवर्तन नहीं होगा।

(विन्ध्यपति त्रिवेदी)
आयुक्त, वाणिज्यिक कर, मध्यप्रदेश

Processed at Aditi Computers, Ratlam. Tel : 07412-246003.

For : JAGDAMBA SAW MILL

Manager/Partners

LICENCE TO WORK A FACTORY
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :	Fee(in Rs) : 6275
Licence No : 36/6975/STN/85/NH	Challan No : NA
(Mention this number invariably in all correspondences with this office)	Date : NA
	Treasury : NA
Factory Id : FAC1506871	Auto Renewal

Licence is hereby granted to Mr./Mrs. : **S. k. Goyal**
Occupier of : **Jagdamba saw mill**
Located at : **Birla road**
District : **Satna**

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing ***not more than 9 (Nine)*** *workers on any one day during the year and having installed motive power* ***not Exceeding 250 (Two hundred fifty)*** *Horse Power, where the manufacture process of* ***Sawing of Timber*** *will be carried by him.*

This licence shall remain in force till the 31st day of December, **2025 (2025-2025)**
Excess Amount : 0(In Rs)

सत्यमेव जयते

Signature valid
Digitally Signed By NAMITA TIWARI
(DIRECTORATE OF INDUSTRIAL HEALTH
Date : 10-Dec-2024 17:57:15

SATNA
Dated : 10/12/2024

Dy. Chief Inspector Of Factories
Madhya Pradesh

तकनीकी सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा सत्यापन के केवल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

Fo.: JAGDAMBA SAW MILL
Manager/Partners

प्रारूप-1
नियम 24 (1)

नगर पालिक निगम सतना (म.प्र.)

विविध रसीद

रसीद बुक क्रमांक 508

रसीद क्रमांक

श्री ... ... के सम्बन्ध में प्राप्त हुये ।

रुपया (शब्दों में) ... आठ सौ ...

रुपया ... 800/- ... नये पैसे ...

दिनांक ...

paid
ok

मुहर्रिर के हस्ताक्षर

Fo.: JAGDAMBA SAW MILL
Manager/Partners

1/4/01 से 31/3/02 तक.

प्रारूप-9

[नियम २०, २४ (घ)]

नगर पालिका निधि रसीद (सा.प्र.)

लिखित-रसीद

रसीद क्रमांक 44

रसीद बुक क्रमांक 896

श्री [illegible] ..... के सम्बन्ध में प्राप्त हुये।

रुपया (शब्दों में) दो सौ [illegible] ..... नये पैसे .....

रुपया ..... [illegible] .....

दिनांक 12/10/01

हस्ताक्षर

For: JAGDAMBA SAW MILL

Manager/Partners

प्रारूप-निबंधन नि. 120,24 (ख)

नगर पालिक निगम, सतना (म.प्र.)

विविध रसीद

1/4/18 से 31/3/19 तक

रसीद बुक क्रमांक 3742

रसीद क्रमांक 24

श्री जगदम्बा सा मिल फ. सीo आरo के पास बिरला द्वारा के सम्बन्ध में प्राप्त हुये।

रुपया (शब्दों में) पांच सौ रु मात्र

रुपया 500 00 नये पैसे

दिनांक 24/4/18

सहायक राजस्व निरीक्षक

Fo.: JAGDAMBA SAW MILL

Manager/Partners

Original

कार्यालय मुख्य संचालक
औद्योगिक स्वास्थ्य व सुरक्षा
(आदर्श [illegible], [illegible])
[illegible], [illegible] Phone No. 7320

1785
27-12-07

LICENCE TO WORK A FACTORY

(Form No. 3 prescribed under Rule 5 of M.P. Factories Rule 1962).

Licence No : 36/6975/STN/85

(Mention this number invariably in all correspondences with this office)

Fees Rs	1352=00
Challan No	23
Date	25.10.07
Treasury	SATNA

Licence is hereby granted to Shri Suresh Goyal occupier of Jagdamba Saw Mill located at Birla Road, Satna District Satna (subject to the provisions of the Factories Act,1948 and the rules made there under and the conditions annexed herewith) valid only for the premises at the above location (as per the plans approved under the Factories Act and Rules) for use as a factory employing not more than 09 (in words Nine) workers on any one day during the year and having installed motive power not exceeding 100 Horse power (in words One hundred) where the manufacturing process of Sawing of Timber will be carried by him.

This licence shall remain in force till the 31st day of December, 2008

Indore,
Dated : .....

26.12.07
संयुक्त मुख्य कारखाना निरीक्षक
Chief Inspector of Factories
Madhya Pradesh

(This licence shall be framed and exhibited in the factory and shall be made available to the Factory Inspector on demand).

1.Application for renewal of licence, in the prescribed form (Form No.4 as incorporated in the M.P. Factories Rules, 1962) accompanied with the original challan for adequate fees, shall be made on or before the first day of December of the preceding year. For late submission of the application 25% of the scheduled licence fee should be paid in addition.

Note- For calculating the maximum number of workers to be employed on any day during the year,the total number of workers (in all the shifts) employed on that day and the workers employed through all agencies also included in this total, shall be taken .

2. All fees shall be deposited under the following head of account."0230-Labour and Employment,104- Receipts under the Factories Act." Care shall be taken to reproduce this head correctly on all challan forms and that the seal of the Treasury or the Bank is legibly affixed.

3. The fees for obtaining a duplicate copy or for affecting any amendment there in, is as prescribed in the Rules.

Fo. JAGDAMBA SAW MILL
Manager/Partners

Original

GOVERNMENT OF MADHYA PRADESH

Serial No. 8862

Office of the Joint Director
Industrial Health & Safety, Jabalpur Zone, Jabalpur

LICENCE TO WORK A FACTORY

(Form No 3, prescribed under Rule 5)

Licence No. 55/6975/STN/03
(Mention this number invariably in all correspondences with this office)

Fees Rs. 1250 + 250 = 1600/-
Challan No. 6, 55, 11726
Date. 8-11-02 & 11-02
Treasury. SATNA

Licence is hereby granted to Shri Nareshbhai Goel
occupier of Jagdamba Saw Mill
located at Birla Road Satna District SATNA
Valid only for the premises described above for use as a factory employing not more than 9 (in words nine) workers on any one day during the year and having installed motive power not exceeding 100 Horse power (in words One hundred) for carring manufacturing Process sawing of timber

This licence shall remain in force till the 31 st day of December, 2002 & 2003 19 Jan 2003

Dated, the 21.7.03. Indore/JABALPUR

Chief Inspector of Factories,
Madhya Pradesh Indore
Industrial Health & Safety
Jabalpur

—This licence shall be framed and exhibited in the factory and shall be made available to the Inspector on demand.

---

1. No factory shall work without obtaining a valid Licence.
2. Application for renewal of licence, in the prescribed form (Form No. 4 as incorporated in the M. P. Factories Rules, 1962) accompanied with the original challan for adequate fees, shall be made on or before the first of December of the preceding year. For late submission of application 25% of the scheduled licence fee should be paid in addition.

Note.—For calculating the maximum number of workers to be employed on any day during the year, the maximum will be the total number of workers in all the shifts employed on that day, workers employed through all agencies shall also be included in this total.

3. All fees shall be deposited under the following head of account. "0230-Labour and Employment, 104 Receipts under the Factories Act." Care shall be taken to reproduce this head correctly on all challan forms and that the seal of the Treasury or the Bank is legibly affixed.
4. The fees for obtaining a duplicate copy or for effecting any mendment there in is Rs. 5/-.
5. To avoid losses in transit, it is advisable to send treasury receipts and application for licences under registered cover acknowledgement due or through a special messenger.
6. Licence number shald be invariably quoted in all correspondence, including application for renewal is in Form—4

For: JAGDAMBA SAW MILL
Manager/Partners

MADHYA PRADESH POORVA KSHETRA VIDYUT VITARAN CO.LTD.

Block No.7, Shakti Bhawan, Rampur, Jabalpur || GSTIN- 23AADCM6175E2ZM

Email: centralizedbillingcellez@gmail.com | Website:www.mpez.co.in

Electricity Supply Bill(SAC-996912)

Bill ID : H4032832000-202505-1 | SBI Virtual A/c No: M355944544701H4032832000

Date Of Issue :	30-MAY-2025	Last Dates Of Payment	I. By Online	16-JUN-2025
Bill month :	May-2025			

JAGDAMBA SAW MILL
NEAR ITL,BIRLA ROAD SATNA(MP) NA
Mob. No. *******0103
Email Id jsmsatna@rediffmail.com

Loc Code 1534900,Circle : Satna
Cons. Code H4032832000 Old Cons. Code 1534900572357
PAN : AAEFJ7869E S/C No : S-89
Total SD Held : Rs. 174400.00
Connection Date : 25/04/2009
Supply Voltage : 11 KV
Purpose : OTHER HT INDUSTRIES

Cont. Demand 100 KVA [TempCd 0] [Standby CD 0] * Tariff HV-3.1.A Industrial on HKV * ANNUAL GMC : 600 per KVA

New Tarrif Start: 07-APR-2025
Type: Normal HT
Feeder Name: CENTRAL JAIL

Meter No. Q0857716 MF	100.000000	0.000000
* AMR Reading	1	II
Max Demand Recorded	0.56880	0.00000
Transformer Loss	0.00000	0.00000
Total Max Demand	56.88000	0.00000
Adjustment	0.00000	0.00000
RMT Adjustment	54.30000	0.00000
Net Max Demand	57.00000	0.00000
Billing Demand	90.00000	0.00000
Energy Units (KWH) Reading		
On 23-MAY-2025	1164.79500	0.00000
On 23-APR-2025	1059.17500	0.00000
DIFFERENCE With MF	10562.00000	0.00000
Transformer Loss	0.00000	0.00000
Adjustment	0.00000	0.00000
RMT Adjustment	10.00000	0.00000
Total Units	10572.00000	0.00000
Net Units Supplied	10572.00000	0.00000
KWH EXPORT :	0.00000	
KWH EXPORT Adj :	0.00000	
Previous CF Units :	0.00000	
Current CF Units :	0.00000	
TOD1 :	1420.00000	0.00000
TOD2 :	494.00000	0.00000
TOD3 :	6381.00000	0.00000
TOD4 :	2271.00000	0.00000
Demand in excess of CD.	0	0
KVAH Units Reading		
On 23-MAY-2025	1493.25000	0.00000
On 23-APR-2025	1365.20000	0.00000
DIFFERENCE With MF	12805.00000	0.00000
Transformer Loss	0.00000	0.00000
Adjustment	0.00000	0.00000
RMT Adjustment	12.00000	0.00000
Total Units	12817.00000	0.00000
Net KVAH Units Supplied	12817.00000	0.00000
Avg Power Factor 0.82	Avg Load Factor 16.000	
Progressive KWH Consumption Upto Current Month	20915.000	
REQUIRED TMM	10000.00	
ASD ARREAR	0	
ASD ARREAR PAID	0	
ASD ARREAR BALANCE	0	
Progressive Current Month Bill Total(Rs.)	0.00	

Month Year	CD	Consumption	
May-2015	100	25456.00	
Previous Month Bill Amount			138061.00
Last Month Payment Details: Total Amt. 138061			
Date	Mode	Receipt No.	Amt (Rs.)
12-MAY-2025	NEFT	125800288122	138061

Previous Reading Details

MTH	Type	Date	MF	KWH Reading
APR-25	AMR	23-APR-2025	100.000000	1059.18
MAR-25	AMR	23-MAR-2025	100.000000	955.75
FEB-25	AMR	23-FEB-2025	100.000000	894.51
JAN-25	AMR	23-JAN-2025	100.000000	818.88
DEC-24	AMR	23-DEC-2024	100.000000	745.96
NOV-24	AMR	23-NOV-2024	100.000000	679.39

Fixed Charges 90 * 399	35910.00
Energy Charges 10572 * 7.50	79290.00
FPPAS on Energy Charges 79290.00 * 0.0392	3108.17
PF Surcharge 82398.17 * 11	9063.80
Electricity Duty 10572 * 9%	7416.00
TOD1 Rebate 1420 * 7.7940 * 0.075	-830.06
TOD2 Surcharge 494 * 7.7940 * 0.20	770.05
TOD3 Rebate 6381 * 7.7940 * 0.20	-9946.70
TOD4 Surcharge 2271 * 7.7940 * 0.20	3540.03
Rebate On Online Payment	-690.31
Round Off Adj	0.02
CURRENT MONTH BILL	127631.00
Arrears Inc. Cumm. Surch.	0.00
SD Int. on 174400 @ 6.50%	-932.00
TDS on 932 @ 10.00%	94.00
NET BILL PAYABLE	126793.00
Rs. ONE LAKH TWENTY SIX THOUSAND SEVEN HUNDRED AND NINETY THREE ONLY	
NET BILL PAYABLE AFTER DUE DATE	**128378.00**

Accounts Officer (CBC)
M.P. Poorv K.V.V.C.L, Jabalpur

paid
online E-Payment
NEFT - UTR No
BARBR25163790112
BOB
12/06/25

1, Pay your HT Bill thru RTGS/NEFT mentioning your SBI Virtual Account No. which is mentioned at top of the bill. Account No. is your SBI Virtual A/c No. Account name is MP Poorva Kshetra Vidyut Vitran Co. Ltd. IFSC Code is SBIN0007934.
2. If you want to pay thru SBI collect ,please visit our Website "www.mpez.co.in" and Go to "Pay your HT bill" link.

Annexture-

(नियम 4 (1) देखिये)

(आरा मशीन के अनुज्ञप्ति का नवीनीकरण वर्ष 2023 से 2025 तक)

(1) आवेदक का नाम, उसके पिता का नाम (कम्पनी के मामले– मे0 पूरनमल हनुमान दास प्रो. राजेश कुमार मे भागीदारो तथा मुख्यतारनामा धारण करने वाले व्यक्तियों– केड़िया के नाम दिये–जाये) –

(2) व्यवसाय – टिम्बर मर्चेन्ट

(3) पूरा पता – रीवा रोड़ सतना, जिला सतना (म.प्र.)

(4) आरा मिल की स्थित के ब्यौरे – स्वयं की भूमि

(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व जिस पर आरामिल स्थापित है या स्थापित करना प्रस्तावित है – आराजी नं. 43/3 रकबा 41485 वर्गफीट

(6) आरामिल के ब्यौरे :– पूर्व से स्थापित है।

(क) चिराई मशीन का मेक वर्ष –

(ख) आरा मशीन की संख्या – सुग्गा एवं ओसान मेक बैण्ड सॉ आरामशीन

(ग) गतिदायी शक्ति का प्रकार तथा अश्व शक्ति – = दो नग।

(7) आरामिल की मासिक क्षमता – 15+15=30 हार्सपावर विद्युत क्षमता

(8) काष्ठ की जाति जिसकी सामान्यतः चिराई की जानी है, – 160 घ.मी. प्रतिमाह

(9) वह कालावधि जिसमें आरा मिल स्थापित किया जावेगा – साल, सागौन, सतकठा एवं अन्य।

(10) चिराई से भिन्न अन्य कियाकलाप जो आरामिल में किये जायेगें। – कुछ नहीं।

(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर/नवीकृत की जा रही हैं – जनवरी 2023 से 31 दिस. 2025 तक

(12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण– Online Challan No. 001310 dt. 16.11.2022 Rs. 500/- & 001938 dt. 20.03.2023 Rs. 1000/- मय जी.एस.टी. शुल्क सहित राशि रू. 270/–

व.म.अधि.व.म.सतना का आदेश कं./राजस्व/138 दिनांक 21.03.203 से नामान्तरण किया गया है।

आरामिल का नाम माननीय सर्वोच्च न्यायालय को प्रेषित दिनांक 12.12.1996 की वन मण्डल सतना द्वारा प्रेषित सूची के सरल कं. 29 में मेसर्स पूरनमल हनुमान दास रीवा रोड़ सतना के नाम पर दर्ज है।

श्री पूरनमल हनुमान दास रीवा रोड़ सतना ने दूसरी आरामशीन मेसर्स एम.पी.टिम्बर ट्रेडर्स सतना (वन मण्डल सतना की संचालित आरामशीन) 01 नग बैण्ड सॉ कय किया था, जिस आरामिल का नाम वन मण्डल सतना से माननीय सर्वोच्च न्यायालय को प्रेषित दिनांक 12.12.1996 की सूची के सरल कं. 30 में मेसर्स एम.पी.टिम्बर ट्रेडर्स सतना जगतदेव तालाब सतना के नाम पर दर्ज है।

स्थान : सतना, कमांक 2651 दिनांक : 10.4.2023

वन मण्डल अधिकारी
अनुज्ञप्ति अधिकारी का नाम
(विपिन कुमार पटेल)
(पद सील)

नोट :–1. मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम 1984 एवं मध्यप्रदेश काष्ठ चिरान (विनियमन) संशोधन अधिनियम 2003 की वे शर्ते जिनके अधीन अनुज्ञप्ति मंजूर की जा रही हैं, और प्रारूप जिनमें लेखा रखें जावेगें। अनुज्ञप्तिधारी को दे दियें हैं और उनके बारें में उसे पूर्ण रूप से समझा दिया गया हैं।

2. इसके प्रतीक के स्वरूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

वन मण्डल अधिकारी
अनुज्ञप्ति अधिकारी का नाम
(विपिन कुमार पटेल)
(पद सील)

20

क्र० 238 वन विभाग दि० 6-1-2025

मध्यप्रदेश शासन

विनिर्दिष्ट इमारती लकडी के विनिर्माता / व्यापारी / उपभोक्ता के रूप मे रजिस्ट्रीकरण का प्रमाण पत्र

प्रारूप "च"

पंजीयन क्रमांक - 422200016

पूर्व पंजीयन क्रमांक - 422200016

यह प्रमाणित किया जाता है कि मेसर्स puranmal hanumandas / श्री श्री rajesh kumar kedia, आत्मज/ आत्मजा Hanuman Prasad Kedia , निवासी ब्लॉक - नगरीय निकाय-सतना, नगर निगम/नगर पालिका/नगर पंचाय - सतना ,वार्ड - वार्ड 7 मकान नं - 1 near hotal park ,गली/मोहल्ला - rewa road , पता - near hotal park,rewa road , पिन कोड - 485001, थाना- kolgawa , जिला - सतना , थाना- kolgawa, जिला- Satna को मध्यप्रदेश वन उपज (व्यापार विनियमन) अधिनियम, 1969 की धारा 11 तथा उसके अधीन बनाये गये नियमों के अपेक्षानुसार विनिर्दिष्ट इमारती लकडी के विनिर्माता तथा उपभोक्ता , केवल व्यापारी के रूप में वर्ष 2025 से 2027 के लिये रजिस्ट्रीकृत किया ग है।

विनिर्माता तथा उपभोक्ता , केवल व्यापारी के लिये व्यवसाय में प्रतिवर्ष विनिर्दिष्ट इमारती लकडी की अनुमानित म लगभग 2000 घ.मी. है जो निम्नलिखित स्थानों में संग्रहित है - SATNA

वन मण्डलाधिकारी सतना (म.प्र.) सत्यमेव जयते म.प्र. शासन वन विभाग

खंडीय वन अधिकारी
Divisional Forest Office
सतना SATNA (M.P.)
दिनांक :12/19/2024 11:46 AM

टीप:- त्रैमासिक लेखा अगले माह की 10 ता० के पूर्व वन मण्डल कार्या० व परिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है ।

प्रारूप 1
नियम 20, 21 (ख)

नगर पालिक निगम, सतना (म.प्र.)

लाईसेन्स नवीनीकरण शुल्क

विविध रसीद

पूरनमल हनुमानदास 2 नगरीनरायण

दि बुक क्रमांक 2149 1/4/12 से 31/3/13 तक रसीद क्रमांक 53

पूरनमल हनुमान दास रीवा रोड सतना लाईसेन्स नवीनीकरण के सम्बन्ध में प्राप्त हुये।

या (शब्दों में) पाँच सौ रुपये मात्र

या Rs. 500=00 नये पैसे X

नांक 28/3/12

सहायक राजस्व निरीक्षक

T.R. 6 चालान क्रमांक

चालान बावत दाखिला रकम जिला कोष/उपकोष/स्टेट बैंक आफ इन्डिया.....

इसे दाखिला करने वाले को भरना है।

जिसके द्वारा रकम लाई गई हो	नाम मोहकमा या आफीसर तथा पता	पूरा विवरण जिस बावत रकम दाखिला की जा रही हो	तादाद रकम	बजट का मद्द	बैंक के लिये आदेश
पूरनमल हनुमान दास सतना हस्ताक्षर	DIRECTOR INDUSTRIAL HEALTH AND SAFETY INDORE 1430	Registration / Renewal of Factory Licence for the Year 2012-13 Licence No. 1430	1430/- 1430/-	0230 Labour & Employment 104-Receipts under the Factories Act.	

रकम शब्दों में एक हजार चार सौ तीसमात्र तारीख 14.11.13

मध्य प्रदेश शासन,
जिला उद्योग केन्द्र, सतना म0प्र0

लघु उद्योग पंजीकरण प्रमाण-पत्र

यह प्रमाणित किया जाता है कि मेसर्स पूरन मल हनुमान दास सतना मध्यप्रदेश
उनके आवेदन-पत्र दिनांक 16.2.1973 के सन्दर्भ में उद्योग संचालनालय मध्यप्रदेश से
लघु उद्योग इकाई के रूप में निम्नांकित वस्तुओं के उत्पादन हेतु पंजीकृत है । इनका
पंजीकरण क्रमांक ल0उ0/म0प्र0/सतना डब्लू0डब्लू0पी0/529 /1973(2) है ।

अनुक्रमांक	उत्पादन	मासिक उत्पादन क्षमता नियुमित (संख्या या वजन में)	उत्पादन प्रारम्भ करने का दिनांक ।
1.	लकड़ी चिराई	1.875 घनफुट	2.12.72

टीप:- जब भी कोई सहायता हेतु आवेदन किया जावे तब उपरोक्त पंजीकरण क्रमांक
का उल्लेख किया जावे । इस क्रमांक का उल्लेख न होने पर आवेदन पत्र पर विचार
नहीं किया जा सकता है ।

(2) नियमित रूप से संलग्न फार्म पर त्रैमासिक औद्योगिक विवरण त्रैमास समाप्ति
के पश्चात् अगले माह की 15 तारीख तक भेजा जाना अनिवार्य है ।

(3) इस पंजीकरण का अर्थ निर्यातित आयातित कच्चामाल आदि प्रदाय करने की
गारंटी नहीं है । उपरोक्त विवरण न भेजने या किन्हीं अन्य कारणों से पंजीयन
निरस्त करने का अधिकार उद्योग संचालक को है ।

हस्ता0/-
(आर0पी0 शुक्ला)
उद्योग सहायक संचालक,
सतना(म0प्र0)

क्रमांक 14/ल0उ0/(1)/73/663-64 सतना, दिनांक 26 फरवरी 1973

प्रति,
1. मेसर्स पूरनमल हनुमानदास, रीवा रोड सतना को सूचनार्थ ।
2. उप संचालक उद्योग रीवा सम्भाग रीवा की ओर सूचनार्थ ।

संलग्न:- आवेदन पत्र एवं
इन्डेक्स कार्ड

हस्ता0/-
(आर0 पी0 शुक्ला)
उद्योग सहायक संचालक
सतना(म0प्र0)

// सत्य प्रतिलिपि //

फोन 3422
3202
2009

कार्यालय नगर पालिक निगम, सतना

क्रमांक 118 | राजस्व | 97 | दिनांक 21/3/97

प्रमाण पत्र

प्रमाणित किया जाता है कि वार्ड नं 5 मकान नं 873 श्री हनुमानदास पिता स्व. श्री पूरनमल खंडेलिया के नाम से दर्ज है। उक्त स्थान में पूर्व से आरा मशीन संचालित है। आरा मशीन की एक यूनिट पुनः संचालित किये जाने में इस कार्यालय को कोई आपत्ति नहीं है।

राजस्व अधिकारी
नगर निगम सतना (म० प्र०)
21/3/97

FORM 4

(Prescribed under Rules 6,7,9 & 10)

Application for registration and grant or renewal of license for the year and notice of occupation in section 6 and 7

1. कारखाने का विवरण

कारखाने का नाम *	Puranmal hanumandas		
(ब) कारखाने का लायसेंस क्रमांक यदि पूर्व से ही पंजीकृत है *	Yes	लाइसेंस संख्या	11/2914 /STN/85/NH
लाइसेंस वैधता वर्ष कब से *	2025	कब तक *	2025

2. (अ) कारखाने का डाक का पूरा पता एवं स्थिति

पता*	Rewa road	पिन कोड*	485005
जिला*	Satna	कार्यालय का संभाग *	Satna

2 (ब) डाक का पूरा पता जिस पर कारखाने से संबन्धित पत्र व्यवहार किया जावेगा

पता *	Rewa road	पिन कोड *	485005
राज्य *	MP		
जिला *	Satna	कार्यालय का संभाग *	Satna

3. आधिपत्यधारी का पूरा नाम व निवास का पता

आधिपत्यधारी का पूरा नाम *	RAJESH KUMAR KEDIA	पिता का नाम*	HANUMAN DAS KEDIA
पता *	Rewa road	अधिभोगी के प्रकार *	Prdprietor
राज्य *	MP		
जिला *	Satna	कार्यालय का संभाग*	Satna
पिन कोड *	485005	मोबाइल नंबर *	XXXXXX4186
ई-मेल आईडी *	XXXXXXXXXX@gmail.com	आधार नंबर	
पासपोर्ट नंबर			

4. परिसर अथवा भवन के मालिक का पूरा नाम व पता (उसकी परिसीमा सहित) अनुच्छेद 93 में निर्दिष्ट

मालिक का पुरा नाम *	RAJESH KUMAR KEDIA		
पता *	REWA ROAD SATNA	पिन कोड *	485005

राज्य *	MP		
जिला *	Satna	कार्यालय का संभाग *	Satna

5. उस व्यक्ति का पूरा नाम व निवास का पता जो कारखाने के संचालन के उद्देश्य हेतु प्रबन्धक होगा

प्रबंधक का पुरा नाम	RAJESH KUMAR KEDIA	प्रबंधक के पिता का नाम	HANUMAN DAS KEDIA
पता	REWA ROAD SATNA	पिन कोड	485001
राज्य	MP		
जिला	Satna	कार्यालय का संभाग	Satna
मोबाइल नंबर	XXXXXX4186	ईमेल आईडी	XXXXXXXXXX@gmail.com

6. विनिर्माण प्रोसेसर की प्रक्रियाओं की प्रकृति

(अ) विगत 12 माह में कारखाने में अपनाई गईं प्रक्रिया (यदि कारख़ाना पूर्व से ही अस्तित्व में है)	Sawing of timber
(ब) आगामी 12 माह में कारखाने में अपनाई जाना है (सभी कारखानों के मामलों में) *	Sawing of timber
(स) क्या इसमें धारा 2 (सीबी) के तहत की गई व्याख्या के अनुसार जोखिममय प्रक्रियाएँ सम्मिलित हैं (विवरण दीजिये) *	No
(द) क्या इसमें धारा 87 के तहत नियम 107 के उप नियम (i) में घोषित पूर्णत: या आंशिक रूप से खतरनाक प्रचालन सम्मिलित हैं (विवरण दीजिये) *	No
(ई) क्या यहाँ अधिनियम की दूसरी अनुसूची में निर्दिष्ट रासायनिक पदार्थ का उपयोग रखरखाव भण्डारण अथवा निर्माण किया जाता है *	No

7. विगत 12 माह में कारखाने में विनिर्मित प्रमुख उत्पादों के नाम, मात्रा एवं मूल्य (यदि कारख़ाना पूर्व से ही अस्तित्व में है)

8. श्रमिको का नियोजन

शुल्क अनुसूची लागू*	SCH-A
(अ) वर्ष के दौरान किसी एक दिवस में नियोजित किए जाने वाले कर्मियों की अधिकतम संख्या *	1-9
(ब) विगत 12 माह के दौरान किसी एक दिवस में नियोजित किए गए कर्मियों की अधिकतम संख्या (यदि कारख़ाना पूर्व से ही अस्तित्व में है) *	6
(स) कारखाने में समान्य रूप से नियोजित कर्मियों की संख्या *	6

9. ऊर्जा की प्रकृति एवं कुल मात्रा (किलोवाट /हा.पा.)

स्थापित मशीनरी ऊर्जा हार्स पावर में *	21-50 H.P.		

10. राज्य शासन द्वारा पुराने अथवा नए भवन तथा कारखाने के निर्माण अथवा विस्तार हेतु स्थान के अनुमोदन / आवंटन का संदर्भ क्रमांक व दिनांक			
संदर्भ क्रमांक	:	अनुमोदन की दिनांक	

11. व्यावसायिक कचरे व प्रवाह के निपटान हेतु किए गए प्रबंधों (यदि कोई हों) के अनुमोदन का संदर्भ क्रमांक व दिनांक तथा स्वीकृति देने वाले प्राधिकरण का नाम			
संदर्भ क्रमांक		अनुमोदन की दिनांक	
प्राधिकरण का नाम			

12 (अ) मध्यप्रदेश फैक्ट्री अधिनियम 1962 के नियम 3 के अंतर्गत, प्रमुख निरीक्षक फ़ैक्टरीज़, मध्यप्रदेश द्वारा योजनाओं के अनुमोदन का संदर्भ क्रमांक व दिनांक			
संदर्भ क्रमांक		अनुमोदन की दिनांक	

12 (ब) कारखाने के सम्पूर्ण परिसर का विवरण जिसका उपरोकतानुसार अनुमोदन किया गया है	
विवरण	

आवेदन फॉर्म 4 जमा करने से पूर्व आवेदक के लिए चेकलिस्ट	
क्या आवेदन में प्रविष्टियाँ पूर्ण हैं?	[✓] हाँ [ ] नहीं
क्या मूल हस्ताक्षरित आवेदन पत्र स्केन कर अपलोड किया गया है?	[✓] हाँ [ ] नहीं
क्या आवेदन पत्र पर हस्ताक्षर काली श्याही से भिन्न श्याही से किये हैं?	[ ] हाँ [ ] नहीं

क्या निम्न मूल दस्तावेज निर्धारित फाईल फॉर्मेट में व साईज़ लिमिट में स्केन कर अपलोड किये हैं?	
1. Photograph of the Applicant	[✓] YES [ ] NO
2. Photo identity card of the Applicant	[✓] YES [ ] NO
3. Photo identity of the Manager	[✓] YES [ ] NO
4. Original Factory Licence	[✓] YES [ ] NO
5. Proof of change in occupier / change in the name of company / change in power – to be provided, if applicable	[ ] YES [ ] NO
6. Electricity Bill as proof of change in Installed power (If Any)	[✓] YES [ ] NO
7. Signed copy of Form 4	[✓] YES [ ] NO
8. अन्य १	[✓] हाँ [ ] नहीं
9. अन्य २	[✓] हाँ [ ] नहीं
क्या आवेदन के साथ जो दस्तावेज स्केन कर अपलोड किये गये हैं वे वह स्पष्ट/पठनीय हैं?	[ ] हाँ [ ] नहीं

क्या फीस की गणना सही है?	☑ हाँ [ ] नहीं
क्या वांछित शुल्क सही लेखा शीर्ष में जमा किया गया है?	☑ हाँ [ ] नहीं

क्या जमा फीस का निम्नलिखित मे से कोई प्रमाण प्रस्तुत किया गया है?	
1. मूल बैंक चालान	[ ] हाँ [ ] नहीं
2. सायबर ट्रेजरी रसीद की प्रति	☑ हाँ [ ] नहीं
3. लोक सेवा केंद्र से प्राप्त भुगतान पावती की प्रति	[ ] हाँ [ ] नहीं

क्या फीस आवेदक / कारखाने के नाम से ही जमा है?	☑ हाँ [ ] नहीं
क्या आवेदक के फोटो का मिलान उस के पहचान पत्र से होता है?	☑ हाँ [ ] नहीं
क्या आवेदक के हस्ताक्षर का मिलान उस के पहचान पत्र व दस्तावेजों से होता है?	[ ] हाँ [ ] नहीं
अन्य :	☑ हाँ [ ] नहीं

शुल्क	
आवेदन क्रमांक	FAC1506941
विभागीय शुल्क	3,140.00 (To be paid in Treasury)
दिनांक : 13/06/2025	M/s. Puranmal Hanuman Dass अधिभोगी के हस्ताक्षर M/s. Puranmal Hanuman Dass प्रबंधक के हस्ताक्षर

Home / Verify Udyam Registration Detail

Print Back

Verify Udyam Registration Detail

Udyam Registration Number : UDYAM-MP-[illegible]

Name of Enterprise	PURANMAL HANUMANDAS	Major Activity	Manufacturing
Type of Enterprise	MICRO (Based on FY 2020-21)	Social Category	General
Organisation Type	Proprietary	Date of Commencement of Production/Business	01/07/2017
Date of Incorporation	01/07/2017		

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	PURANMAL HANUMANDAS	0	Nera Park Hotel	SATNA	Sohaval	Rewa Road	Satna	485001	MADHYA PRADESH	SATNA

Official address of Enterprise

Flat/Door/Block No.	0	Name of Premises/ Building	Near Park Hotel
Village/Town	Satna	Block	Sohaval
Road/Street/Lane	Rewa Road	City	SATNA Pin : 485001
State	MADHYA PRADESH	District	
Mobile	98*****186	Email.	SONI45123[illegible]@GMAIL.COM

National Industry Classification Code(S)

SNo	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity	Date
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1623 - Manufacture of wooden containers	16231 - Manufacture of wooden boxes, barrels, vats, tubs, packing cases etc.	Manufacturing	16/09/2022

DIC	SATNA
MSME DFO	INDORE
Date of Udyam Registration	1[illegible]/09/2022

UDYAM REGISTRATION

Annexture-3(8)

LICENCE TO WORK A FACTORY

(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :

Licence No. : 12/2915/STN/85/NH

(Mention this number invariably in all correspondences with this office)
Factory Id : FAC1506848

Fee(in Rs) : 9420
Challan No :
051/9999999/0230/11/22/003706
Date : 30/11/2022
Treasury : Online

Licence is hereby granted to Mr./Mrs. : Ghanshyam Das Agrawal
Occupier of : Dass Timber Company
Located at : Naya Talab Road
District : Satna

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not more than 9 (Nine) workers on any one day during the year and having installed motive power not Exceeding 50 (Fifty) Horse Power, where the manufacture process of Sawing of Timber will be carried by him.

This licence shall remain in force till the 31st day of December, 2025 (2023-2025)
Excess Amount : (In Rs)

Signature valid
Digitally Signed by NAMO [illegible]
(DIRECTORATE OF INDUSTRIAL [illegible])
Date: 02-Dec-2022 [illegible]

Dy. Chief Inspector of Factories
Madhya Pradesh

SATNA
Dated : 30/11/2022

[illegible]

This is a digitally signed online verifiable document and does not need manual signature.
The certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

वन विभाग

मध्यप्रदेश शासन

पत्र/ 1389 पत्र/ 16-2-2023

विनिर्दिष्ट इमारती लकड़ी के विनिर्माता / व्यापारी / उपभोक्ता के रूप में रेजिस्ट्रीकरण का प्रमाण-पत्र

प्रारूप-क

पंजीयन क्रमांक -422300003

यह प्रमाणित किया जाता है कि मेसर्स / श्री DASS TIMBER COMPANY / श्री Ghanshyam Dass Agrawal , आत्मज/ आत्मजा Rameshwar Dass Agrawal, निवासी ब्लॉक - नगरीय निकाय-सतना, नगर निगम/नगर पालिका/नगर पंचायत - सतना ,वार्ड - वार्ड 41 मकान नं - 0 ,गली/मोहल्ला - NAYA TALAB ROAD SATNA , पता - NAYA TALAB ROAD SATNA , पिन कोड - 485001, थाना- City Kotwali , जिला - सतना, को मध्यप्रदेश वन उपज (व्यापार विनियमन) अधिनियम, 1969 की धारा 11 तथा उसके अधीन बनाये गये नियमों के अपेक्षानुसार विनिर्दिष्ट इमारती लकड़ी के विनिर्माता तथा उपभोक्ता , केवल व्यापारी के रूप में वर्ष 2023 से 2025 के लिये रजिस्ट्रीकृत किया गया है।

विनिर्माता तथा उपभोक्ता , केवल व्यापारी के लिये व्यवसाय में प्रतिवर्ष विनिर्दिष्ट इमारती लकड़ी की अनुमानित मात्रा लगभग 960 घ.मी. है जो निम्नलिखित स्थानों में संग्रहित है -NAYA TALAB ROAD SATNA MP

नवीनीकरण कराना होगा अगले माह
10 माह के पूर्व वन मण्डल
कार्यालय व परिक्षेत्र कार्यालय
प्रस्तुत करना अनिवार्य

VIPIN KUMAR PATEL

Digitally signed by VIPIN KUMAR PATEL
DN: c=IN, o=PERSONAL, title=5597, pseudonym=4d07071265874507a7d483efb8eb8641, 2.5.4.20=3a150665398279 6e70d8e586988177585 08c512a12f0ee66dedfd30a32707b49, postalCode=462024, st=Madhya Pradesh, serialNumber=33b23bcfdf413e56 1159ebc2c9dce73dc92a66b8e182a9f31fe68c16a1620caa, cn=VIPIN KUMAR PATEL
Date: 2023.02.13 02:18:31 -08'00'

कार्यालय की मुद्रा

खंडीय वन आफिसर
खंड : सतना
दिनांक : 14/02/2023 11:15:33

प्रारूप–"ग"

(नियम 4 (1) देखिये)

पंजीयन कमांक 47

(आरा मशीन के अनुज्ञप्ति का नवीनीकरण वर्ष 2024 से 2026 तक)

(1) आवेदक तथा उसके पिता का पूरा नाम (कम्पनी के मामले – भेरार्स दास टिम्बर कम्पनी सतना में भागीदारों तथा मुख्यतारनामा धारण करने वाले व्यक्तियों–प्रो.श्री घनश्याम दास अग्रवाल पिता श्री रामेश्वर दास के नाम दिये–जाये) – अग्रवाल

(2) व्यवसाय – टिम्बर मर्चेन्ट

(3) पूरा पता – नया तालाब रोड़ सतना (म.प्र.)

(4) आरा मिल/आरा गड्ढा की स्थित का ब्यौरे – पूर्व में स्थापित

(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व का जिस पर आरामिल/आरा गड्ढा स्थापित है या स्थापित करने के लिये प्रस्तावित हैं। – स्वयं की भूमि

(6) आरा मिल के ब्यौरे :–

1. चिराई मशीन का मेक वर्ष – बैण्ड सॉ वर्ष 1968
2. आरा मशीनों की संख्या – दो नग आरा मशीन = 02 नग
3. गतिदायी शक्ति का प्रकार तथा अश्व शक्ति – 20 एच.पी. विद्युत

(7) आरामिल/आरा गड्ढों की मासिक क्षमता (अनुमानित)– 80 घ.मी.

(8) काष्ठ की प्रजातियॉ जिसकी सामान्यतः चिराई की जानी है, साल, सागौन, सतकठा आदि

(9) वह कालावधि जिसमें आरा मिल/आरा गड्ढें स्थापित किया जावेगा –

(10) चिराई से भिन्न अन्य कियाकलाप जो आरा मिल/आरा गड्ढों में किया जावेगा। – कुछ नहीं

(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर स्वीकृत की जा रही हैं – वर्ष 2024 से 2026 तक

(12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण – Online Challan No. 000790, Rs. 1500/- dt. 09.11.2023
Date : 09.11.2023, G.S.T हेतु DDNo. 006465, Rs. 270/-

आरामिल का नाम माननीय सर्वोच्च न्यायालय को प्रेषित दिनांक 12.12.1996 कि सूची के अनुकमांक 07 पर Das Timber company Naya Talab Satna का नाम दर्ज है।

स्थान : सतना
कमांक 9570 दिनांक 13-12-2023

टीप:– अभिलाषित लेखा अगले साल की 10 ता० के पूर्व वन मण्डल अधि० व परिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
वन मण्डल अधिकारी
(पद सील)
वन मण्डल, सतना

नोट – मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम 1984 एवं मध्यप्रदेश काष्ठ चिरान (विनियमन) संशोधन अधिनियम 2003 की वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही हैं, और प्रारूप जिनमें लेखा रखें जावेगें। अनुज्ञप्तिधारी को दे दियें हैं और उनके बारें में उसे पूर्ण रूप से समझा दिया गया हैं।

2. इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
वन मण्डल अधिकारी
(पद सील)
वन मण्डल, सतना

Madhya Pradesh Poorv Kshetra Vidyut Vitran Company Ltd. : Energy Bill

GST No: 23AADCM5175E2ZM CIN No: U40109MP2002SGC015120 (Wholly Owned by Govt. of M.P.)
Block No 7 Shakti Bhawan, Rampur, Jabalpur - 482008 Call Centre No :1912 http://www.mpez.co.in

	N1903014018	Location Code	1534903 - [URBAN]	OM Service Number	ST30-16-858215
	SATNA CITY			Tariff Class	LV4 [LV4.1A]
	81C30 - 16 - 1903014018			Month	MAR-2025
	MAR25N0770945B9	Bill Date	09-Apr-2025	Units consumed	800
	GHANSHYAM DAS AGRAWAL			Bill Demand	11172.88
	NAYA TALAB, NAYA TALAB ROAD SATNA, SATNA			Total Bill Amount On Due Date (In Rs.)	11102.00

Bill Payment last Date	
Via Cheque	Via Cash
19-Apr-2025	19-Apr-2025

		Mobile Number	94*****217
		Phase Given	THREE
		Load Sanctioned	25.0 HP
		Contract Demand	18.65 KW
		Maximum Demand	12
		B.P.L. Number	
		D.T.R. Code	9
Meter Serial No	AVON0642010		
Current Read Date	01-Apr-2025		
Reading Type	NORMAL		
Aadhaar Available?			
Feeder Code	9421		

Save Electricity

Current Reading	Previous Reading	M.F.	P.F.	Meter Consumption	Assessed Units	Total Units	GMC Units	Billed Units
2432.00	1632.00	1	0.85	800.00	0.00	800.00	0.00	800.00

TOD Detail

Head	Duration	Unit Consumed	Rebate / Surcharge
Off Peak Period	9 AM to 5 PM 6 AM to 9 AM		
Peak Period	5 PM to 10 PM		

Distribution Center	Satna Town		
	Satna Town		
Contact number For Logging Complaint			
Mr./Ms.	Awanesh Kumar Pandey	Assistant Engineer	
Phone No.	9425824990		
Complaint not resolved within 7 days			
Mr./Ms.	Neelabh Shrivastava	Executive Engineer	
Phone No.	9425185344		
Meter reader	MANUAL READ		Non beneficiary
Supply Hours (Average Daily Supply Given)		Security Amount Deposited	16657.00
Purpose	Industrial establishments	Security Amount Pending	0.00
Bill Basis	Actual Bill		

Last Payment Detail

Bill Month	Amount Paid	CAC Number	Punch Date	Payment Date
FEB-2025	10692	2534485405	12-Mar-2025	12-Mar-2025
	0			

Consumption Details Of Previous Months

Reading Month	Reading Date	Reading	Units Consumed
FEB-2025	01-Mar-2025	1632	791
JAN-2025	01-Feb-2025	841	800
DEC-2024	01-Jan-2025	41	41
NOV-2024	01-Dec-2024	12396	657
OCT-2024	01-Nov-2024	11739	639
SEP-2024	01-Oct-2024	11100	1824

Vigilance / O&M Panchnama Detail

Description	Amount

Daily Average of current Bill	358.13
Daily Average Unit Consumption(Units)	25.81

Cash Adjustment Detail

Code	Description	Posting Month	Amount

	Amount Details	Rs / Paise
Energy	Energy Charges	5280.00
	FPPAS Charges	-20.12
	Fixed Charge	5440.00
Govt.	Electricity Duty	473.00
	Metering Charges	0.00
Other Charges	ASD Instalment	0.00
	Welding/ PF Surcharge/Incentive	0.00
	Penal Charges	0.00
	Other / TOD Rebate / Surcharge	0.00
	Current Month Bill	11172.88
Govt. Subsidy	M.P.Govt.Subsidy Amount	0.00
	Sub Total	11172.88
Other Rebates	Interest On Security Deposit (-)	70.89
	CCB Adjustment	0.00
	Other Rebates (-)	0.00
	Employee Rebate (-)	0.00
	Lock Credit / Load Factor Rebate (-) (0.05)	0.00
	Previous Month Delayed payment Surcharge	0.00
	Current Payable Amount	11102.00
	Old Dues / Arrear	0.0
	Amount Received against Bill	0.00
	Smart Meter RC/DC Amount Received	
	(A) Total Amount Payable On Due Date	11102.00
	Vigilance / O&M Due Amount	
	Interest on Vigilance / O&M Due	
	Due Date Late Payment Surcharge on (A)	139.00
	Total Amount Payable After Due Date	11241.00
	Don't Wait for Last Date	Executive Engineer

Sealed Payable Amount Receipt

प्रारूप – 1
नियम 20,24 (ख)

नगर पालिक निगम, सतना (म.प्र.)

विविध रसीद

रसीद बुक क्रमांक 2501 रसीद क्रमांक 84

श्री मे. दास टिम्बर कम्पनी नये तालाब रोड सतना Fire NOC के सम्बन्ध में प्राप्त हुये।

रुपया (शब्दों में) दो सौ रुपये मात्र

रुपया 200/- नये पैसे

दिनांक 27-3-14

सहायक राजस्व निरीक्षक

प्रारूप – 1
नियम 20,24 (ख)
क्रमांक

नगर पालिक निगम, सतना (म.प्र.)

विविध रसीद

दास टिम्बर (आराम शीन) लाइसेंस नवीनीकरण शुल्क

रसीद बुक क्रमांक 2896 वर्ष 1/4/15 से 31/3/16 रसीद क्रमांक 02

श्री दास टिम्बर (आराम शीन) नया तालाब रोड लाइसेंस नवीनीकरण के सम्बन्ध में प्राप्त हुये।

रुपया (शब्दों में) पांच सौ रुपये मात्र

रुपया Rs. 500/- नये पैसे

दिनांक 07/4/15

7-4-15

सहायक राजस्व निरीक्षक

Annexture-3(e)

Registered Post / Dasti Notice

NGT-CZB/2025/138 Bhopal, Date : 12 /05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

Umiya Timber, R-23
Through its Proprietor Shri Dilip Patel,
Semariya Road, Badkhar, Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before 21.07.2025 at 10.30AM; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025

Notice + Petition Copy.

22.5.25

(Dharmendra Kumar Singh)
Registrar

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF
MICRO, SMALL &
MEDIUM ENTERPRISES

under MSME Sustainable (ZED) Certification Scheme

We undertake to conform to the values of Zero Defect Zero Effect in our enterprise and ensure that our processes shall be environmentally sound and socially responsible with safe and high quality products.

We will give back, in every way we can, to our people our community and to our planet.

UMIYA TIMBER MART

ENTERPRISE NAME

Flat No:- 11, Building:- BADKHAR, Road/Street:- SEMARIYA ROAD, Village/Town:- SATNA, Block:- , City:- SATNA, SATNA, MADHYA PRADESH-485005

UNIT ADDRESS

UDYAM-MP-40-0024473

UDYAM REGISTRATION NUMBER

February 5, 2025

DATE OF PLEDGE

ZED_05022025_420457

Apnaenge ZED !

LICENCE TO WORK A FACTORY
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :
Licence No : **94/14406/STN/85**
(Mention this number invariably in all correspondences with this office)
Factory Id : **FACI506988**

Fee(in Rs) : **3140**
Challan No : **002835**
Date : **25/11/2022**
Treasury : **Online**

Licence is hereby granted to Mr./Mrs. : **DILIP PATEL**
Occupier of : **Umiya Timber Mart**
Located at : **SEMARIYA ROAD BADKHAR**
District : **Satna**

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not **more than 9 (Nine)** workers on any one day during the year and having installed motive power **not Exceeding 50 (Fifty)** Horse Power, where the manufacture process of **Sawing of Timber** will be carried by him.

This licence shall remain in force till the 31st day of December, 2023 (2023-2023)
Excess Amount : (In Rs)

SATNA
Dated : 26/11/2022

Digitally Signed By NAMITA TIWARI
(DIRECTORATE OF INDUSTRIAL HEALTH AND SAFETY)
Date : 02-Dec-2022 11:41:15

Dy. Chief Inspector of Factories
Madhya Pradesh

वैधानिक सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा सत्यापन के केवल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

Government of India
Ministry of Micro, Small & Medium Enterprises

Udyog Aadhaar

B	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAM No.	MP40B0020987		

Udyog Aadhaar Memorandum

1. Aadhaar Number
2. PAN Number: AKHPP7668E
3. Name of Entrepreneur: DILIP KUMAR PATEL
4. Social Category of Entrepreneur: GENERAL
5. Gender: Male
6. Physically Handicapped: No
7. Name of Enterprise: UMIYA TIMBER MART
8. Type of Organization: Proprietary
9. Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	11	BADKHAR	SEMARIYA ROAD	SATNA	SATNA	485005	MADHYA PRADESH	SATNA

10. Official Address of Enterprise: UMIYA TIMBER MART SEMARIYA ROAD BADKHAR , SATNA
    District: SATNA State: MADHYA PRADESH PIN: 485005
    Mobile No: 9425394441 Email: umiyatimbersatna@gmail.com
11. Date of commencement: 25/09/2013
12. Previous Registration details-if any: ::
13. Bank Details: IFS Code: UBIN0552739; Bank Account: 527301010050173
14. Major Activity: MANUFACTURING

16.

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1610 - Saw milling and planing of wood	16101 - Sawing and planing of wood	Manufacturing
2	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1622 - Manufacture of builders' carpentry and joinery	16221 - Manufacture of structural wooden goods [intended to be used primarily in the construction industry such as beams, rafters, roof struts, glue-laminated and metal connected, prefabricated wooden roof trusses, doors, windows, shutters and their frames, whether or not containing metal fittings, stairs, railings, wooden beadings and mouldings, shingles and shakes etc.]	Manufacturing

17. Persons employed: 20
18. Investment (Plant & Machinery / Equipment's): 50(Rs. In Lakhs)
19. District Industry Centre: SATNA

Declaration

I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. https://play.google.com/store/apps/details?id=msme.mymsme

PRINT

Click here for Udyog Aadhaar Registration Certificate

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 23AKHPP7569E1ZW

1.	Legal Name	DILIP KUMAR PATEL			
2.	Trade Name, if any	M/S UMIYA TIMBER MART			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	UMIYA TIMBER MART, SAMARIYA ROAD, BADKHAR, Satna, Madhya Pradesh, 485005			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.07.18 02:12:13 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	18/07/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

सत्यमेव जयते

Annexure B

GSTIN	23AKHPP7569E1ZW
Legal Name	DILIP KUMAR PATEL
Trade Name, if any	M/S UMIYA TIMBER MART

Details of Proprietor

1

Name	DILIP KUMAR PATEL
Designation/Status	PROPRIETOR
Resident of State	Madhya Pradesh

सत्यमेव जयते

GSTIN	23AKHPP7569E1ZW
Legal Name	DILIP KUMAR PATEL
Trade Name, if any	M/S UMIYA TIMBER MART

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0

कार्यालय नगर पालिक निगम, सतना (म0प्र0)

क्रमांक 527 सतना, दिनांक 09/01/12

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्री दिलीप कुमार पटेल पिता श्री कांतिलाल पटेल वार्ड क्र0 11 बदखर, सतना आराजी नं0– 38/1 क/6/1, रकवा 0.25/0.101 एकड भूमि, स्वतः की आराजी पर आरा मशीन लगाने मे इस कार्यालय को आपत्ति नही है।

सम्पत्तिकर अधिकारी
नगर पालिक निगम
सतना (म0प्र0)

प्रारूप–"ग"

(नियम 4 (1) देखिये)

पंजीयन कमांक 39

(आरा मशीन के अनुज्ञप्ति का नवीनीकरण वर्ष 2024 से 2026 तक)

(1) आवेदक तथा उसके पिता का पूरा नाम (कम्पनी के मामले – मेसर्स उमिया टिम्बर मार्ट में भागीदारों तथा मुख्यतारनामा धारण करने वाले व्यक्तियों – प्रो.श्री दिलीप पटेल पिता श्री कान्तीलाल पटेल के नाम दिये–जायें)

(2) व्यवसाय – टिम्बर मर्चेन्ट

(3) पूरा पता – सेमरिया रोड़ बदखर सतना (म.प्र.)

(4) आरा मिल/आरा गड्ढा की स्थित का ब्यौरे –

(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व का, जिस पर आरामिल/आरा गड्ढा स्थापित है या स्थापित करने के लिये प्रस्तावित हैं। – आ.नं. 38/1 क, 6/1 एवं 38/2 क/6 पूर्व में प्रस्तुत

(6) आरा मिल के ब्यौरे :–

1. चिराई मशीन का मेक वर्ष – बैण्ड सॉ वर्ष 1981
2. आरा मशीनों की संख्या – 01 नग आरा मशीन 01 नग ट्राली मशीन
3. गतिदायी शक्ति का प्रकार तथा अश्व शक्ति – 10 एच.पी. विद्युत

(7) आरामिल/आरा गड्ढों की मासिक क्षमता (अनुमानित)– 150 घ.मी.

(8) काष्ठ की प्रजातियॉ जिसकी सामान्यतः चिराई की जानी है,– साल, सागौन, सतकठा अन्य

(9) वह कालावधि जिसमें आरा मिल/आरा गड्ढें स्थापित किया जावेगा – स्थापित है

(10) चिराई से भिन्न अन्य कियाकलाप जो आरा मिल/आरा गड्ढों में किया जावेगा। – फर्नीचर निर्माण

(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर स्वीकृत की जा रही हैं – वर्ष 2024 से 2026 तक

(12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण – Online Challan No. 001215, Rs. 1500/- dt. 16.11.2023
Date : 16.11.2023, G.S.T हेतु DDNo. 551176, Rs. 270/-

स्थान : सतना
कमांक 9566 दिनांक : 13-12-2023

टीप :– त्रैमासिकी लेखा अगले माह की 10 तक के पूर्व वन मण्डल कार्यालय / परिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है ।

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
वन मण्डल अधिकारी
(पद सील)
वन मण्डल, सतना

नोट :–मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम 1984 एवं मध्यप्रदेश काष्ठ चिरान (विनियमन) संशोधन अधिनियम 2013 की वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही हैं, और प्रारूप जिनमें लेखा रखें जावेगें। अनुज्ञप्तिधारी को दे दियें हैं और उनके बारें में उसे पूर्ण रूप से समझा दिया गया हैं। सतना, इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
वन मण्डल अधिकारी
(पद सील)
वन मण्डल, सतना

85

Annexture-3(F)

Registered Post / Dasti Notice

NGT-CZB/2025/135 Bhopal, Date : 22/05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

Khan Saw Mills, R-24
Through its Proprietor Abdul Jabbar Khan,
Semariya Road, Badkhar, Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before 21.07.2025 at 10.30AM; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025

Notice + Petition Copy.

DL 22-5-25

(Dharmendra Kumar Singh)
Registrar

5-130 दि० 3-1-2025

वन विभाग

मध्यप्रदेश शासन

विनिर्दिष्ट इमारती लकडी के विनिर्माता / व्यापारी / उपभोक्ता के रूप मे रजिस्ट्रीकरण का प्रमाण पत्र

प्रारूप "च"

पंजीयन क्रमांक - 422200027

पूर्व पंजीयन क्रमांक - 422200027

यह प्रमाणित किया जाता है कि मेसर्स KHAN SAW MILL / श्री श्री YUNUS PARVEZ KHAN, आत्मज/ आत्मजा ABDUL JABBAR KHAN , निवासी ब्लॉक - नगरीय निकाय-सतना, नगर निगम/नगर पालिका/नगर पंचायत - सतना ,वार्ड - वार्ड 20 मकान नं - LIGB/16 ,गली/मोहल्ला - BHANDHAVGARH COLONY SATNA , पता - NEAR DR. RAJPAL HOUSE , पिन कोड - 485005, थाना- KOLGAWAN , जिला - सतना , थाना- KOLGAWAN, जिला- Satna को मध्यप्रदेश वन उपज (व्यापार विनियमन) अधिनियम, 1969 की धारा 11 तथा उसके अधीन बनाये गये नियमों के अपेक्षानुसार विनिर्दिष्ट इमारती लकडी के विनिर्माता तथा उपभोक्ता , केवल व्यापारी के रूप में वर्ष 2025 से 2027 के लिये रजिस्ट्रीकृत किया गया है।

विनिर्माता तथा उपभोक्ता , केवल व्यापारी के लिये व्यवसाय में प्रतिवर्ष विनिर्दिष्ट इमारती लकडी की अनुमानित मात्रा लगभग 1000 घ.मी. है जो निम्नलिखित स्थानों में संग्रहित है - SEMARIYA ROAD BADKHAR SATNA MP

वन मण्डलाधिकारी कार्यालय की मुद्रा (अ०श्रे०) सतना

खंडीय वन आफिसर
Divisional Forest Officer
खंड : सतना
SATNA (M.P.)
दिनांक :1/2/2025 1:04:32 PM

टीप:- त्रैमासिक लेखा अगले माह की 10 ता० के पूर्व वन मण्डल कार्या० व अधिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है ।

फायर ब्रिग्रेड कार्यालय नगर पालिक निगम, सतना

अग्निशमन विभाग

क्रमांक ...ह.ब.....

सतना, दिनांक ...2...5...12....

-:: अनापत्ति प्रमाण -पत्र ::- वित्तीय वर्ष 2013 - 2014

प्रति,

श्री ...M. खान एण्ड मिल टिम्बर मर्चेन्ट.....

.....जतरवर के पास.....

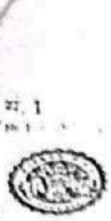
.....प्रेमनिया रोड सतना.....

विषय :- अनापत्ति प्रमाण - पत्र बाबत् ।

संदर्भ :- आपका आवेदन पत्र दिनांक ...02.05.2013..... ।

आपके प्रतिष्ठान का निरीक्षण पश्चात पाया गया कि आपके द्वारा दुर्घटनाओं की रोकथाम के लिए प्राथमिक व्यवस्था की गई है। यह व्यवस्था सतत् रूप से ठीक स्थिति में रखी जाये ताकि आकस्मिता में उसका उपयोग हो सके। आपके प्रतिष्ठान को इस शर्त के साथ अनापत्ति प्रमाण पत्र जारी किया जाता है कि किसी भी प्रकार की अग्नि दुर्घटना होने पर प्राथमिक रोकथाम आपके द्वारा की जावेगी। शासन/ नगर पालिक निगम सतना के अग्निशमन सम्बन्धी नियमों का पालन करना आवश्यक होगा।

फायर अधीक्षक
नगर पालिक निगम
सतना (म.प्र.)



मध्य प्रदेश सरकार
GOVERNMENT OF MADHYA PRADESH
योजना, आर्थिक एवं सांख्यिकी विभाग
DEPARTMENT OF PLANNING, ECONOMICS & STATISTICS
नगर निगम सतना
MUNICIPAL CORPORATION SATNA

प्रपत्र 6
FORM-6

मृत्यु प्रमाण-पत्र
DEATH CERTIFICATE

जन्म मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 की धारा 12 / 17 तथा मध्य प्रदेश जन्म मृत्यु रजिस्ट्रीकरण नियम, 1999 के नियम 8/13 के अंतर्गत जारी किया गया)
SSUED UNDER SECTION 12/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE MADHYA PRADESH REGISTRATION OF IRTHS & DEATHS RULES 1999.)

ह प्रमाणित किया जाता है निम्नलिखित सूचना मृत्यु के मूल अभिलेख से ली गई है जो कि नगर निगम सतना तहसील रघुराजनगर जिला सतना राज्य/संघ प्रदेश ध्य प्रदेश,भारत के रजिस्टर में उल्लिखित है ।
HIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER FOR UNICIPAL CORPORATION SATNA OF TAHSIL/BLOCK RAGHURAJNAGAR OF DISTRICT SATNA OF STATE/UNION TERRITORY MADHYA PRADESH, INDIA.

तक का नाम / NAME OF DECEASED : ABDUL JABBAR

लिंग / SEX: पुरुष / MALE

धार नंबर / AADHAAR NO.:
XXXXXXX3526

त्यु की तिथि / DATE OF DEATH:
5-10-2020
IXTH-OCTOBER-TWO THOUSAND TWENTY

मृत्यु का स्थान / PLACE OF DEATH:
SINDHI CAMP, BANDHAVGARH COLONY, SATNA, RAGHURAJNAGAR, SATNA, MADHYA PRADESH.

पति / पत्नी का नाम / NAME OF HUSBAND / WIFE:

आधार नंबर / HUSBAND/WIFE AADHAAR NO. :

तृतक की उम्र / AGE OF DECEASED:
) YEARS

ता का नाम / NAME OF MOTHER:

पिता का नाम / NAME OF FATHER :
NAZAR MOHAMMAD

धार नंबर / MOTHER'S AADHAAR NO. :

आधार नंबर / FATHER'S AADHAAR NO. :

त्यु के समय मृतक का पता / ADDRESS OF THE DECEASED AT THE TIME OF EATH :

INDHI CAMP, BANDHAVGARH COLONY,
ATNA, RAGHURAJNAGAR, SATNA,
ADHYA PRADESH

मृतक का स्थायी पता / PERMANENT ADDRESS OF DECEASED :

SINDHI CAMP, BANDHAVGARH COLONY,
SATNA, RAGHURAJNAGAR, SATNA,
MADHYA PRADESH

जीकरण संख्या / REGISTRATION NO:
2020: 23-90092-001230

पंजीकरण तारीख / DATE OF REGISTRATION:
28-10-2020

टिप्पणी / REMARKS (IF ANY):
N.-1349/23.10.2020

री करने की तिथि / DATE OF ISSUE:
-10-2020

जारी करने वाला प्राधिकारी / ISSUING AUTHORITY

रजिस्ट्रार (जन्म एवं मृत्यु)
REGISTRAR (BIRTH & DEATH)
नगर निगम सतना
MUNICIPAL CORPORATION SATNA

PDATED ON :
-10-2020 14:21:08

"THIS IS A COMPUTER GENERATED CERTIFICATE. "
THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS APPROVED THIS CERTIFICATE AS A VALID LEGAL DOUCMENT FOR ALL OFFICIAL PURPOSES.
" प्रत्येक जन्म एवं मृत्यु का पंजीकरण सुनिश्चित करें" / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH"

LICENCE TO WORK A FACTORY

(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :

Licence No : 108/7291/STN/85/NH

(Mention this number invariably in all correspondences with this office)

Factory Id : FACI5006991

Fee(in Rs) : 3862

Challan No : 051/9999999 /0230/11 21/07797

Date : 29/11/2021

Treasury : E-Payment

Licence is hereby granted to Mr./Mrs. : A.j. Khan

Occupier of : Khan saw mill

Located at : Badkhar road satna

District : Satna

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing not more than 9 (Nine) workers on any one day during the year and having installed motive power not Exceeding 20 (Twenty) Horse Power, where the manufacture process of Sawing of Timber will be carried by him.

This licence shall remain in force till the 31st day of December, 2022 (2021-2022)

Excess Amount : (In Rs)

Signature invalid

Digitally Signed By [illegible] NARI

(DIRECTORATE OF [illegible] TRIAL HEALTH

Date : 03-Dec-2021

Dy. Chief Inspector of Factories

Madhya Pradesh

SATNA

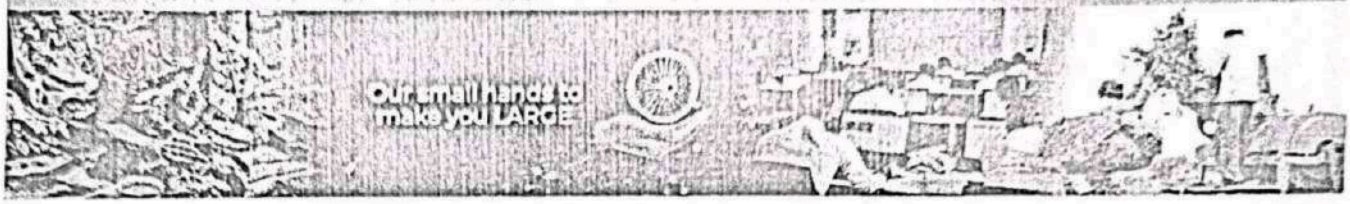
Dated : 03/12/2021

विनीत सूचना: यह प्रमाण-पत्र सही विभिन्न अस्पताल के चेकअप आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः आवेदक जानकारी गलत पाये जाने पर आवेदक स्वयं जिम्मेदार होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

Government of India
Ministry of Micro, Small and Medium Enterprises

UDYAM
REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE	MICRO	MANUFACTURING
UDYAM REGISTRATION NUMBER	UDYAM-MP-40-0001177	
NAME OF ENTERPRISE	KHAN SAW MILL	
SOCIAL CATEGORY OF ENTREPRENEUR	General	

NAME OF UNITS

SNo.	Units Name
1	KHAN SAW MILL

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	NEAR BIRLA FACTORY	Name of Premises/ Building	BADKHAR
Village/Town	GAHARWAR PETROL PUMP KE SAMNE	Block	SOHAWAL
Road/Street/Lane	SEMARIYA ROAD	City	SATNA
State	MADHYA PRADESH	District	SATNA , Pin 485001
Mobile	8989526006	Email:	sunilkotwani92@gmail.co

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	29/10/2020
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	29/10/2020

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	31 - Manufacture of furniture	3100 - Manufacture of furniture	31001 - Manufacture of furniture made of wood	Manufactur

DATE OF UDYAM REGISTRATION	30/10/2020

Disclaimer: This is computer generated statement, no signature required.
Printed from https://udyamregistration.gov.in

For any assistance, you may contact:

1. DIC SATNA
2. MSME-DI INDORE

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

Follow us @minmsme @msmechampion

BE A CHAMPION with the Ministry of MSME

कार्यालय अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी (सा.) वनमंडल सतना

जावक कमांक/आरामिल/2024/3292 दिनांक 23-4-2024

(प्रारूप ग) (नियम 4 (1) देखिये)

पंजीयन कमांक 02

स्थापित आरामिल को चलने एवं नवीनीकरण के लिए तथा नयी आरामिल स्थापित करने तथा चलाने के लिए

अनुज्ञप्ति (लायसेन्स वर्ष 2024 से 2026 तक के लिए)

(1) आवेदक तथा उसके पिता का पूरा नाम (कम्पनी के मामले में भागीदारों तथा मुख्यतारनामा धारण करने वाले व्यक्तियों के नाम दिये–जायें) – मेसर्स खांन सॉमिल
प्रो. श्री अब्दुल जब्बार खॉ
पिता श्री नजर मोहम्मद

(2) व्यवसाय – टिम्बर मर्चेन्ट

(3) पूरा पता – सेमरिया रोड़ बदखर, सतना (म.प्र.)

(4) आरा मिल/आरा गड्ढा की स्थित का ब्यौरे – पूर्व से स्थापित

(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व का, जिस पर आरामिल/आरा गड्ढा स्थापित है या स्थापित करने के लिये प्रस्तावित हैं। – स्वयं की भूमि

(6) आरा मिल के ब्यौरे :–

1. चिराई मशीन का मेक वर्ष – बैण्ड सॉ G"टाइप वर्ष 1982
2. आरा मशीनों की संख्या – एक नग आरा मशीन
3. गतिदायी शक्ति का प्रकार तथा अश्व शक्ति – 15 एच.पी. विद्युत

(7) आरामिल/आरा गड्ढों की मासिक क्षमता (अनुमोनित)– 10 घ.मी.

(8) काष्ठ की प्रजातियॉ जिसकी सामान्यतः चिराई की जानी है, सागौन, सतकठा, अन्य

(9) वह कालावधि जिसमें आरा मिल/आरा गड्ढें स्थापित किया जावेगा –

(10) चिराई से भिन्न अन्य कियाकलाप जो आरा मिल/आरा गड्ढों में किया जावेगा। – फर्नीचर निर्माण

(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर स्वीकृत की जा रही हैं – वर्ष 2024 से 2026 तक

(12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण – Online Challan no. 001112, Rs. 1500/- dt. 14.11.2023
Date : 08.11.2023, G.S.T हेतु डी.डी.नं. 181677, Rs. 270/-

(D) आरामिल का नाम माननीय सर्वोच्च न्यायालय को प्रेषित दिनांक 12.12.1996 कि सूची के अनुकमांक 14 पर Khan Saw Mill Satna Rewa Road Satna का नाम दर्ज है।

वन मण्डल अधिकारी
अनुज्ञापन अधिकारी एवं वन मंडलाधिकारी
सामान्य वन मण्डल Satna

नोट–1. वे शर्त जिनके अधीन अनुज्ञप्ति मंजूर की जा रही है और प्रारूप जिनके लेखे रखे जावेगें, अनुज्ञप्तिधारी को दिए गए है
2. इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

वन मण्डल अधिकारी
अनुज्ञापन अधिकारी एवं वन मंडलाधिकारी
सामान्य वन मण्डल Satna

97

NOC

फोम नं० 28818

कार्यालय नगर पालिक निगम सतना (म० प्र०)

क्रमांक 88/ सा०/2006-07 दिनांक 12/02/07

प्रमाण पत्र

प्रमाणित किया जाता है कि SA स० ऐ० खान मे० खान खनिज सतना को आराजी नं. 24/1 क 5 वार्ड नं. 11 में भूमि स्वामी की सहमति के आधार पर नियमानुसार आरा मशीन स्थान परिवर्तन कर खोले जाने में इस कार्यालय को आपत्ति नहीं है।

19.2.07

सम्पत्तिकर अधिकारी
नगर निगम सतना

Form No--------

DISTRICT TRADE & INDUSTRIES CENTER SATNA (M.P)

ACKNOWLEDGEMENT

PART--II

1- M/S . **KHAN SAW MILL** HAS FILED MEMORANDUM FOR A MANUFACTURING ENTERPRISE AT THE ADDRESS SEMARIYA ROAD BADKHER SATNA TEHSIL RAGHURAJ NAGER DISTT.SATNA (M.P) PIN 485001 FOR THE ITEM/ITEMS INDICATED BELLOW AS PER THE FACTS STATED IN FORM NO. 2387 AND ALLOCATED INTREPRENEURS'MEMORANDUM NO.AS BELOW.

2. DETAILS OF ITEM/ITMES TO BE MANUFACTURED/SERVICE TO BE PROVIDED

SI NO.	Items of Manufacture/type of service to be rendered	Capacity in case of manufacture	Initial date of production/commencement of service
1	**TIMBER PLAN KS**	600QMT.	1978
2			
3			
4			

(add additional sheet of required))

3. DETAILS OF PLANT AND MACHINERY AS PER DATE –WISE INVESTMENT .

SI NO.	Investment in Plant and Machinery/Equipments	Date of Investment
1	Rs50000/-	1978

(add additional sheet of required)

4- **NOTE:**THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT.THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/STATE GOVERNMENT/UT ADMINISTRATION /COURT ORDERS;

5.	DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA	0 0 0 0 0 0 0 0
6.	DATE OF ISSUE	2 1 0 7 2 0 1 1
7.	NATURE OF ACTIVITY (MANUFACTURING-1,SERVICE-2)	1
8.	CATEGORY OF ENTERPRISE (MICRO-1,SMALL-2,MEDIUM-3)	1
9-	ENTREPRENEURS MEMORANDUM NUMBER	2 3 1 3 1 1 0 0 2 3 8 7

(First two bomes are for State/Union Territory code ,nemt three bomes are for District code,sixth and seventh boxes are for category of enterprise(sixth box for indicating manufacturing or service and seventh box for indicating micro or small or medium) or medium) and last five boxes are for EM number

DATE 21/7/2011

PLASE :-SATNA

GENERAL MANAGER
DISTRICT [illegible] CENTRE
SATNA (M.P.)

The District Industries Centre shall maintain record of all the Entrepreneurs Memorandum so filed in respect of medium enterprises engaged in production or manufacturing of products and forward one copy each of the Entrepreneurs Memorandum with Entrepreneur Memorandum number allotted to Small Industries Service Institutes of their State or their Jurisdiction and to Joint Development Commissioner (Micro, Small and Medium Enterprise Policy) in the Office of the Development Commissioner (Small Scale Industries).

7. ज्ञापन का प्ररूप दो भागों में है। सेवाएं प्रदान करने या देने में लगे हुए सूक्ष्म, लघु अथवा उद्यम स्थापित करने वाला इच्छुक व्यक्ति फाइल करवा सकता है या उत्पादनों के उत्पादन अथवा विनिर्माण में लगे हुए मध्यम उद्यम की स्थापना को इच्छुक व्यक्ति उद्यमी ज्ञापन (भाग 1 फाइल करेगा और उसे जिला उद्योग केन्द्र को भेजेगा।
The form of Memorandum is in two parts. Any person who intends to establish a micro, small or medium enterprise engaged in providing or rendering of services may file or those who want to establish medium enterprise engaged in the production or manufacture of products shall file Part 1 of the Entrepreneurs Memorandum to District Industries Centre.

8. उपर्युक्त उद्यम जब भी अपना उत्पादन या सेवाएं प्रदान करना या देना आरंभ करते है, तो वे उद्यमी ज्ञापन का भाग-2, फाइल करेंगे और उसे जिला उद्योग केन्द्र को भेजना होगा।
Once the above enterprises start production or start providing or rendering services, they shall file Part II of the Entrepreneurs Memorandum to District Industries Centre.

9. भाग-1 को फाइल करने के दो वर्षों के भीतर उद्यमी ज्ञापन के भाग-2 को न भरे जाने के मामले में उद्यमी द्वारा फाइल किया गया ज्ञापन (भाग-1) अविधिमान्य हो जाएगा।
In case of non-filing of Part II of the Entrepreneurs Memorandum within two years of the filing of Part I, the Memorandum (Part I) filed by the entrepreneur will become invalid.

10. संयंत्र और मशीनरी या उपकरण के विनिधान में परिवर्तन की दशा में जिस उद्यम ने उद्यमी ज्ञापन पहले ही भर दिया है, उसे विनिधान में परिवर्तन के बारे में तीन मास के भीतर लिखित रुप से जिला उद्योग केन्द्र को सूचित करना होगा।
In case of change in the investment in plant and machinery or in equipment, the enterprises who have already filed Entrepreneurs Memorandum should inform the District Industries Centre of the same in writing within three month of the change in investment.

11. उत्पादनों और सेवाओं या उत्पादन अथवा सेवाओं में वृद्धि की दशा में जिस उद्यम ने उद्यमी ज्ञापन पहले ही भर दिया है, उसे तीन मास के भीतर लिखित रुप से जिला उद्योग केन्द्र को सूचित करना होगा।
In case of change of products and that of services or addition in products or services, the enterprises which have already filed Entrepreneurs Memorandum shall inform the District Industries Centre of the same in writing within three months of the change.

12. जिला उद्योग केन्द्र को अभिलेख रखने के अतिरिक्त इलेक्ट्रॉनिक रुप से कम्प्यूटर पर भी अभिलेख रखना होगा।
The District Industries Centre shall, in addition of keeping a record, in writing, shall also maintain records electronically on computer.

[फा.सं.2(10)/2006एम.एस.एम.ई-नीति]
[No.2(10)/2006 MSME Poli]

जवाहर सरकार, अपर सचिव
(JAWHAR SIRCAR)
Additional Secretary to the Government of India

अनुसूची 2
SCHEDULE II

उद्यमी ज्ञापन और उनसे प्रासंगिक अन्य विषयों को भरे जाने की प्रक्रिया :

Procedure of Filing of Entrepreneurs Memorandum and other matters, incidental thereto

1. उद्यमी ज्ञापन का प्रारूप इन्टरनेट से लिया जा सकता है, जिसका पता सूक्ष्म, लघु और मध्यम उद्यमों का कार्य करने वाली र सरकारों/संघ राज्यक्षेत्रों से लिया जा सकता है इसकी हार्ड कॉपी को जिला उद्योग केन्द्रों से लिया जा सकता है। इस प्रारूप को सीडो वेबसाइट डब्ल्यू डब्ल्यू डब्ल्यू.स्मालइन्ड एट्री इंडिया.कॉम से भी लिया जा सकता है।
Form of the Entrepreneurs Memorandum can be downloaded from the internet, the address of which can obtained from the Directorate dealing with Micro, Small and Medium Enterprises of the State Governme or the Union Territories or the hard copies of the same can be obtained from the District Industries Centr This form can also be downloaded from the Small Industries Development Organisation website www.laghu-udyog.com or www.smallindustryindia.com

2. कोई भी व्यक्ति जो अपने विवेक पर सूक्ष्म या लघु उद्यम की स्थापना करना चाहता है या कोई मध्यम उद्यम जो सेवाएं प्रदान करने पेश करने में लगा हुआ है, अपने विवेक पर अथवा माल के विनिर्माण अथवा उत्पादन में लगा हुआ कोई मध्यम उद्यम अपने क्षेत्र जिला उद्योग केन्द्र में सूक्ष्म, लघु या मध्यम उद्यम का ज्ञापन फाइल करेगा।
Any person who intends to establish a micro or small enterprise, at his discretion; or a medium enterpr engaged in providing or rendering of services may, at his discretion or a medium enterprise engaged in t manufacture or production of goods shall file the Memorandum of Micro, Small or as the case may be, Medium Enterprise with District Industries Centre of its area.

3. जिला उद्योग केन्द्र ज्ञापन के प्ररूप में सभी कोड दर्ज करेगा और ज्ञापन के प्रारूप की डाक द्वारा प्राप्ति के पांच दिनों के भीतर अथ व्यक्तिगत रुप के साथ-साथ ऑन लाईन ज्ञापन का प्रारूप प्रस्तुत किए जाने के उसी दिन उद्यमी ज्ञापन संख्या आवंटित करने के पश्च प्राप्ति, जारी करने की तारीख अथवा इकाई की श्रेणी जारी करेगा।
The District Industries Centre shall fill all the codes in the form of the Memorandum and issue acknowledgement after allotting an Entrepreneur Memorandum number, date of issue and category of t unit within five days of the receipt of the form of Memorandum by post or same day, if the form Memorandum is submitted in person as well as online.

4. अभिस्वीकृति जारी करने से पूर्व जिला उद्योग केन्द्र पर सुनिश्चित करेगा कि प्रारूप सभी प्रकार से पूरा है और विशेष रुप से प्रारूप हस्ताक्षर किए गए है और इसके साथ एक शपथ पत्र लगाया गया है, जो कि उद्यमी ज्ञापन का एक भाग ही है।
Before issuing the acknowledgement, the District Industries Centres shall make sure that the form is comple in all respect and particularly the form is signed and is accompanied with an undertaking, which is a part the form of Entrepreneurs Memorandum.

5. जिला उद्योग केन्द्र सेवाएं प्रदान करने या देने में लगे हुए सूक्ष्म, लघु और मध्यम उद्यमों के सम्बन्ध में इस प्रकार भरे गए उद्यमी ज्ञा के सभी अभिलेखों का रिकार्ड रखेगा। जिला उद्योग केन्द्र इस प्रकार भरे गए उद्यमी ज्ञापन की एक प्रति भेजेंगे, जिसमें उन राज्य/क्षेत्राधिकार के लघु उद्योग सेवा केन्द्रों को आबंटित उद्यमी ज्ञापन संख्या दी जाएगी।
The District Industries Centre shall maintain record of all the Entrepreneurs Memorandum so filed in respe of micro, small and medium enterprises engaged in providing and rendering services. District Industri Centres shall forward a copy of the Entrepreneurs Memorandum so filed with Entrepreneur Memorandu number allotted to the Small Industries Service Institutes of their State or their Jurisdiction.

6. जिला उद्योग केन्द्र उत्पादनों के उत्पादन/विनिर्माण में लगे हुए मध्यम उद्यमों के संबंध में इस प्रकार भरे गए सभी उद्यमी ज्ञापनों अभिलेख रखेगे और अपने राज्य/क्षेत्राधिकार के लघु उद्योग सेवा संस्थानों को आवंटित उद्यमी ज्ञापन संख्या सहित प्रत्येक उद्यमी ज्ञा की एक प्रति विकास आयुक्त (लघु उद्योग के कार्यालय में संयुक्त विकास आयुक्त सूक्ष्म, लघु और मध्यम उद्यम नीति को प्रेषित करेंगे

Annexure-3(8)

Registered Post / Dasti Notice

NGT-CZB/2025/118

Bhopal, Date : 22/05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

M/s Patel Timber Company, R-25
Through its Proprietor Lakhmashi Bhai Patel,
Behind FCI Godown,
Birla Road, Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before 21.07.2025 at 10.30AM; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025

Notice + Petition Copy.

22.5.25

(Dharmendra Kumar Singh)
Registrar

नोट–1 वे शर्त जिनके अधीन अनुज्ञप्ति मंजूर की जा रही है और प्रारूप जिनके लेखे रखे जावेगें अनुज्ञप्तिधारी को दिए गए
2 इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

अनुज्ञापन अधिकारी, एवं वन मंडलाधिकारी
सामान्य वन मण्डल सतना

Divisional Forest Officer
SATNA (M.P.)

अनुज्ञप्ति की शर्तें

मेसर्स पटेल टिम्बर कम्पनी, प्रो.श्री लखमशी भाई पटेल पिता श्री करमशी, एफ.सी.आई.गोदाम के पीछे, बिरला रोड सतना जिला सतना के आरामशीन का नाम मेक वैण्ड सॉ 42 वर्ष 1982, 01 नग आरामशीन, एवं 01 नग ट्राली मशीन = 2 नग जो किराये की आराजी नं. 238/1/ग/1/9 भूमि का रकबा 60*40 = 2400 वर्गफीट पर स्थित है कि स्थापन्न तथा चलाने हेतु अनुज्ञप्ति निम्न शर्तो पर प्रदाय की जाती है :–

1. आरामशीन में चिराई का कार्य सूर्यास्त के पश्चात एवं सूर्योदय के पूर्व तब तक नहीं किया जावेगा, जब तक इस हेतु अनुज्ञापन अधिकारी द्वारा लिखित में अनुज्ञात न किया गया हो।
2. ऊपर खण्ड (क) के अधीन मंजूर की गई अनुज्ञप्ति तथा अनुज्ञा की प्रमाणित प्रति आरा मशीन के प्रमुख स्थान पर सम्प्रदर्शित की जावेगी।
3. चिराई तथा व्ययन के लिये किये गये काष्ठ का तारीखवार लेखा इस प्रयोजन के लिये नियम (6) के उपनियम (1) में विहित किये प्रारूप में रखा जावेगा।
4. केवल चिराई के लिये प्राप्त काष्ठ का आगम चिराई तथा व्ययन का मासिक लेखा इस प्रयोजन के लिये नियम 6 के उप नियम 2 में विहित किये गये प्रारूप में रखा जावेगा।
5. उप कण्डिका 'स' 'ब' 'द' में दर्शाये गए प्रपत्र के प्रत्येक त्रैमास के बाद आगामी माह की 10 तारीख के पूर्व संबंधित वन परिक्षेत्र अधिकारी तथा अनुज्ञापन अधिकारी को प्रारूप 'घ–3' में प्रस्तुत किया जावेगा।
6. उप कण्डिका 'स' 'ब' 'द' में दर्शाये गए लेखे की पंजी उस समय अनुज्ञापन अधिकारी या अन्य किसी अधिकारी को जो अनुज्ञापन अधिकारी द्वारा अधिकृत किया गया हो, के समक्ष निरीक्षण के समय प्रस्तुत की जावेगी।
7. कोई भी काष्ठ जो कि अवैध रूप से आरा मशीन पर लाई हो, वहाँ से नहीं हटाई जावेगी, न ही हटाने दी जावेगी। उस अनुज्ञप्तिधारी या व्यक्ति जो कि आरामशीन के संचालन हेतु उत्तरदायी है, का कर्तव्य होगा कि वह समय से परिक्षेत्र अधिकारी को शीघ्रताशीघ्र अवैध लकड़ी आने की सूचना दें। किसी भी परिस्थिति में अवैध लकडी का चिरान नहीं किया जावेगा।
8. आरा मशीन के आकार में उसकी स्थिति में किसी प्रकार का परिवर्तन अनुज्ञापन अधिकारी के लिखित अनुमति के बिना नहीं किया जावेगा।
9. यह अनुज्ञप्ति कैलेण्डर वर्ष 2025 से 2029 तक के लिये विधिमान्य है, अनुज्ञप्तिधारी विधिमान्य अवधि समाप्त होने के कम से कम एक मास पूर्व अनुज्ञापन अधिकारी को नवीनीकरण के लिये आवेदन करेगा।
10. अन्य कोई शर्त जो कि शासन के विचार से आरामशीन के उपयुक्त तथा विधि मान्य संचालन के लिये आवश्यक हों।

29-4-2025

Divisional Forest Officer
अनुज्ञापन अधिकारी, एवं वन मंडलाधिकारी
SATNA (M.P.)
सामान्य वन मण्डल सतना

कार्यालय अनुज्ञापन अधिकारी एवं वनमंडलाधिकारी (सा.) वनमंडल सतना

दिनांक - 12/Apr/2025 29-4-2025

जावक क्रमांक /आरामिल/2024 / 3839

आरामिल पंजीयन क्रमांक -422500010

(प्रारूप ग)[नियम 4 (1) देखिये]

स्थापित आरामिल को चलने एवं नवीनीकरण के लिए तथा नयी आरामिल स्थापित करने तथा चलने के लिए

अनुज्ञप्ति (लायसेन्स) वर्ष 2025 से 2029 तक

1	फर्म का नाम	M/s Patel Timber Company
2	आरामिल अनुज्ञप्तिधारक का नाम, पिता /पति का नाम (कंपनी के मामले में भागीदारो तथा मुखत्यार नामधराण करने वाले व्यक्तियों के नाम दिए जावें)	श्री Lakhamshi Bhai Patel Karmshi Bhai Patel
3	व्यवसाय	आरामशीन संचालन
4	पूरा पता	एफ सी आई गोदाम के पीछे , 0 , बिरला रोड सतना , Ward 13 , Satna , ULB Satna , Satna , Madhya Pradesh , 485005
5	माननीय सर्वोच्च न्यायालय को दिनांक 12.12.96 को प्रेषित जिले की सूचि का अनुक्रमांक एवं तत्समय अनुजप्तिधारी का नाम	जिला Satna क्रमांक 15 अनुजप्तिधारी का नाम Patel Timber Company I T I Birla Road Satna
6	आरामिल की स्थिति के ब्यौरे	खड़ी/आड़ी
7	भूमि की विधिक प्रस्थिति और भूमि के स्वामित्व जिस पर आरामिल स्थापित है या स्थापित करना प्रस्तावित है।	पटवारी हल्का न./खसरा न. 238/1/ग/1/9 भूमि का रकबा 60x40= 2400 वर्गफीट हेक्टेयर / वर्गफिट भूमि के स्वामित्व Rented एफ सी आई गोदाम के पीछे बिरला रोड सतना मध यप्रदेश
8	आरामिल की स्थिति के ब्यौरे	
	(क) चिराई मशीन का मेक तथा वर्ष	मेक बैण्ड सॉ 42 वर्ष 1982
	(ख) चिराई मशीन की संख्या	Aarra mill 1 & Tralee Aada Machine 1 = 2
	(ग) गतिदायी शक्ति का प्रकार तथा अश्वशक्ति	30
9	आरामिल पर चिराई की मासिक/वार्षिक क्षमता (घन मीटर)	80 मासिक / 960 वार्षिक
10	काष्ठ की जाति जिसकी सामान्यत: चिराई की जानी है	Sagon/Satkat Mixed
11	वह कालावधि जिसमें आरामिल स्थापित किया जावेगा	2025 से 2029 तक, 5 वर्षो हेतु
12	चिराई से भिन्न अन्य क्रिया-कलाप जो आरामिल में किया जावेगा	फर्नीचर निर्माण कार्य
13	वह कालावधि जिसके लिये अनुजप्ति मंजूर /नवीनीकृत की जा रही हैं। (म. प्र. काष्ठ चिरान अधिनियम 1984 की शर्तो के अनुसार)	2025 से 2029 तक, 5 वर्षो हेतु
14	अनुजप्ति शुल्क भुगतान किये जाने का प्रमाण	STATE BANK OF INDIA (2) DD/Challan No: 051/9999999/0406/11/24/002639, 002954, 002521, 003 DD/Challan Date: 23/11/2024 Amount Rs 2500 /- GST Rs 450 /-

Revived

अनुज्ञापन अधिकारी एवं वन मंडलाधिकारी
सामाजिक वानिकी सतना

Divisional Forest Officer
SATNA (M.P.)

सत्यमेव जयते

Government of India

And

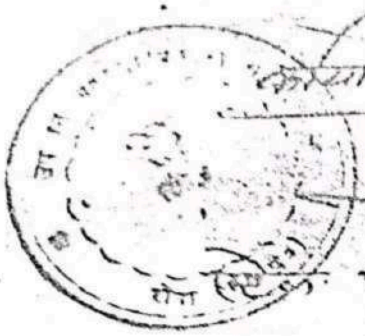
Government of Madhya Pradesh

Form GST REG-25

Certificate of Provisional Registration

1.	GSTIN	23AHKPP6943N1ZP	
2.	PAN	AHKPP6943N	
3.	Legal Name	LAKHAMSHI BHAI PATEL	
4.	Trade Name	PATEL TIMBER COMPANY	
5.	Registration Details under Existing Law		
	Act		Registration Number
(a)	TIN under Value Added Tax		23617001090
Date	26/06/2017		

This is a Certificate of Provisional Registraion issued under the provisions of the Act.



प्रमाणित किया जाता है कि श्री ए. के.
टिम्बर एण्ड कार्गो आई. टी. आई देवास
सतना (म.प्र.) आवेदक ने से
उन्होंने वाहन N.O.C जारी की जाने हेतु
पेजीयन क्रमांक 37/33 दि 16.4.81 है।

Certificate

Certified that the bath connection dated 11/4/84 and connection dated 15.4.84 at Survey No 1 H.P. at Shri Arjun patel, Sarl mill S/o ch Karamsi Bhai Patel Bandho Ghosh Colony Salna S/C No 3827 H.P.

21/8/84

Office of ...

Sub.- BUSINESS / N.A. / F.Y. 11-8 ...

प्रमाण - पत्र

प्रमाणित किया जाता है कि श्री ... पहचान टिम्बर करानी होना, को लिए योड सना आवेदन क्रमांक 238 पर आय मशीन लगाने से तत विभाग को कोई आपत्ति नहीं है। अत N.O.C. जारी की जाती है।

92

कार्यालय नगर पालिक निगम सतना (म.प्र.)

क्रमांक ..... दिनांक .....

प्रमाण पत्र

प्रमाणित किया जाता है कि श्री ..... पुत्र ..... के नाम मकान नं० .....
वार्ड नं० ..... में नगर-पालिक निगम अभिलेख में दर्ज पाया जाता है।

आयुक्त
नगर पालिक निगम
सतना (म०प्र०)

GOVT OF MADHYA PRADESH

DISTRICT INDUSTRIES CENTRE

6416

सतना

Date 30.8.82

To,

M/s पटेल ट्रिम्बर कम्पनी बिरला रेयन [illegible]

Subject :- Provisional Registration of a Proposed SSI Unit

Reference :- Your application No. 3966 dated 28/8/82

Sir,

With reference to the above, following Provisional SSI Registration No. has been allotted to your unit:-

Number 10/33/0367s/सत्यापि/सत्य30 Dated 30.8.82

Factory Location :- बिरला रेयन्स [illegible]

This provisional Registration number is allotted to you for the following manufacturing/ proposed manufacturing activity :-

S. No.	Name of item	Annual capacity
1	लकड़ी चिराई	3900 घनमीटर

Validity Extended upto 30/8/83

PROVISIONAL

दिनांक 30-8-83 से 30-8-84 तक वर्ष तक की अवधि बढ़ाई जाती है।

The period of validity of this number is six months from the date of issue of this letter. If you are not able to complete all the required formalities before the expiry of the validity period you should apply for getting the validity period extended, one month before the date of expiry of the validity of the registration.

This provisional registration number is allotted to you subject to no guarantee for supply of required raw materials.

True copy

Yours faithfully,

Manager
District Industries Centre

Bharati Printing Press, 127 A Malviya Nagar, Bhopal/81

IV-ST—290 प्ररूप चार-ख

मान्यता प्रमाणपत्र

[नियम १५-च (१) (घ) देखिये]

दर्ज ST0/1st/12 जिला [illegible]

श्री/मेसर्स पेटलैंड [illegible] को, जिसने कारबार का

स्थान [illegible] में है तथा जो मध्यप्रदेश सामान्य विक्रय कर अधिनियम,

१९५९ (क्रमांक २ सन् १९५९) के अधीन रजिस्ट्रीकरण प्रमाणपत्र क्रमांक ST0111/14/1099

धारण किये है, एतद्द्वारा, उक्त अधिनियम की धारा १६-ग के अधीन रजिस्ट्रीकरण प्रमाणपत्र मंजूर किया जाता है।

२. यह मान्यता प्रमाणपत्र निम्नलिखित के संबंध में प्रभावी होगा :—

(एक) पूर्वोक्त व्यापारी द्वारा विनिर्मित निम्नलिखित माल :—

[illegible]

(दो) खंड (एक) में वर्णित माल के विनिर्माण में उपयोग के लिए पूर्वोक्त व्यापारी द्वारा क्रय की जाने वाली निम्नलिखित कच्ची सामग्री/वस्तुपरिष्कृत माल :—

[illegible]

मुहर

दिनांक 24-03-2012

[illegible]
विक्रय कर अधिकारी
Sales Tax Officer
[illegible]

GIPRJ—PS/42—10-3-92—2,53,000.

F/3450/83
10-11-83

XXV-Part-I

अनुसूची 6 [नियम 11 (4)]

फर्म की रजिस्ट्री की अभिस्वीकृति

फर्मों के रजिस्ट्रार, इण्डियन पार्टनरशिप एक्ट, १९३२ की धारा ५८ (१) द्वारा नियत वृत्तान्त-पत्र की प्राप्ति स्वीकार करते हैं। वृत्तान्त-पत्र सम्मिलित किया गया है और फर्म का नाम श्री सेठ सेल्स रिपेयर कम्पनी

फर्म के रजिस्टर में क्रमांक 1457, सन् १९८३ के रूप में लिखा गया है।

भोपाल

दिनांक 10.11.83 सन् १९८३

(एस. प्रकाश श्रीवास्तव)
फर्मों के रजिस्ट्रार

श्री सेठ सेल्स रिपेयर कम्पनी
खसरा नं. 1/1/1/1/1 के दीवे...
शेष खसरा नं. 1/1/1/1/1 ...

GRPI-486-250Bks.-8-87

Original

GOVERNMENT OF MADHYA PRADESH

Serial No. 17374

LICENCE TO WORK A FACTORY

(*Form No 3, prescribed under Rule 5*)

Licence No. 11/723/STN/85

(Mention this number invariably in all correspondences with this office)

Fees Rs. 50/-

Challan No. 115

Date 3-11-87

Treasury सतना

Licence is hereby granted to Shri पुरुषोत्तम आई occupier of पटेल टिम्बर कंपनी located at सिविल रोड District सतना

Valid only for the premises described above for use as a factory employing not more than ७ (in words सात) workers on any one day during the year and having installed motive power not exceeding ५० Horse power (in words पचास) for carring manufacturing Process Sawing of Timber

This licence shall remain in force till the 31 st day of December, 1988.

Indore.

Dated, the 14-3-88

for Chief Inspector of Factories, Madhya Pradesh, Indore

—This licence shal be framed and exhibited in the factory and shall be made available to the Inspector on demand.

---

1. No factory shall work without obtaining a valid Licence.

2. Application for renewal of licence, in the prescribed form (Form No. 4 as incorporated in the M. P. Factories Rules, 1962) accompanied with the original challan for adequate fees, shall be made on or before the first of December of the preceding year. For late submission of application 25% of the scheduled licence fee should be paid in addition.

Note.—For calculating the maximum number of workers to be employed on any day during the year, the maximum will be the total number of workers in all the shifts employed on that day, workers employed through all agencies shall also be included in this total.

3. All fees shall be deposited under the following head of account. "0230-Labour and Employment, 104 Receipts under the Factories Act." Care shall be taken to reproduce this head correctly on all chailan forms and that the seal of the Treasury or the Bank is legibly affixed.

4. The fees for obtaining a duplicate copy or for effecting any amendment there in is Rs, 5/-.

5. To avoid losses in transit, it is advisable to send treasury receipts and application for licences under registered cover acknowledgement due or through a special messenger.

6. Licence number shald be invariably quoted in all correspondence, including application for renewal is f/ Form/—4

Annexture-3-(h)

मध्यप्रदेश

वनमण्डल अधिकारी, वनमण्डल सतना (म.प्र.)

(कार्यालय का पता व पत्र, टेलिफोन नम्बर, ईमेल)

E-Mail ...

दूरभाष, दिनांक ... फैक्स नं. ...

वनोपज के आयात का रजिस्ट्रीकरण प्रमाण–पत्र

प्रारूप– "घ" नियम नियम 17 (II)

वर्ष 2025

1. वनोपज के आयातकर्ता का नाम तथा पता	–	मेसर्स यूनिवर्सल कंपनी लिमिटेड पोस्ट ऑफिस बिरला विलास, एस
2. आयात की जाने वाली वनोपज का विवरण (क) देश/राज्य जहां से वनोपज की जावेगी	–	छत्तीसगढ़, उत्तर प्रदेश, हरि... महाराष्ट्र, वेस्ट बंगाल, ओड़िशा ए...
(ख) आयात की जाने वाली वनोपज का नाम तथा अनुमानित मात्रा	–	यूकेलिप्टस एण्ड ऑल टाईप... हार्ड/सापट वुड, 8000 घ.मी.
3. मार्ग, जिससे गन्तव्य स्थान तक उसका परिवहन किया जावेगा।	–	समस्त पी.डब्लू.डी. रोड
4. गन्तव्य स्थान का नाम	–	सतना (म.प्र.)
5. जांच नाका/डिपो का नाम जहां वनोपज जांच हेतु प्रस्तुत की जायेगी।	–	समस्त वन अवरोध नाका
6. रजिस्ट्रीकरण की तारीख	–	वर्ष 2025 हेतु।
7. रजिस्ट्रीकरण के अवसान की कालावधि	–	31–12–2025
जी.एस.टी. नं.	–	23AAACU3547P1Z1

टीप – काष्ठ का तिमाही लेखा इस कार्यालय में प्रारूप 'ड' में अनिवार्य रूप से प्रस्तुत करना होगा। (प्रारूप 'ड' संलग्न है)। मध्यप्रदेश अभिवहन (वनोपज) नियम 2000 की धारा 17 (...) का उल्लंघन करने के फलस्वरूप नियम की धारा 20 (4) के अन्तर्गत धारा 52 में कारवाई की जावेगी।

वन मण्डल अधिकारी
Divisional Forest Officer
वन मण्डल सतना

वन विभाग

CPD/3645 मध्यप्रदेश शासन Bo/7-5-2024

विनिर्दिष्ट इमारती लकड़ी के विनिर्माता / व्यापारी / उपभोक्ता के रूप में

रेजिस्ट्रीकरण का प्रमाण-पत्र

भाग-एक

पंजीयन क्रमांक -422200057

पुर्व पंजीयन क्रमांक -422200057

यह प्रमाणित किया जाता है कि मेसर्स / श्री UNIVERSAL CABLES LTD / अन्य UNIVERSAL CABLES LTD , आत्मज/ आत्मजा UNIVERSAL CASLES LTD, निवासी स्थाॅक - नगरीय निकाय-सतना, नगर निगम/नगर पालिका/नगर पंचायत - सतना ,वार्ड - वार्ड 12 मकान नं - 0 ,गली/मोहल्ला - PO BIRLA VIKAS SATNA , पता - BIRLA ROAD SATNA , पिन कोड - 485001, थाना- kotgawan , जिला - सतना, को मध्यप्रदेश वन उपज (व्यापार विनियमन) अधिनियम, 1969 की धारा 11 तथा उसके अधीन बनाये गये नियमों के अपेक्षानुसार विनिर्दिष्ट इमारती लकड़ी के केवल व्यापारी के रूप में वर्ष 2024 से 2026 के लिये रजिस्ट्रीकृत किया गया है।

केवल व्यापारी के लिये व्यवसाय में प्रतिवर्ष विनिर्दिष्ट इमारती लकड़ी की अनुमानित मात्रा लगभग 900 घ.मी. है जो निम्नलिखित स्थानों में संग्रहित है -PO BIRLA VIKAS BIRLA ROAD SATNA

टीप:-

कार्यालय की मुद्रा

वन मण्डल अधिकारी
विशेष वन मण्डल अधिकारी
पद : सतना
दिनांक : 08/01/2024

कार्यालय

वनमण्डल अधिकारी, वनमण्डल सतना (म.प्र.)

[illegible]

[illegible]

वनोपज के आयात का रजिस्ट्रीकरण प्रमाण–पत्र
प्रारूप "घ" नियम नियम 17 (II)

वर्ष 2025

1.	वनोपज के आयातकर्ता का नाम तथा पता	–	मेसर्स यूनिवर्सल फॉरेस्ट्स प्रोडक्ट्स पोस्ट ऑफिस बिरला विकास
2.	आयात की जाने वाली वनोपज का विवरण		
	(क) देश/राज्य जंहा से वनोपज की जावेगी	–	छत्तीसगढ़, उत्तर प्रदेश, हरियाणा, महाराष्ट्र, वेस्ट बंगाल, ओड़िशा एवं
	(ख) आयात की जाने वाली वनोपज का नाम तथा अनुमानित मात्रा	–	यूकेलिप्टस एण्ड ऑल टाईप्स ऑफ हार्ड/सॉफ्ट वुड, 8000 घ.मी.
3.	मार्ग, जिससे गन्तव्य स्थान तक उसका परिवहन किया जावेगा।	–	समस्त पी.डब्लू.डी. रोड
4.	गन्तव्य स्थान का नाम	–	सतना (म.प्र.)
5.	जांच नाका/डिपो का नाम जंहा वनोपज जांच हेतु प्रस्तुत की जायेगी।	–	समस्त वन अवरोध नाका
6.	रजिस्ट्रीकरण की तारीख	–	वर्ष 2025 हेतु।
7.	रजिस्ट्रीकरण के अवसान की कालावधि	–	31–12–2025
	जी.एस.टी. नं.	–	23AAACU3547P1Z1

टीप – काष्ठ का तिमाही लेखा इस कार्यालय में प्रारूप 'ङ' में अनिवार्य रूप से प्रस्तुत करना होगा (प्रारूप 'ङ' संलग्न है)। मध्यप्रदेश अनिवहन (वनोपज) नियम 2000 की धारा 17 (II) का उल्लंघन करने के फलस्वरूप नियम की धारा 20 (4) के अन्तर्गत धारा 52 में कार्यवाही की जावेगी।

वन मण्डल अधिकारी
Division Forest Officer
वन मण्डलाधिकारी

कार्यालय

वनमण्डल अधिकारी, वनमण्डल सतना (म.प्र.)

(कृषिविज्ञानकेन्द्र रेवती परिसर के पास, सिविल लाईन, सतना)

E.Mail:dfosatna@mp.gov.in Phone 0 7 6 2 - 4 1 1 5

"आदेश"

सतना, दिनांक 05 12 2025

क्रमांक/राजस्व/ 1529/मध्यप्रदेश अभिवहन (वनोपज) नियम 2000 के नियम 5 उप नियम (2) का उपयोग करते मेसर्स यूनिवर्सल कोबेल्स लिमिटेड बिड़ला विकास सतना, जिला सतना (म.प्र.) को उनके द्वारा प्रस्तावित सम्पत्ति चिन्ह का नियमानुसार पंजीयन कराकर उपयोग करने की अनुमति प्रदान की जाती है। यह दिनांक 31.12.2025 तक मान्य रहेगा।

-Sd-
(मयंक चतुर्वेदी)
(भा.व.से.)
अनुज्ञापन अधिकारी एवं
वन मण्डल अधिकारी
वन मण्डल सतना

पृ.क्र./राजस्व/ 4018 सतना, दिनांक 05 12 2025

प्रतिलिपिः—

1. मुख्य वन संरक्षक उत्पादन म.प्र. भोपाल को सूचनार्थ।
2. मुख्य वन संरक्षक रीवा वृत्त रीवा को सूचनार्थ।
3. समस्त वन मण्डल अधिकारी, रीवा वृत्त रीवा को सूचनार्थ।
4. मेसर्स यूनिवर्सल केबिल्स लिमि. बिड़ला विकास सतना, जिला सतना (म.प्र.) को सूचनार्थ।

वन मण्डल अधिकारी
वन मण्डल सतना

1	पत्र का क्रमांक	
2	आरामिल अनुज्ञप्तिधारक का नाम, जिस व्यक्ति को काम सौंपने से अनुज्ञप्तिधारी उक्त सूचना प्रस्तुत करेगा, उसका नाम	
3	स्थानाम	Bansatia
4	पूरा पता	P.O. BIRLA VIKAS BATHA S [illegible] BATHA , Ward 11 , Satna , [illegible] , Madhya Pradesh , 485005
5	आरामीस सर्वेक्षण रजामाप्रस को दिनांक 12.12.00 को दिये जिले की सूची का अनुक्रमांक एवं तत्समय अनुज्ञप्तिधारी का नाम	जिला Satna क्रमांक 39 अनुज्ञप्तिधारी का नाम UNIVERSAL CAB. [illegible]
6	आरामिल की स्थिति के ब्यौरे	खसरा
7	भूमि की विधिक परिस्थिति और भूमि के स्वामित्व जिस पर आरामिल स्थापित है या स्थापित करना प्रस्तावित है।	पटवारी हल्का नं./खसरा नं. 43 भूमि का रकबा 01200 हेक्टेयर / मीटर भूमि के स्वामित्व Owner P.O. BIRLA VIKAS BATHA
8	आरामिल की स्थिति के ब्यौरे	
	(क) चिराई मशीन का मेक तथा वर्ष	मेसर्स 02 nos और इसी 01 nos [illegible] 1994
	(ख) चिराई मशीन की संख्या	3
	(ग) गतिदायी शक्ति का प्रकार तथा अश्वशक्ति	25
9	आरामिल पर चिराई की मासिक/वार्षिक क्षमता (घन मीटर)	571 मासिक / 6852 वार्षिक
10	काष्ठ की जाति जिसकी सामान्यतः चिराई की जानी है	Sirkat Mixed
11	वह कालावधि जिसमें आरामिल स्थापित किया जावेगा	2024 से 2026 तक, 3 वर्ष हेतु
12	चिराई से भिन्न अन्य क्रिया-कलाप जो आरामिल में किया जावेगा	फर्नीचर, चौखट एवं दरवाजे आदि
13	वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर /नवीनीकृत की जा रही है। (म. प्र. काष्ठ चिरान अधिनियम 1934 की शर्तों के अनुसार)	2024 से 2026 तक, 3 वर्ष हेतु
14	अनुज्ञप्ति शुल्क भुगतान किये जाने का प्रमाण	STATE BANK OF INDIA (2) OD/Challa [illegible] 051/9999999/0406/01/24/003344 OD/C [illegible] Date: 29/01/2024 Amount Rs 1600 /- [illegible] /-

अनुज्ञप्ति अधिकारी एवं [illegible]
[illegible] वन मण्डल [illegible]

नोट– 1. वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही है और प्रारूप जिनके लेखे रखा जावेगा, अनुज्ञप्तिधारी को [illegible]
2. इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

अनुज्ञापन अधिकारी एवं [illegible]
सामनेर वन मण्डल [illegible]

Annexure-3-(J)

Registered Post / Dasti Notice

NGT-CZB/2025/ 138 Bhopal, Date: 22 /05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

M/s Agrawal Timber and Bamboo Company, R-28
Through its Proprietor Vijay Kumar Agrawal,
Near Kunwar Ram Talkies, Krishna Nagar,
Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before 21.07.2025 at 10.30AM; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025 .

Notice + Petition Copy.

22-5-25

(Dharmendra Kumar Singh)
Registrar

प्रारूप–"ग"
(नियम 4 (1) देखिये)
पंजीयन कमांक 09...

(आरा मशीन के अनुज्ञप्ति का नवीनीकरण वर्ष 2024 से 2026 तक)

(1) आवेदक तथा उसके पिता का पूरा नाम, फर्म के मामले में भागीदारों तथा मुख्यतारनामा धारण करने वाले व्यक्तियों के नाम दिये–जावें — मेसर्स अग्रवाल टिम्बर एण्ड बांस कपनी – प्रो. श्री विजय कुमार अग्रवाल

(2) व्यवसाय — टिम्बर मर्चेन्ट

(3) पूरा पता — कवरराम टाकीज कृष्णनगर सतना (म.प्र.)

(4) आरा मिल/आरा गड्ढा की स्थिति स्पष्ट करें — पूर्व में स्थापित

(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व का, जिस पर आरामिल/आरा गड्ढा स्थापित है या स्थापित करने के लिये प्रस्तावित हैं। — स्वयं की भूमि

(6) आरा मिल के ब्यौरे —

1. चिराई मशीन का मेक वर्ष — वैण्ड सॉ 39" वर्ष 1968
2. आरा मशीनों की संख्या — एक नग आरा मशीन
3. गतिदायी शक्ति का प्रकार विद्युत, अश्व शक्ति — 10 एच.पी. विद्युत

(7) आरामिल/आरा गड्ढों की मासिक क्षमता (अनुमानित)– 60 घ.मी. प्रतिमाह

(8) काष्ठ की प्रजातियों जिसकी सामान्यतः चिराई की जानी है, साल, सागौन, सतकठा अन्य

(9) वह कालावधि जिसमें आरा मिल/आरा गड्ढें स्थापित किया जावेगा –

(10) चिराई से भिन्न अन्य कियाकलाप जो आरा मिल/आरा गड्ढों में किया जावेगा। — फर्नीचर निर्माण

(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर स्वीकृत की जा रही हैं — वर्ष 2024 से 2026 तक

((12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण — Online Challan No. 001566, Rs. 1500/- dt. 20.11.2023
Date : 31.10.2023, G.S.T हेतु DDNo. 504083, Rs. 270/-

आरामिल का नाम माननीय सर्वोच्च न्यायालय को प्रेषित दिनांक 12.12.1996 कि सूची के अनुकमांक 33 पर Agrawal Timber & Bans Comp. Krishna Nagar Satna का नाम दर्ज है।

स्थान : सतना
कमांक 9567 दिनांक 13-12-2023

टीप:–जैसा कि लिखा अगले माह की 10 तारीख के पूर्व तक सम्बन्धित परिक्षेत्र कार्यालय में प्रस्तुत करना अनिवार्य है

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
(पद सील)

नोट :–मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम 1984 एवं मध्यप्रदेश काष्ठ चिरान (विनियमन) संशोधन अधिनियम 2003 की वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही हैं, और प्रारूप जिनमें लेखः रखें जावेगें। अनुज्ञप्तिधारी को दे दियें हैं और उनके बारें में उसे पूर्ण रूप से समझा दिया गया हैं।

2. इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

अनुज्ञापन अधिकारी का नाम
(विपिन कुमार पटेल)
(पद सील)

फायर ब्रिग्रेड कार्यालय नगर पालिक निगम, सतना

अग्निशमन विभाग

क्रमांक .....5.2..... सतना, दिनांक ..10.....5.....13.

-:: अनापत्ति प्रमाण -पत्र ::-

वित्तीय वर्ष 2013 - 2014

प्रति,

श्री....अग्रवाल टिम्बर एण्ड बोर्ड कम्पनी

....कंवर राम टाकीज के पास

.....सतना (म.प्र.)

विषय :- अनापत्ति प्रमाण - पत्र बावत्।

संदर्भ :- आपका आवेदन पत्र दिनांक ..10.-.05.-.2013.....।

आपके प्रतिष्ठान का निरीक्षण पश्चात पाया गया कि आपके द्वारा दुर्घटनाओं की रोकथाम के लिए प्राथमिक व्यवस्था की गई है। यह व्यवस्था सतत् रुप से ठीक स्थिति में रखी जाये ताकि आकस्मिता में उसका उपयोग हो सके। आपके प्रतिष्ठान को इस शर्त के साथ अनापत्ति प्रमाण पत्र जारी किया जाता है कि किसी भी प्रकार की अग्नि दुर्घटना होने पर प्राथमिक रोकथाम आपके द्वारा की जावेगी। शासन/ नगर पालिक निगम सतना के अग्निशमन सम्बन्धी नियमों का पालन करना आवश्यक होगा।

फायर अधीक्षक
नगर पालिक निगम
सतना (म.प्र.)

प्रारूप – 1
नियम 20,24 (ख)

नगर पालिक निगम, सतना (म.प्र.)

विविध रसीद

रसीद बुक क्रमांक 2414 रसीद क्रमांक 57

अग्रवाल टिम्बर एण्ड बांस कम्पनी कवर शाम के पास Fire NOC ... के सम्बन्ध में प्राप्त हुये।

या (शब्दों में) दो सौ रुपये मात्र

या 200/- नये पैसे

क 10-8-13

सहायक राजस्व निरीक्षक

प्रारूप - 1
नियम 20, 24 (ख)

नगर पालिक निगम, सतना (म.प्र.)

विविध रसीद

रसीद बुक क्रमांक 1833 रसीद क्रमांक 37

आरामशीन अनुज्ञा शुल्क 1/4/2011 से 31/3/2012 तक

श्री अग्रवाल रिसर्च से नया कनेक्शन घरेलू सवाल के सम्बन्ध में प्राप्त हुये।

रुपया (शब्दों में) दो सौ मात्र ..... नये पैसे .....

रुपया 200.00

दिनांक 6/5/11

सहायक राजस्व निरीक्षक

LICENCE TO WORK A FACTORY
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :
Licence No : **112/4170/STN/85/NH**
(Mention this number invariably in all correspondences with this office)
Factory Id : **FAC1506820**

Fee(in Rs) : **2510**
Challan No : **000095**
Date : **05/11/2024**
Treasury : **Online**

Licence is hereby granted to Mr./Mrs. : **VIJAY KUMAR AGRWAL**
Occupier of : **AGRAWAL TIMBER & BASS COMPANY**
Located at : **Jagatdev talab**
District : **Satna**

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing **not more than 9 (Nine)** workers on any one day during the year and having installed motive power **not Exceeding 20 (Twenty)** Horse Power, where the manufacture process of **Sawing of Timber** will be carried by him.

This licence shall remain in force till the 31st day of December, **2025 (2025-2025)**
Excess Amount : (In Rs)

Validity unknown
Digitally Signed By AMRITA TIWARI
(DIRECTORATE OF INDUSTRIAL HEALTH
AND SAFETY)
Date : 02-Dec-2024 08:19:40 IST

SATNA
Dated : 22/11/2024

Dy. Chief Inspector of Factories
Madhya Pradesh

वैधानिक सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा सत्यापन के वेबल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER — UDYAM-MP-40-0000506

NAME OF ENTERPRISE — M/S. AGRAWAL TIMBER AND BANS COMPANY

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	01/04/2025
2	2024-25	Small	27/04/2024
3	2023-24	Small	09/05/2023
4	2022-23	Micro	26/06/2022

MAJOR ACTIVITY — MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR — GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	Agrawal timber & BANS co.

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	BANS	Name of Premises/ Building	Jagatdev talab road
Village/Town	Satna	Block	Satna
Road/Street/Lane	Jagatdev talab road	City	Satna
State	MADHYA PRADESH	District	SATNA , Pin 485001
Mobile	9425173158	Email:	vkagrawalstn@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE — 09/06/1962

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS — 09/06/1962

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1610 - Saw milling and planing of wood	16101 - Sawing and planing of wood	Manufacturing

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

DATE OF UDYAM REGISTRATION 18/09/2020

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from https://udyamregistration.gov.in & Date of printing:- 23/06/2025

For any assistance, you may contact:

1. District Industries Centre: SATNA (MADHYA PRADESH)

2. MSME-DFO: INDORE (MADHYA PRADESH)

Annexture 3-CKD.

Registered Post / Dasti Notice

NGT-CZB/2025/[illegible] Bhopal, Date : 22/05/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONE BENCH, BHOPAL

Original Application No.61/2025(CZ)

Mahendra Pratap Singh Vs State of Madhya Pradesh & Ors.

To,

M/s Prem Chand Timber and Banmboo Company, R-29
Through its Proprietor Vijay Kumar Agarwal,
Near Kunwar Ram Talkies, Krishna Nagar,
Satna (M.P.) 485001

:: NOTICE ON ADMISSION ::

Whereas an application has been filed by the above named applicant(s) under section 18(1) read with 14, 15, 16 and 17 of the National Green Tribunal Act, 2010 and after preliminary hearing, the Hon'ble Tribunal has been pleased to admit the Application and issue the notice.

2. Therefore, notice is hereby given to you to submit reply as per procedure and rules in this matter before **21.07.2025** at **10.30AM**; duly instructed to file response/reply alongwith supporting documents, if any, as per the direction of the Hon'ble Tribunal, before the said date.

3. Take notice that in case of default, the said application will be heard and determined in absence of reply.

4. Given under my hand and the seal of the Tribunal, this the 22.05.2025

Notice + Petition Copy.

DL 22-5-25

(Dharmendra Kumar Singh)
Registrar

AE

प्रथम प्रति

प्रारूप–"ग"
(नियम 4 (1) देखिये)
पंजीयन कमांक.....10.....

(आरा मिल के [illegible] ज्ञप्ति का नवीनीकरण वर्ष 2021 से 2023 तक)

(1) आवेदक तथा उसके पिता का पूरा नाम (कम्पनी के मामले – मेसर्स प्रेमचन्द टिम्बर एण्ड बांस कम्पनी में भागीदारों तथा भागीदारनामा धारण करने वाले व्यक्तियों – प्रो. विजय कुमार अग्रवाल पिता श्री बालकिशन के नाम दिये–[illegible] अग्रवाल
(2) व्यवसाय – टिम्बर मर्चेन्ट
(3) पूरा पता – कंवरराम टाकीज, कृष्णनगर सतना (म.प्र.)
(4) आरा मिल/आरा [illegible] की स्थिति का ब्यौरे – पूर्व से स्थापित
(5) भूमि की विधिक प्रास्थिति और भूमि के स्वामित्व का, जिस पर आरामिल/आरा [illegible] स्थापित है या स्थापित करने के लिये प्रस्तावित हैं। – स्वयं की भूमि
(6) आरा मिल के ब्यौरे
1. चिराई मशीन का मेक वर्ष – बैण्ड सॉ 42" वर्ष 1968
2. आरा मशीनों की संख्या – एक नग आरा मशीन, एक ट्राली मशीन = 2 नग
3. गतिदायी शक्ति का प्रकार तथा अश्व शक्ति – 20 एच.पी. विद्युत

(7) आरामिल/आरा [illegible] की मासिक क्षमता (अनुमानित)– 60 घ.मी. प्रतिमाह
(8) काष्ठ की प्रजातियां जिसकी सामान्यतः चिराई की जानी है, साल सागौन, सतकठा, अन्य
(9) वह कालावधि जिसमें आरा मिल/आरा गड्ढें स्थापित किया जावेगा –
(10) चिराई से भिन्न अन्य कियाकलाप जो आरा मिल/आरा गड्ढों में किया जावेगा। – कुछ नहीं
(11) वह कालावधि जिसके लिये अनुज्ञप्ति मंजूर स्वीकृत की जा रही हैं – वर्ष 2021 से 2023 तक
(12) अनुज्ञप्ति शुल्क भुगतान लिये जाने का प्रमाण – IDBI Bank Satna, DDNo. 446898, Rs. 1500/-
Date : 25.11.2020, G.S.T हेतु DDNo. 446895, Rs. 270/-

स्थान : सतना
कमांक : 208
दिनांक 18.01.2021

अनुज्ञापन अधिकारी के हस्ताक्षर
नाम (सरोज कुमार यादव)
(कार्यालय की मुद्रा)

नोट :–मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम 1984 एवं मध्यप्रदेश काष्ठ चिरान (विनियमन) संशोधन अधिनियम 2003 की वे शर्तें जिनके अधीन अनुज्ञप्ति मंजूर की जा रही हैं, और प्रारूप जिनमें लेखा रखें जावेगें। अनुज्ञप्तिधारी को दे दिये हैं और उनके बारे में उसे पूर्ण रूप से समझा दिया गया हैं।

2. इसके प्रतीक के रूप में अनुज्ञप्तिधारी के हस्ताक्षर अभिप्राप्त कर लिये गये हैं।

टीप :–त्रैमासिक लेखा अगले माह की 10 तारीख के पूर्व वन मण्डल कार्यालय में प्रतिवेदन अनिवार्य रूप से प्रस्तुत करना अनिवार्य है

अनुज्ञापन अधिकारी के हस्ताक्षर
नाम (सरोज कुमार यादव)
(कार्यालय की मुद्रा)

LICENCE TO WORK A FACTORY
(Form No.3 prescribed under Rule 5 of M.P Factories Rules, 1962)

Nic Number :
Licence No : **1/2896/STN/85/NH**
(Mention this number invariably in all correspondences with this office)
Factory Id : **FAC1506936**

Fee(in Rs) : **3140**
Challan No : **000096**
Date : **05/11/2024**
Treasury : **Online**

Licence is hereby granted to Mr./Mrs. : **VIJAY KUMAR AGRAWAL**
Occupier of : **Premchand timber & baasns co.**
Located at : **Jagatdev talab road**
District : **Satna**

(Subject to the provisions of the Factories Act, 1948 and the rules made there under and the conditions annexed here with) Valid only for the premises at the above location(as per the plan approved under the Factories Act and Rules) for use as a factory employing **not more than 9 (Nine)** workers on any one day during the year and having installed motive power **not Exceeding 50 (Fifty)** Horse Power, where the manufacture process of **Sawing of timber** will be carried by him.

This licence shall remain in force till the 31st day of December, **2025 (2025-2025)**
Excess Amount : (In Rs)

Validity unknown
Digitally Signed By MAMITA TIWARI
(DIRECTORATE OF INDUSTRIAL HEALTH
Date : 03-Dec-2024 20:05:51 IST

SATNA
Dated : 22/11/2024

Dy. Chief Inspector of Factories
Madhya Pradesh

वैधानिक सूचना: यह प्रमाण-पत्र बगैर निरीक्षण अथवा सत्यापन के केवल आवेदक द्वारा दी गयी जानकारी के आधार पर जारी किया गया है अतः असत्य जानकारी पाये जाने पर आवेदक स्वयं उत्तरदायी होगा।

This is a digitally signed online verifiable document and does not need manual signature.
This certificate is accepted across all the departments and can be validated online on www.labour.mp.gov.in

NGT Case OA 61/2025 (CZ) **Annexure-4**

Status of Saw Mill Satna Districts Satna

Table:2-Pollution sources

S. No.	Name of Saw Mill & Owner	Solid Waste Generation Wood Dust	Emission of Air Pollution	Noise Pollution	Waste water generation from saw mill unit	Waste water Discharge from saw mill unit	Stagnant water stored in ponds out side boundary	Chemical used in processFor termite treatment
1.	M/s. Sharda Enterprises, Satna	Yes	Yes	Noise problem observed from 10-30 meter from saw mill machines	No	No	Yes . Rain water stored on open land.	Chromate & Rasine Glue
2.	M/s. Jagdamba Saw Mills, Proprietor Sh. Naresh Kumar Goyal	Yes	Yes Near saw machine		No	No	No	No
3.	M/s. Puranmal Hanuman Das Kedia, Proprietor Smt. Minni Devi Kediya	Yes	Yes		No	No	No	No
4.	M/s. Das Timber Company, Proprietor Sh. Ghanshyam Das Agrawal	Yes	Yes		No	No	No	No
5.	M/s. Umiya Timber, Proprietor Sh. Dilip Patel	Yes	Yes		No	No	No	No

6.	M/s. Khan Saw Mills, Proprietor Sh. Abdul Jabbar Khan	**Yes**	**Yes**		**No**	**No**	**No**	**No**
7.	M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel	Unit found closed and locked.-	-			**No**	**No**	
8.	M/s. Universal Cavils Ltd. Through Chaiman	**Yes**	**Yes**		**No**	**No**	**No**	**No**
9.	M/s. Harikrishna Timber Industries,Proprietor Sh. Harikrishna Choudary	**Yes**	**Yes**		**No**	**No**	**No**	**No**
10.	M/s. Agrawal Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	**Yes**	**Yes**		**No**	**No**	**No**	**No**
11	M/s. Prem Chand Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal	**Yes**	**Yes**		**No**	**No**	**No**	**No**

वन विभाग

मंत्रालय, वल्लभ भवन, भोपाल

भोपाल, दिनांक 31 मार्च 2022

क्र. एफ-30-04-2002-दस-3.—मध्यप्रदेश काष्ठ चिरान (विनियमन) अधिनियम, 1984 (क्रमांक 13 सन् 1984) की धारा 5 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए एवं मध्यप्रदेश राजपत्र भाग-1 में दिनांक 8 मार्च 2019 में प्रकाशित इस विभाग की अधिसूचना क्रमांक एफ 30-04-2002-दस-3, दिनांक 26 फरवरी 2019 की निरंतरता में, राज्य सरकार, एतद्द्वारा, लोकहित में वन तथा पर्यावरण को संरक्षित तथा सुरक्षित करने के उद्देश्य से नगरपालिक निगम, नगरपालिकाओं, नगर पंचायत, विशेष क्षेत्र विकास प्राधिकरण के क्षेत्रों तथा अधिसूचित औद्योगिक क्षेत्रों को छोड़कर, आरक्षित या संरक्षित वनों की सीमा के बाहर 10 किलोमीटर घेरे (रेडियस) के भीतर के क्षेत्रों को, उक्त अधिनियम के प्रयोजन के लिए मध्यप्रदेश राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से 3 वर्ष की कालावधि हेतु प्रतिषिद्ध क्षेत्र होना घोषित करती है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
पद्मप्रिया बालाकृष्णन, सचिव.

भोपाल, दिनांक 31 मार्च 2022

क्र. एफ 30-04-2002-दस-3.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, इस विभाग की अधिसूचना क्रमांक एफ 30-04-2002-दस-3, दिनांक 31 मार्च 2022 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
पद्मप्रिया बालाकृष्णन, सचिव.

Bhopal, the 31st March 2022

No. F-30-04-2002-X-3.—In exercise of the power conferred by sub-section (1) of Section 5 of the Madhya Pradesh Kasth Chiran (Viniyaman) Adhiniyam, 1984 (No. 13 of 1984) and in continuation of this Department's Notification No. F-30-04-2002-X-3, dated 26th February, 2019 published in Madhya Pradesh Gazette Part-I, on 8th March 2019, the State Government hereby in order to conserve and protect forest and environment in public interest., declares the areas within 10 km radius, outside the boundaries of the reserved or protected forests, except the areas of Municipal Corporation, Municipalities Nagar Panchayat Special Area Development Authority and Notified Industrial Areas to be prohibited area for the purpose of the said Act for a period of 3 years with effect from the date of publication of this notification in the Madhya Pradesh Gazette.

By order and in the name of the Governor of Madhya Pradesh,
PADMAPRIYA BALAKRISHNAN, Secy

Scanned with OKEN Scanner

(च) "आरा-मिल" से अभिप्रेत है ऐसा संयंत्र और मशीनरी जिससे, और ऐसा परिसर जिसके अन्तर्गत उसकी प्रसीमाएँ भी जाती हैं जिसमें या जिसके किसी भाग में काष्ठ की चिराई विद्युत या यांत्रिक शक्ति की सहायता से की जाती हैं, किन्तु इसमें वर्मा (ड्रिल), टर्निंग मशीन, रूंदा (प्लेनर), छोटा आरा मशीन (जिग सा मशीन) तथा बोडिंग टूल्स सम्मिलित नहीं हैं।"

[1](छ) (विलोपित)।

(ज) "चिरान" से उसके व्याकरणिक रूप भेदों तथा सजातीय पदों सहित, अभिप्रेत है या तो विद्युत या यान्त्रिक शक्ति की सहायता से यान्त्रिक प्रक्रिया द्वारा या हस्तचालित आरों से काष्ठ की चिराई करने, कटाई करने, उसे रूपान्तरित करने, उसे गढ़ने या उसका संशोषण (Seasoning) करने की संक्रिया और उसके अन्तर्गत उसका परिरक्षित (Preservation) और उसे साधित (Treatment) किया जाना आता है।

[1] (ज-ज) "लकड़ी-टाल" से अभिप्रेत है किसी आरा-मिल की स्थापना के लिए राज्य सरकार द्वारा लकड़ी-टाल के रूप में अधिसूचित किया गया कोई विनिर्दिष्ट स्थान,"

(झ) "यान" (Vehicle) के अन्तर्गत ट्रक, ट्रेक्टर-ट्राली, मोटर-यान, नाव तथा छकड़ा (Cart) आते हैं।

(ञ) "काष्ठ" के अन्तर्गत वृक्ष आते हैं जबकि वे गिर गये हों, गिराये गये हों और किसी भी प्रजाति का समस्त काष्ठ, चाहे वह किसी भी प्रयोजन के लिये काटा गया, रूपान्तरित किया गया, गढ़ा गया, चीरा गया या खोखला किया गया हो या न किया गया हो।

(ट) उन शब्दों तथा अभिव्यक्तियों के, जो इस अधिनियम में प्रयुक्त हैं, किन्तु परिभाषित नहीं है और जो भारतीय वन अधिनियम, 1927 (1927 का 16) में परिभाषित हैं, ते वे ही अर्थ होंगे जो उस अधिनियम में उनके लिए दिये गये हैं।

धारा 3. अनुज्ञापन अधिकारी की नियुक्ति- राज्य शासन-

(क) खण्ड वन पदाधिकारी की पद श्रेणी से अनिम्न पद श्रेणी के किसी अधिकारी को इस नियम को प्रयोजन के लिए अनुज्ञापन अधिकारी के रूप में नियुक्त कर सकेगी।

(ख) उस स्थानीय सीमाओं को परिनिश्चित कर सकेगी जिनके भीतर कोई अनुज्ञापन अधिकारी उन शक्तियों का प्रयोग तथा उन कर्तव्यों का पालन करेगा जो इस अधिनियम द्वारा या टसके अधीन अनुज्ञापन अधिकारी को प्रदत्त की गई है तथा उस पर अधिरोपित किये गये हैं।

धारा 4. अनुज्ञप्ति के लिए आवेदन- नियत दिन से-

(क) कोई भी व्यक्ति किसी आरा मिल [1](.....) की स्थापना इस अधिनियम के अधीन उस निमित मन्जूर की गई अनुज्ञप्ति के प्राधिकार के अधीन तथा उनकी शर्तों के अधीन रहते हुए ही करेगा अन्यथा नहीं।

"परन्तु राज्य सरकार ऐसी कालावधि अधिसूचित कर सकेगी जिसके दौरान किसी नई आरा-मिल की स्थापना के लिए कोई अनुज्ञप्ति मंजूर नहीं की जाएगी"

(ख) कोई भी व्यक्ति किसी ऐसे आरा मिल [1](.....), जो उक्त तारीख के अस्तित्व में हो

1. म.प्र. काष्ठ चिरान (विनियमन) संशोधन अधिनियम, 2003 (क्र. 13 वर्ष 2003) द्वारा विलोपित। एवं 5/2011 दि. 11.1.2011

Scanned with OKEN Scanner

तब तक नहीं चलायेगा, जब तक कि ऐसे व्यक्ति को, उसके द्वारा ऐसी तारीख से तीस दिन के भीतर, किये गये आवेदन पर, इस अधिनियम के अधीन उस निमित्त अनुमति मंजूर न कर दी गई हो :

परन्तु तीस दिन की कालावधि तक, तथा उसके पश्चात् उतनी कालावधि के दौरान, जिसमें आवेदन विचारार्थ लम्बित रहता है, यह समझा जायेगा मानो कि ऐसे व्यक्ति को इस अधिनियम के अधीन अनुज्ञप्ति मंजूर कर दी गई थी और वह तदनुसार आरा मिल [1](.....) को चला रहा था।

धारा 5. प्रतिषिद्ध क्षेत्र की घोषणा- (1) राज्य सरकार अधिसूचना द्वारा, उन कारणों से, जो उस अधिसूचना में विनिर्दिष्ट किये जावेंगे, किसी क्षेत्र को, एक बार में तीन वर्ष से अनधिक ऐसी कालावधि के लिए जो उसमें विनिर्दिष्ट की जावे, प्रतिषिद्ध क्षेत्र (Prohibited Area) घोषित कर सकेगी।

(2) उन कालावधि के दौरान, जिसके लिए किसी क्षेत्र को उपधारा (1) के अधीन प्रतिषिद्ध क्षेत्र घोषित किया गया है निम्नलिखित परिणाम होंगे, अर्थात्-

(क) उस क्षेत्र में कोई आरा मिल [1](.....) स्थापित करने के लिये कोई अनुज्ञप्ति मंजूर नहीं की जावेगी।

(ख) उस कालावधि के दौरान कोई अनुज्ञप्ति नवीनीकृत (Renewed) नहीं की जावेगी।

(ग) उस क्षेत्र में स्थिति कोई आरा मिल [1](.....) चलना बन्द हो जायेगी और वह चिरान की संक्रियाएँ (Sawing Operations) बन्द रखेगा;

किन्तु अनुज्ञापन अधिकारी, आरा मिल या आरा गड्ढे में जमा काष्ठ की चिराई की जाने की अनुज्ञा ऐसी शर्तों एवं निबन्धों के अधीन, दे सकेगा, जिन्हें अधिरोपित करना वह ठीक समझे।

(घ) बन्द रहने के कारण हुई नुकसानी के मद्दे कोई दावा न तो ग्रहण किया जायेगा न ही कोई नुकसानी संदेय होगी।

"5-क. लकड़ी-टाल की घोषणा

(1) राज्य सरकार, अधिसूचना द्वारा, ऐसी तारीख से तथा उन कारणों से, उस अधिसूचना में विनिर्दिष्ट किए जाएं, किसी क्षेत्र को लकड़ी-टाल के रूप में घोषित कर सकेगी।

(2) उपधारा (1) के अधीन लकड़ी-टाल की घोषणा की तारीख से किसी नई आरा-मिल के लिए ऐसी दूरी के भीतर जैसी कि विहित की जाए कोई भी अनुज्ञप्ति तब तक मंजूर नहीं की जाएगी जब तक कि लकड़ी-टाल के भीतर आरा-मिल का स्थापित किया जाना प्रस्तावित नहीं हो जाता है।

(3) उपधारा (1) के अधीन लकड़ी-टाल की घोषणा की तारीख के पूर्व मंजूर की गई अनुज्ञप्ति उपधारा (2) के अधीन विहित की गई दूरी के भीतर तब ही नवीकृत की जाएगी यदि अनुज्ञप्तिधारी नवीकरण की तारीख से दो वर्ष की कालावधि के भीतर आरा-मिल को लकड़ी-टाल में ले जाने का वचन दे देता है"

धारा 6. अनुज्ञप्ति की मन्जूरी, उसका नवीनीकरण, प्रतिसंहरण या निलम्बन

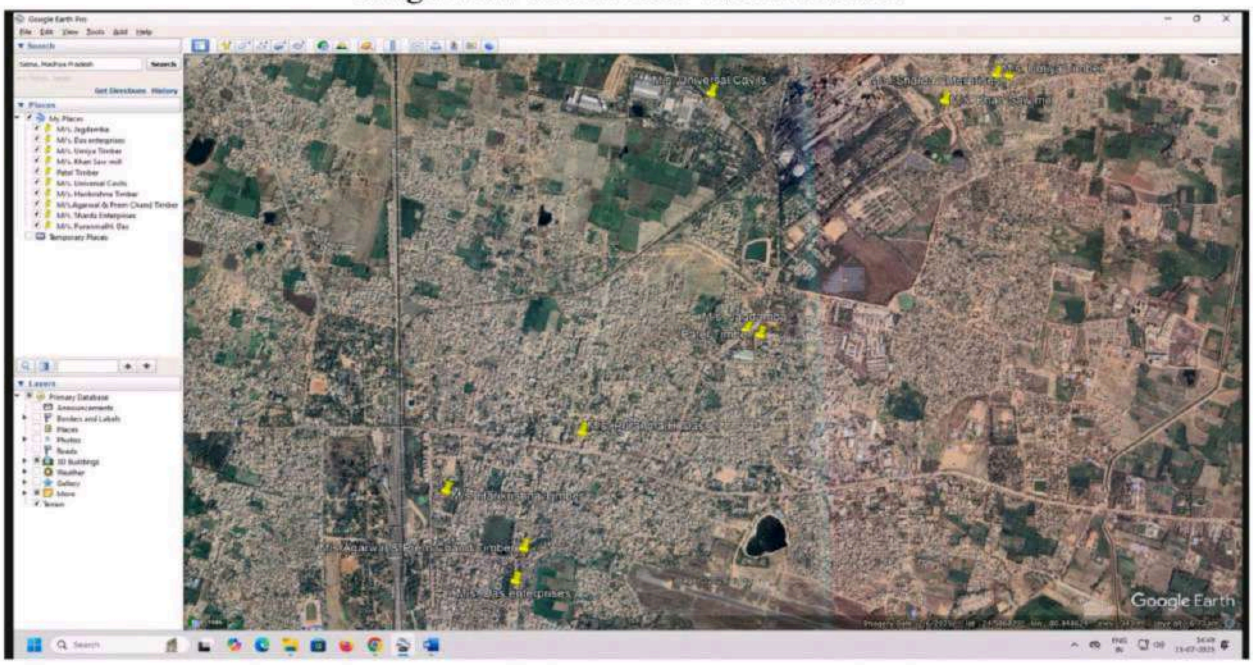
(1) धारा 4 के अधीन अनुज्ञप्ति के लिए आवेदन ऐसे प्ररूप में होगा और उसके साथ ऐसी आवेदन फीस तथा अनुज्ञप्ति की शर्तों के सम्यक् अनुपालन के लिए ऐसा प्रतिभूत निक्षेप प्रस्तुत करेगा जैसा विहित किया जाये।

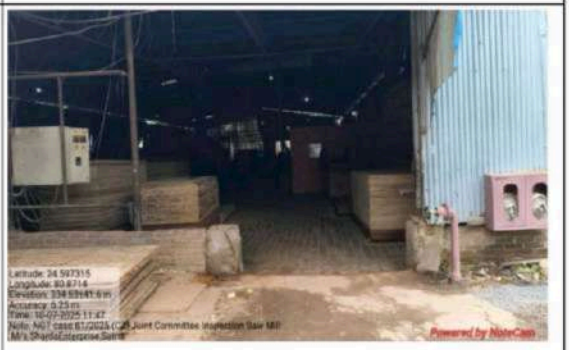
---

1. म.प्र. काष्ठ चिरान (विनियमन) संशोधन अधिनियम, 2003 (क्र. 13 वर्ष 2003) द्वारा संशोधित/विलोपित।

Scanned with OKEN Scanner

Google view of Saw mill visited at Satna



S. No	**Photograph** during **Joint Committee Inspection on 10.07.2025**
1.	**M/s. Sharda Enterprises, Proprietor Sh. Ishwar Das Gupta, Satna (M.P.)**
	
2.	**M/s. Jagdamba Saw Mills, Proprietor Sh. Naresh Kumar Goyal, Satna(M.P.)**

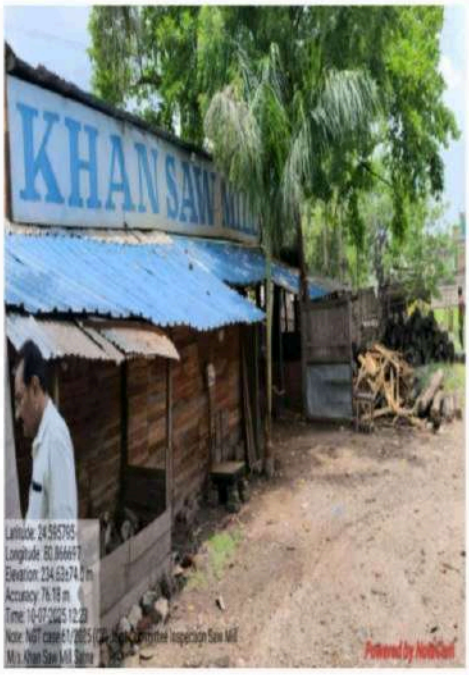
<table>
<tr><td></td><td> </td><td>

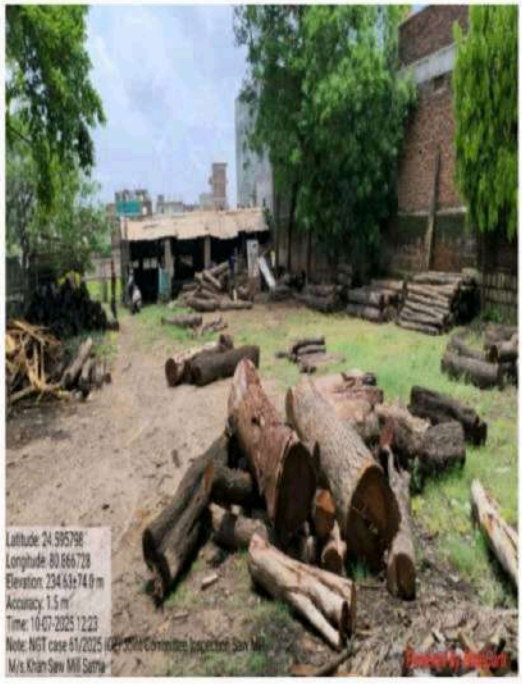
Noise Monitoring at Jagdamba Saw Mill</td></tr>
<tr><td>3.</td><td colspan="2">M/s. Puranmal Hanuman Das Kedia, Proprietor Smt. Minni Devi Kediya, Satna (M.P.)</td></tr>
<tr><td></td><td> </td><td> </td></tr>
<tr><td></td><td> </td><td> </td></tr>
<tr><td>4.</td><td colspan="2">M/s. Das Timber Company, Proprietor Sh. Ghanshyam Das Agrawal, Satna (M.P.)</td></tr>
</table>

5.	**M/s. Umiya Timber, Proprietor Sh. Dilip Patel, Satna (M.P.)**

Noise Monitoring at Umiya

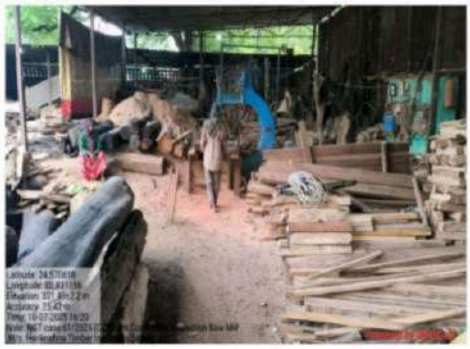
6. M/s. Khan Saw Mills, Proprietor Sh. Abdul Jabbar Khan, Satna (M.P.)





7.	M/s. Patel Timber Company, Proprietor Sh. Lakhmashi Bhai Patel, Satna (M.P.)	
	During the visit M/s. Patel Timber was found closed.	
	During the visit M/s. Patel Timber was found closed.	

8.	**M/s. Universal Cables Ltd. , Satna (M.P.)**
9.	**M/s. Harikrishna Timber Industries, Prop. Sh. Harikrishna Choudary, Satna (M.P.)**

		
10.	**M/s. Agrawal Timber and Bamboo Company & 11. M/s. Prem Chand Timber and Bamboo Company, Proprietor Sh. Vijay Kumar Agrawal, Satna (M.P.)**	

Email **Legal Cell**

Joint Committee inspection report submitted in compliance of order dated 21/05/2025 in OA 61/2025

From : Legal Cell <legalcell.pcb@mp.gov.in> Mon, Jul 21, 2025 12:01 AM

Subject : Joint Committee inspection report submitted in compliance of order dated 21/05/2025 in OA 61/2025 1 attachment

To : info advana <info.advana@gmail.com>

Cc : PS MINING <secymining@mp.gov.in>, cpcb bhopal <cpcb.bhopal@gmail.com>, ED EPCO EPCO Bhopal <ed.epco@mp.gov.in>, dm satna <dmsatna@nic.in>, dfosatna@mp.gov.in, Sher Singh Meena <commsatna@mpurban.gov.in>, parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>, spjhamp <spjhamp@gmail.com>

Madam/Sir

Please find enclosed the copy of report submitted in compliance of order dated 21.05.2025 passed by Hon'ble Tribunal in the present case. This mail be treated as proof of service.

Regards

Legal Section

MP PCB

JCR in OA 61-2025 Mahendra Pratap Vs State of MP.pdf
20 MB